

ANNUAL REPORT 2018-19



Central Electricity Regulatory Commission (CERC)

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Chairperson's Statement

In 2018-19, the Central Electricity Regulatory Commission (CERC) took important decisions to facilitate power sector reforms in India including taking on the critical challenges of market development, grid integration of variable renewable energy etc.

The Commission issued Regulations on Terms and Conditions of Tariff for generating stations and transmission licensees, which are applicable for the tariff period 2019-24. The underlying philosophy has been to balance the interests of consumers while at the same time ensuring recovery of costs for investors and incentivizing them for better performance. In determining the operational norms, provisions have been made for sharing of efficiency gains on account of improved performance on station heat rate, auxiliary consumption and secondary fuel consumption. The base rate of return on equity has been kept at 15.5%. Useful Life in respect of Hydro Generating Stations has been increased from 35 years to 40 years. In order to bring in the element of value in electricity pricing as well as facilitate better availability of generating stations during the peak time, differential rate regime during Peak Hours and Off-Peak Hours for recovery of Capacity Charges has been provided (to be effective from 1.4.2020).

In order to better facilitate cross border trade of electricity with the neighbouring countries, the Commission brought out Regulations on Cross Border Trade of Electricity. Under these Regulations, cross border trade of electricity between India and the neighbouring countries is allowed through mutual agreements between Indian entities and entities of the neighbouring countries under the overall framework of agreements signed between India and the neighbouring countries . These would be consistent with the provisions of the prevailing laws in the respective countries, including "through bilateral agreement between two countries", "through bidding route" or "through mutual agreements between entities". The Regulations also provide for tripartite agreements in which case, the cross border trade of electricity across India shall be allowed under the overall framework of bilateral agreements signed between Government of India and the Governments of the respective neighbouring countries of the Participating Entities.

The Commission, with the objective of maintaining grid discipline and grid security linked the Deviation Settlement Mechanism Price Vector (the price at 50 Hz) to the daily average Area Clearing Price discovered in Day Ahead Market segment of power exchange besides revision of reference frequency band (viz. 49.85 Hz to 50.05 Hz) for DSM Price Vector. As an important measure towards grid discipline, commercial penalty for violation of sign change norm has also been introduced.

The National Electricity Policy envisages the need to provide the facilitative framework for non-discriminatory open access in both transmission and distribution. As a crucial step towards development of a facilitative framework for non discriminatory Open Access, the Commission identified the need for design and operation of National Open Access Registry (NOAR), which would be an integrated IT based system accessible to all stakeholders. In line with the same, the Commission notified amendments to the Open Access Regulations detailing the regulatory framework for the NOAR.



In the context of expected growth of renewable energy (RE) generation to touch 175 GW by 2022, integration of the variable RE generation assumes importance. In order to facilitate holistic growth of the RE, several regulatory initiatives have been taken over the years. As part of continuous deliberations in the matter, a series of Discussion Papers have been brought out on various connected aspects, which inter alia include, Real Time Market, Revised Framework for Ancillary Services Operation, Market Based Economic Dispatch etc.

The Discussion Paper on Real Time Market proposed an hourly Real Time Market with double sided closed auction for arriving at uniform price discovery. The paper also proposed the concept of gate closure with timelines in consonance with hourly market. The proposed framework provides for buyers/sellers to have the option of placing buy/sell bids for each fifteen minute time block in the hourly real time market. The generators having long- term contract and participating in this market will be required to share the net gains (after accounting for the energy charge) with the discoms in the ratio of 50:50 as per the stipulation of the Tariff Policy, 2016.

Ancillary Services are essential component of the power system operation, which are required for improving and enhancing reliability of the power system. The Commission introduced Ancillary Services Mechanism in India by notifying the Regulations in 2015. The objective of the Regulations was to restore the frequency at desired level and to relieve congestion in the transmission network. Based on the experience gained on implementation of the framework, a Discussion Paper on "Re-Designing Ancillary Service Mechanism in India" has been prepared for deliberations. The paper suggested market based ancillary services, allowing various generators to participate based on their capability to meet the specified criteria.

The Commission felt the need for further action in terms of improvements in market design, which provide for better optimization of scheduling and economic dispatch of generation capacities. In this backdrop, a Discussion Paper on Market Based Economic Dispatch (MBED) is proposed, which provides for discussion on functioning of the electricity market on a day-ahead time horizon and schedule and dispatch all generation purely on economic principles, subject to technical constraints.

The Commission also supported the activities of Forum of Regulators (FOR), the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources as it provides secretariat services to these organizations.

The Forum of Regulators (FOR) is a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs/JERCs are the members of FOR. The Forum meets at regular intervals during the year and evolved consensus on many critical issues. The Forum also carried out studies on "Power Quality of Electricity Supply to Consumers", "Capacity Building of Indian Load Dispatch Centres" and "Report on North-Eastern Region".

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

वार्षिक रिपोर्ट Annual Report

2018-19

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List of Abbreviations

Abbreviation Full Form

ABT Availability Based Tariff

ADMS Automatic Demand Management Scheme
AERA Airport Economic Regulatory Authority

APPC Average Pooled Purchase Cost

APTEL/ATE Appellate Tribunal for Electricity

AUFR Frequency Relay

BEE Bureau of Energy Efficiency

BPTA Bulk Power Transmission Agreement

BU Billion Units

CAC Central Advisory Committee
CCGT Combined Cycle Gas Turbine
CCI Competition Commission of India

CERC Central Electricity Regulatory Commission

CGP Captive Generation Plant

CIL Coal India Limited

COD Date of Commercial Operation
CPRI Central Power Research Institute
CPSU Central Public Sector Undertaking

CTU Central Transmission Utility

DAM Day Ahead Market
DISCOM Distribution Company

DVC Damodar Valley Corporation

EA Electricity Act
ER Eastern Region

ERC Electricity Regulatory Commission(s)

ERLDC Eastern Regional Load Dispatch Centre

ERPC Eastern Regional Power Committee

FGMO Free Governor Mode Operation

FI Financial Institution

FOIR Forum of Indian Regulators

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FOR Forum of Regulators

FSA Fuel Supply Agreement

GCV Gross Calorific Value

GFA Gross Fixed Assets

GIS Geographic Information System

GOI Government of India
GPS Gas Power Station

GSES Grid Security Expert System

GW Giga Watt

HEP Hydro Electric Project
HPS Hydro Power Station
IC Installed Capacity

IDC Interest During ConstructionIEGC Indian Electricity Grid CodeIEX Indian Energy Exchange

IPP Independent Power ProducerISGS Inter State Generation SystemISTS Inter State Transmission System

JERC Joint Electricity Regulatory Commission
JNNSM Jawaharlal Nehru National Solar Mission

JV Joint Venture kV Kilo Volt kW Kilo Watt

kWh Kilo Watt Hour
LILO Loop in Loop out
LTA Long Term Access
MAT Minimum Alternate Tax
MMC Market Monitoring Cell

MNRE Ministry of New and Renewable Energy

MoP Ministry of Power

MTOA Medium Term Open Access

MU Million Units



MW Mega Watt

MYT Multi Year Tariff

NDC National Development Council

NEEPCO North Eastern Electric Power Company

NER North Eastern Region

NERLDC North Eastern Regional Load Dispatch Centre
NERPC North Eastern Regional Power Committee
NHPC National Hydroelectric Power Corporation

NLC Neyvelli Lignite Corporation

NLDC National Load Dispatch Centre

NPC National Power Committee

NR Northern Region

NRLDC Northern Regional Load Dispatch Centre
NRPC Northern Regional Power Committee
NTPC National Thermal Power Corporation

O&M Operation and Maintenance

OCC Operation Coordination Committee

OCGT Open Cycle Gas Turbine

OTC Over the Counter

PAF Plant Availability Factor

PGCIL Power Grid Corporation India Limited

PLF Plant Load Factor

PMU Phasor Measurement Unit

PNGRB Petroleum & Natural Gas Regulatory Board

POC Point of Connection

POSOCO Power System Operation Corporation Limited

PPA Power Purchase Agreement

PSDF Power System Development Fund
PXIL Power Exchange India Limited

RE Renewable Energy

REA Regional Energy Accounts
REC Renewable Energy Certificate

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RFP Request for Proposal

RGMO Restricted Governor Mode Operation

RLDC Regional Load Dispatch Centre
RLNG Re-GassifiedLiquified Natural Gas

RoCE Return on Capital Employed

ROE Return on Equity
ROR Run of the River

RPC Regional Power Committee
RPO Renewable Purchase Obligation
RRI Regulatory Research Institute

SAFIR South Asia Forum for Infrastructure Regulation
SCADA Supervisory Control and Data Acquisition
SCOD Scheduled Date of Commercial Operation

SERC State Electricity Regulatory Commission

SEZ Special Economic Zone

SHR Station Heat Rate

SJVNL Sutlej Jal Vidyut Nigam Limited SLDC State Load Dispatch Centre

SR Southern Region

SRLDC Southern Regional Load Dispatch Centre
SRPC Southern Regional Power Committee

SSU State Sector Utilities

STOA Short Term Open Access
STPS Super Thermal Power Station

STU State Transmission Utility

TAM Term Ahead Market

TAMP Tariff Authority of Major Ports

THDC Tehri Hydro Development Corporation

TPS Thermal Power Station

TSA Transmission Service Agreement





The Commission



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I. The Commission

The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that 'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia agreed that 'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'.

Thus was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The 1998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multidisciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.



The Mandate

As entrusted by Section 79 (I) of the Electricity Act, 2003 the Commission has the responsibility to discharge the following functions:-

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.

Section 79(2) of the Electricity Act, 2003 lays the onus on CERC to advise the Central Government on matters such as:

- a. Formulation of National Electricity Policy and Tariff Policy;
- b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
- c. Promotion of investment in electricity industry;
- d. Any other matter referred to the Central Commission by the Central Government.

2 Mission Statement



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2. Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT) etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-State transmission.
- d. Facilitate inter-State trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and market based mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.



Profile of Chairperson and Members







Shri P. K. Pujari
Chairperson
(1st February, 2018 – continuing)

A Post Graduate in Economics from Delhi School of Economics, Shri P.K. Pujari joined the Indian Administrative Service (IAS), the premier civil service of India in 1981 and was allotted Gujarat cadre. During his career, he handled assignments in various departments/ministries in Gujarat as well as Central Government, such as power, commercial taxes, finance and industries. He was Secretary to Government of India, Ministry of Power for more than two years before his superannuation in 2017, after serving for 36 years.

Some of the key assignments in the field of finance and industries were (i) financial resource forecast, expenditure planning, annual budget preparation, debt and guarantee management; (ii) transition from sales tax to value addition tax (VAT), administration of commercial taxes by simplifying processes and making it enabled; and (iii) Setting up and marketing industrial estates and special economic zones.

He worked in the power sector for more than seven years, as Director and Secretary. As Director, he was involved in developing policy framework for participation of private power utilities in generation and distribution. During his tenure as Secretary (2015-17), maximum generation capacity and inter-state transmission capacity was added in the country, resulting in one nation - one grid - one price.

As Secretary, he initiated and concluded a number of far reaching initiatives and policy changes. These include electrification of all the remaining 18,452 villages (as on 1.4.2015), launching of "UDAY" for sustainable operational and financial turnaround of discoms, revised Tariff Policy 2016, new coal linkage policy for power plants, revised National Electricity Plan, XIX electricity power survey, revised-bid documents for UMPPs, revised power allocation formula for states from cg stations, formulation of new hydro-power policy, formulation of the new policy for universal households electrification by 2019, policy guidelines for integration of renewable energy into the grid, revised rules for captive generators, finalization of the report for rationalization of tariff structure and tariff categories.

During his tenure, the guidelines for cross border trade of power with neighbouring countries got finalized. The cross border transmission lines also got augmented substantially. This



facilitated increased trade of power with Bhutan, Nepal and Bangladesh. Power trade with Myanmar started for the first time. Talks started for sub-marine cable connection with Srilanka. He led the Indian side for the bilateral talks on power trade with these countries.

He was closely associated with the signing of the International Solar Alliance Framework Agreement during COP22 in Marrakech. He led the Indian delegation for the 2nd BRICS Energy Ministerial Summit and also for the 8th Clean Energy Ministerial (CEM) Summit at Beijing.

His interests include reading books, sports and listening to music.



Dr. M.K. lyerMember
(10th August, 2015 – continuing)

Before joining the Central Electricity Regulatory Commission as Member on 10th August, 2015, Dr. M.K. Iyer worked as Member (Finance), Gujarat Electricity Regulatory Commission for a period of 5 years and successfully handled many regulatory issues in the GERC. Some of the notable activities in the GERC include: the multi-year tariff regulations, the renewable tariff orders of solar wind and bio-mass, open access regulations and its enforcement, rationalization of tariff, pass through of power purchase through a robust fuel power purchase adjustment formula and scores of other regulatory issues to ensure the balance between consumer interest and the utility interest. Since the date of joining in GERC in August 2010, a large number of orders have been issued which have far-reaching impact in the smooth functioning of Electricity Sector in Gujarat.

Dr. M.K. Iyer is a Graduate in Physics, an MBA (Finance) and Ph.D in Management with strong record of contributing strategic inputs to generate reasonable value for stakeholders. He has steered the state utility for almost 31 years in the various areas of Finance, HR & IT domains and facilitated realization of overall organisation's goal. He has demonstrated competencies in diverse functional domains including corporate planning, policy development, Reforms and restructuring, financial management, fiscal discipline, HRM & Industrial relations, Training, and IT driven initiatives, Commerce and Regulatory matters. He has played a key role as Member of the Reform Project Management group and has participated effectively in the 'Financial Restructuring Plan' of the unbundling activities of the erstwhile Gujarat Electricity Board.

He is having fine-tuned, analytical, administrative, troubleshooting skills, Assertive team leader, trainer and motivator having ability to integrate efforts of cross functional teams to maximize operational productivity, superior communication abilities.

Just prior to joining the Gujarat Commission, he was working with Gujarat Energy Transmission Corporation Ltd. Vadodara as Sr. Chief General Manager (F&A). During his tenure with erstwhile Gujarat Electricity Board (GEB)/unbundled GEB, he worked in various capacities such as Sr. Chief General Manager (F&A/IT/HR), & CIO, Gujarat UrjaVikas Nigam Ltd., General Manager (Accounts), General Manager (HR), Chief Finance Manager (Budget & Planning), Chief Finance Manager (Project & Planning/Stores Purchase) etc. and has successfully handled the reform/restructuring of the erstwhile Gujarat Electricity Board and implemented the first ever IT initiative, the end to end ERP implementation across all the unbundled seven companies.





Shri I. S. Jha Member (21st |anuary, 2019 – continuing)

Shri I S Jha is Member, Central Electricity Regulatory Commission since January, 2019. Prior to his present assignment, he served as Chairman and Managing Director (CMD) of state-run transmission utility, Power Grid Corporation of India Ltd. since 2015.

Shri I. S. Jha, an Electrical Engineer from NIT Jamshedpur, having more than 38 years of rich and varied work experience in all the facets of the Power Sector i.e. Generation, Transmission, System Operation, Distribution including the last mile connectivity to consumers and Regulatory aspects. He began his professional career in 1981 in NTPC and joined POWERGRID in 1991. Subsequently in Jan'19 he joined CERC as Member. During his tenure at NTPC and POWERGRID, he was involved in conceptualization, planning, design, engineering, monitoring and implementation of transmission projects of National importance.

He has spearheaded development of robust National grid in the country integrated with State-of-the-Art technologies. With extensive experience in the transmission sector, Shri Jha played a key role in the conceptualisation and implementation of National Grid, Cross-border interconnections with neighbouring countries, Green Energy corridors for integrating RE, setting up long distance multi-terminal HVDC transmission systems I 200 kV UHVAC systems etc.

He is known for his technological prowess and people-centric leadership. He is the President, International Council on Large Electric Systems (CIGRE) – India, Member of apex Governing body i.e. Steering Committee of CIGRE - Paris and other professional bodies. He has published/presented numerous articles, more than 50 technical papers in the field of power system in various international and National Journal/Conferences. He has also Co-authored two books namely, 'Renewable Energy Technology' and "Smart Grid Fundamental and Applications". Shri Jha has also applied for patents for the technical innovations in the field of power system.

4
The Year
in
Retrospect



4. The Year in Retrospect

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to push reforms in the power sector.

The Commission vide notification dated 7th March, 2019 issued the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, which are applicable for the tariff period 2019-24. Important provisions as notified in these Regulations include retaining Rate of Return on Equity at 15.50% and 16.50% (for pump storage hydro). Additional return of 0.5% for timely completion of projects has been discontinued. Further, addition or reduction in ROE, depending upon ability to achieve ramp rate is introduced with effect from 1.4.2020 (separate guidelines to be issued by NLDC). Further, while computing Energy Charge Rate of a coal based generating stations, an additional allowance of 85 kCal/kg on GCV 'as received' on account of variation during storage is allowed.

These Regulations introduced differential rate regime (to be effective from 1.4.2020) during Peak Hours and Off-Peak Hours for recovery of Capacity Charges, including a High Demand Season of three months (continuous or otherwise) and Low Demand Season of remaining 9 months (to be declared by the concerned RLDCs at least six months in advance). The AFC recovery of thermal generating stations vide Capacity Charges has been segregated into Peak Hours

and Off-Peak Hours with differential rates. The Peak Hours' rate is kept at 1.25 times of the Off-Peak Hours' rate, with overall recovery capped at AFC. The daily Peak Hours (4 hours) and Off-Peak Hours (20 hours) shall also be declared by concerned RLDCs at least one week in advance.

The Regulations also provide for incentive for exceeding specified normative plant load factor at the rate of 65 paise / kWh for ex-bus scheduled energy during Peak Hours and @ 50 paise/ kWh for ex-bus scheduled energy during Off-Peak Hours. Further, in case of Hydro Generating Stations, the energy charge rate for secondary energy has been revised from 90 paise per kWh to I 20 paise per kWh.

The Commission notified the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018. Regulations are aimed at laying down the broad principles, procedures and processes to be followed for planning and development of an efficient, co-ordinated, reliable and economical system of inter-State transmission system (ISTS) for smooth flow of electricity from generating stations to the load centres. It is also ensuring wider participation of for stakeholders in the planning process and specify the procedures for stakeholders consultation and participation, specifying procedures to bring about transparency in the planning process, demarcating roles and responsibilities of various organisations in line with the Act etc.



The Commission notified the fifth amendment to CERC (Open Access in inter-State Transmission) Regulations with an objective to create an enabling regulatory framework for the implementation of National Open Access Registry (NOAR). The NOAR is aimed at facilitating a centralized electronic platform through which the short-term open access to the inter-State transmission system shall be administered. The NOAR is expected to provide interface with Power Exchanges for verification of Standing Clearance and processing of Day Ahead & Term Ahead transactions. Further, it is envisaged that the NOAR shall facilitate financial transactions by providing the payment gateway for making all payments related to short-term transactions. The NOAR shall also provide the audit trail of applications and dashboard facility summarizing the information necessary for market monitoring and market design evaluation purposes. All of these features are expected to bring in substantial improvements in efficiency and transparency in administering the short term open access to inter-state transmission system of the country.

The Deviation Settlement Mechanism Regulations as notified in 2014 provide for revision of DSM price vector. A number of developments have taken place in the power sector since 2014. In this backdrop, the Commission considered it necessary to review the existing operational band of frequency with due regard to the need for safe, secure and reliable operation of the grid and to review the principles of deviation settlement mechanism (DSM) rates, including their linkage with

frequency in the light of the emerging market realities. Accordingly, the Commission notified the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fourth Amendment) Regulations, The amendment to the Regulations provide for revision of DSM Price Vector by linking it (the price at 50 Hz) to the daily average Area Clearing Price discovered in Day Ahead Market segment of power exchange besides revision of reference frequency band (viz. 49.85 Hz to 50.05 Hz) for DSM Price Vector. The amendment also provide for the maximum ceiling limit for average Daily ACP discovered in the DAM segment of Power Exchange at 50.00 Hz to be Rs. 8/- per unit, and also linked the cap rates for regulated and non-regulated entities separately. As an important measure towards grid discipline, provision for levy of financial penalty in case of non-adherence to the sign change norm (sustained deviation in one direction) has also been introduced.

The Commission in accordance with the relevant provisions of the Electricity Act 2003 and the Guidelines on import and export of Electricity issued by Ministry of Power, Government of India, notified the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019 which are applicable to the Participating Entities in India and the neighbouring countries which are engaged in cross border trade of electricity with India. These Regulations provide that Cross border trade of electricity between India and the neighbouring country(ies) shall be allowed through mutual agreements between Indian entity(ies) and entity(ies) of the

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neighbouring country(ies) under the overall framework of agreements signed between India and the neighbouring country(ies) consistent with the provisions of the prevailing laws in the respective country(ies), including through bilateral agreement between two countries; through bidding route; or through mutual agreements between entities. However, in case of tripartite agreements, the cross border trade of electricity across India shall be allowed under the overall framework of bilateral agreements signed between Government of India and the Governments of the respective neighbouring countries of the Participating Entities.

By the end of the financial year 2018-19, the total installed generation capacity was 356. I GW. Out of this, thermal generation (including coal, gas and diesel), hydro and renewable energy generation constituted 63.5%, 12.7% and 21.8% respectively. Out of 77.6GW of RE capacity, wind power and solar has capacities of 35.6GW and 28.2 GW respectively. Rest of the capacity was shared between small hydro power, bio-mass, waste-to-energy etc. The Government of India has up-scaled the target of renewable energy capacity to 175 GW by the year 2022 which includes 100 GW from solar, 60 GW from wind, 10 GW from bio-power and 5 GW from small hydro-power. The target will principally comprise of 40 GW Rooftop and 60 GW through Large and Medium Scale Grid Connected Solar Power Projects. In furtherance of the targets for augmentation of renewable energy generation capacity and its smooth integration into the grid, the Commission continued its deliberations and Discussion Papers on critical aspects linked to

electricity market design have been placed in public domain initiating discussion at large scale.

The renewable energy being variable and uncertain, its effective integration into the grid is critical to smooth operation of electricity systems, hence needs adequate framework for its integration into system and for market operation. In this context, the Commission felt the need for further action in terms of improvements in market operations closer to real time, to better harness not only the intermittent RE, but also for optimal utilization of resources in the intra-day time horizon. The current system of continuous trade (intra-day trade) based on pay as you bid model suffers from inadequacies and even in Europe there is re-think on this design. The intra-day market segment in India therefore needs to move to the next phase of reforms from continuous trade to auction based on uniform pricing mechanism.

In this backdrop, the Commission brought out a discussion paper followed by draft Amendments to IEGC, Power Market Regulations and Open Access Regulations proposing for conduct of the real time market once in every half-an-hour for delivery in two fifteen minute blocks in each half-an-hour.

The Commission after due consideration of the proposal in the discussion paper and the comments received thereon proposes the Real-Time Market design as under:

- Real Time Market will be a half hourly market (as against the proposal in the discussion paper for an hourly market)
- · Price discovery mechanism will be



double sided closed auction with uniform price.

- The concept of gate closure is proposed to be introduced, with timeline in consonance with half hourly market.
- Buyers/sellers would have the option of placing buy/sell bids for each fifteen minute time block in the half hourly real time market. The generators having long- term contract and participating in this market will be required to share the net gains (after accounting for the energy charge) with the discoms in the ratio of 50:50 as per the stipulation of the Tariff Policy, 2016.
- RTM would be financially and physically binding. If the utilities fail to follow the dispatch instruction post RTM, it will attract charges under Deviation Settlement Mechanism.

Such faster transaction/settlement requires automation, and the Commission has already initiated action on this (through amendments in regulations to implement National Open Access Registry).

The discussion paper also proposed for introduction of the concept of Gate Closure, which is the point of time after which no revision of schedule is allowed. After Gate Closure, forward looking data for the Delivery/Settlement Period, such as physical information to the System Operator and contract (schedules) volumes, cannot be changed and the system operator takes over the responsibility for balancing the system.

Ancillary services are an indispensable part of the power system operation, which are

required for improving and enhancing reliability of the power system. The Commission has issued regulations on Reserves Regulation Ancillary Services (RRAS) which have been in operation for more than a year now. Based on the experience gained on implementation of the framework, the Commission brought out a Discussion Paper on "Re-Designing Ancillary Service Mechanism in India", wherein constraints in the existing Ancillary Services mechanism have been addressed which suggested design changes in the mechanism.

The Primary support is mandatory in nature and all generators are required to have the capability to provide the support if called for. The generators in India, therefore, are prevented from scheduling beyond their installed capacity. The Secondary Control (AGC) and fast tertiary are currently under administered mechanism and the Commission has directed pilot studies for these segments. Five-minute metering and scheduling is a necessary condition for procurement of this mechanism to go to market mechanism. As such, these two segments viz. secondary control (AGC) and fast tertiary, would be open to market mode on gaining experience from the pilot studies and the Commission may notify a date in future for introduction of markets for these two ancillary support services.

In this paper, market based mechanism is introduced for tertiary ancillary service segment. This segment includes Slow Spinning Reserve (which are provided by qualified Generators located within the RLDC control area that are already synchronized to the Power System and can respond to instructions from the RLDC to change output level within

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15 minutes / 30 Minutes) and Slow Non-Synchronized Reserve (which are obtained from generators / storage systems that are NOT synchronized with the grid but can respond to instructions from RLDC within 15 minutes / 30 minutes).

Reserve Requirement could vary by seasons (for each month and / or peak and off-peak conditions and needs to assessed by RLDCs/POSOCO for each region (separated by transmission congestion).

The power market in India functions on a continuum involving contracting on a longer time horizon, to scheduling and dispatch on the day-ahead and closer to real-time basis. Experiences of market and power system operation have highlighted the scope for further optimization of scheduling and dispatch of generation.

Accordingly, a need is felt for further action in terms of improvements in market design, which provide for better optimization of scheduling and economic dispatch of generation capacities. In this backdrop, a Discussion Paper on Market Based Economic Dispatch (MBED) was proposed, which provides for discussion on functioning of the electricity market on a day-ahead time horizon and schedule and dispatch all generation purely on economic principles, subject to technical constraints.

The MBED model is aimed at meeting the system load by dispatching the least-cost generation mix while ensuring that security of the grid is maintained. This will ensure that the total cost of generation i.e. system cost, to meet the system load in all time-blocks for a day

is minimized. Given the current market framework in India, involving the system operator and the market operator separately, the proposed market design also envisages both these institutions to perform their respective functions as at present. The system operation will address the physical settlement of electricity, whereas the market operations will involve bid solicitation and all financial settlements. The market platform would discover the market clearing price in each time-block in a day that reflects the true value of the electricity dispatched.

A Forum of Regulators (FOR) has been constituted by Central Government in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. CERC provides secretariat service to FOR. Four meetings of Forum of Regulators were held during 2018-19 in which various issues were discussed and recommendations were made. During this year, the Forum of Regulators also completed studies on "Power Quality of Electricity Supply to Consumers", "Capacity Building of Indian Load Dispatch Centres" and "Report on North-Eastern Region".

The Forum of Indian Regulators (FOIR) is a Society formed in 1999 with representation from regulators across different sectors such as electricity, petroleum and natural gas, airports, major ports etc. It provides a common platform



to discuss emerging issues in regulatory procedures and practices, to evolve common strategies to meet the challenges before regulators in India and to share information and experiences. Members of the FOIR include Petroleum and Natural Gas Regulatory Board (PNGRB), Airport Economic Regulatory Authority (AERA), Competition Commission of India (CCI), Tariff Authority of Major Ports (TAMP), Telecom Regulatory Authority of India (TRAI), Insolvency and Bankruptcy Board of India (IBBI) apart from all State Electricity Regulators. Secretariat service to FOIR is also extended by CERC. During the year, one

meetings of the Governing Body and one meeting of the Annual General Body were held.

South Asia Forum for Infrastructure Regulation (SAFIR) is a forum of infrastructure regulators of South Asian countries which has been in existence since 1999. CERC, as Secretariat to SAFIR, played an important role in organizing various high level courses/training and knowledge sharing programmes for its member. The 24th Steering Committee meeting and the 15th & 16th Executive Committee meetings of SAFIR were held during 2018-19.

5Regulatory Procedures and Process



5. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

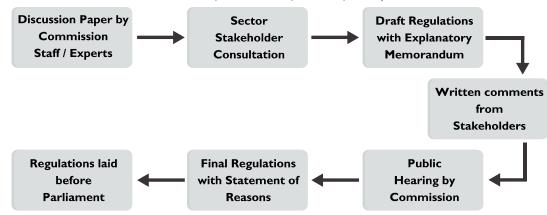
- I. Notifies Regulations
- 2. Issues orders on petitions relating to
 - o Determination of tariff
 - o Grant of license
 - o Miscellaneous matters

A. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The

Consultation Paper / Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.



Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- I. Tariff determination for generation and transmission
- Grant of license for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

- I. Miscellaneous Petition
- 2. Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also



required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

B. Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e. 2001 -04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998) the Commission notified Terms & Conditions of Tariff in March, 2004 for five-year period from 2004-09 and then in March, 2009 for a five year period from 2009-14. The above notifications provide for determination of generation tariff (station/unit-wise) and transmission tariff (line or system-wise). The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 to be effective from 1.4.2014.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel.

The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

6Activities During 2018-19



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission



6. Activities during 2018-19

6.1 Legal Proceedings

During the year 2018-19, 453 (incl. 9 petitions remanded) petitions were registered. In addition, 358 petitions were carried forward from the previous year, 2017-18, taking the total number of petitions to 811. Out of these, 340 petitions were disposed of during 2018-19. Detailed status of petitions disposed of is documented in **Annexure-1**.

6.2 Major Decisions / Regulations Issued in 2018-19

Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019

The Commission vide notification dated 7 March, 2019 issued the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, which are relevant for the tariff period 2019-24.

Important provisions as notified in these Regulations include retaining Rate of Return on Equity at 15.50% and 16.50% (for pump storage hydro). However, additional return of 0.5% for timely completion of projects has been discontinued. Further, addition or reduction in ROE, depending upon ability to achieve ramp rate is introduced with effect from 1.4.2020 (separate guidelines to be issued by NLDC)

For computation of interest on working capital, receivables reduced from 60 days to 45 days, Coal Stock reduced from 15 days to 10 days for pit-head and 30 days to 20 days for non-pit head stations.

Further, while computing Energy Charge Rate of a coal based generating stations, an additional allowance of 85 kCal/kg on GCV 'as received' on account of variation during storage is allowed.

The Regulations provide for supplementary capacity charges for additional capitalization and supplementary energy charges, on account of implementation of revised emission standards in existing generating station or new generating station. Special single part tariff to be recovered based on actual dispatch in respect of thermal generating station which have completed 25 years of operation from the date of commercial operation, where the generating company and the beneficiary may agree on an arrangement.

Generating Stations which have signed Power Purchase Agreements on or before 5.1.2011, but not achieved financial closure by 31.3.2019, are required to obtain fresh consent from beneficiaries.

These Regulations introduced differential rate regime (to be effective from 1.4.2020) during Peak Hours and Off-Peak Hours for recovery of Capacity Charges, including a High Demand Season of three months (continuous or otherwise) and Low Demand Season of remaining 9 months (to be declared by the concerned RLDCs at least six months in The AFC recovery of thermal generating stations vide Capacity Charges has been segregated into Peak Hours and Off-Peak Hours with differential rates. The Peak Hours' rate is kept at 1.25 times of the Off-Peak Hours' rate, with overall recovery capped at AFC. The daily Peak Hours (4 hours) and Off-Peak Hours (20 hours) shall also be declared by concerned RLDCs at least one week in advance.

The Regulations also provide for incentive for exceeding specified normative plant load factor at the rate of 65 paise / kWh for ex-bus scheduled energy during Peak Hours and @ 50 paise/ kWh for ex-bus scheduled energy during Off-Peak Hours. Further, In case of Hydro Generating Stations, the energy charge rate for secondary energy has been revised from ninety



paise per kWh to one hundred twenty paise per kWh.

ii. Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018

CERC (Indian Electricity Grid Code) Regulations, 2010 provides Planning Code for inter-State transmission under Part-3, which covers various aspects of Planning relating to inter-State transmission systems. The Planning Code specifies the philosophy and procedures to be applied in planning of National Grid, Regional Grids and inter-regional links.

In the context of need to have a transparent, co-ordinated consultative process for planning for the development of inter-State transmission system and associated intra-State transmission systems in an optimal manner, the Commission notified the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018. These Regulations are aimed at creating a facilitative regulatory environment to enable CTU to plan an efficient, reliable and economical inter-State Transmission System and associated intra-State systems through a transparent process of extensive, informed and inclusive consultation with stakeholders and get it developed in terms of the Electricity Act, 2003 and policies formulated under the Act.

The objectives of the Regulations include, laying down the broad principles, procedures and processes to be followed for planning and development of an efficient, co-ordinated, reliable and economical system of inter-State

transmission system (ISTS) for smooth flow of electricity from generating stations to the load centres, ensuring wider participation of stakeholders in the planning process and specify the procedures for stakeholders consultation and participation, specifying procedures to bring about transparency in the planning process, demarcating roles and responsibilities of various organisations in line with the Act etc.

iii. Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment), Regulations, 2018

The fifth amendment to CERC (Open Access in inter-State Transmission) Regulations were notified with an objective to create an enabling regulatory framework for the implementation of National Open Access Registry (NOAR).

It is envisaged that the NOAR would constitute a centralized electronic platform through which the short-term open access to the inter-State transmission system shall be administered. All the applications & approvals related to shortterm open access in inter-State transmission system shall be made through the NOAR. The NOAR shall contain the relevant information viz. standing clearances provided by SLDCs/ RLDCs, availability of transmission corridor, short-term open access granted to the customers, and application status etc. which shall be automatically updated and accessed by the concerned stakeholders online. NOAR shall also interface with Power Exchanges for verification of Standing Clearance and processing of Day Ahead & Term Ahead transactions.

Further, it is envisaged that the NOAR shall facilitate financial transactions by providing the payment gateway for making all payments related to short-term transactions. The NOAR shall also provide the audit trail of applications

and dashboard facility summarizing the information necessary for market monitoring and market design evaluation purposes. All of these features are expected to bring in substantial improvements in efficiency and transparency in administering the short term open access to inter-state transmission system of the country.

iv. Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018

The DSM Regulations as notified in 2014 provide for revision of DSM price vector. A number of developments have taken place in the power sector since 2014. In this backdrop, the Commission considered it necessary to review the existing operational band of frequency with due regard to the need for safe, secure and reliable operation of the grid and to review the principles of deviation settlement mechanism (DSM) rates, including their linkage with frequency in the light of the emerging market realities.

Accordingly, the Commission notified the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018, following the due procedure.

The amendment to the Regulations provide for revision of DSM Price Vector by linking it (the price at 50 Hz) to the daily average Area Clearing Price discovered in Day Ahead Market segment of power exchange besides revision of reference frequency band (viz. 49.85 Hz to 50.05 Hz) for DSM Price Vector. The amendment also provides for the maximum ceiling limit for average Daily ACP discovered in the DAM segment of Power Exchange at 50.00 Hz to be Rs. 8/- per unit, and also linked the cap rates for regulated and non-regulated entities

separately. As an important measure towards grid discipline, provision for levy of financial penalty in case of non-adherence to the sign change norm (sustained deviation in one direction) has also been introduced.

v. Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Sixth Amendment), Regulations, 2019

In supersession of MoP Order No. 23/12/2016-R&R dated 30 September, 2016 and Order No. 23/12/2016-R&R dated 14 June, 2017, Ministry of Power notified that for generation based on solar and wind resources, no interstate transmission charges and losses will be levied on transmission of electricity through the interstate transmission system for sale of power by such projects commissioned till 31 March, 2022, subject to fulfilment of other related conditions. The Commission considered the above and notified the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) (Sixth Amendment) Regulations, 2019 which provides that no transmission charges and losses for the use of ISTS network shall be payable for the generation based on solar and wind power resources for a period of 25 years from the date of commercial operation of such generation projects if such generation capacity has been awarded through competitive bidding process in accordance with the guidelines issued by the Central Government; such generation capacity has been declared under commercial operation between 13.2.2018 till 31.3.2022; Power Purchase Agreement(s) have been executed for sale of such generation capacity to all entities including Distribution Companies for compliance of their renewable purchase obligations.

vi. Central Electricity Regulatory Commission (Cross Border Trade of



Electricity) Regulations, 2019

The Commission in accordance with the relevant provisions of the Electricity Act 2003 and the Guidelines on import and export of Electricity issued by Ministry of Power, Government of India, notified the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019 which are applicable to the Participating Entities in India and the neighbouring countries which are engaged in cross border trade of electricity with India. However, the entities located in India who are seeking connectivity or longterm access or medium-term open access or short-term open access to the Indian grid in the course of cross border trade of electricity between India and any of the neighbouring countries shall continue to be governed by Connectivity Regulations and the STOA Regulations.

These Regulations provide that Cross border trade of electricity between India and the neighbouring country(ies) shall be allowed through mutual agreements between Indian entity(ies) and entity(ies) of the neighbouring country(ies) under the overall framework of agreements signed between India and the neighbouring country(ies) consistent with the provisions of the prevailing laws in the respective country(ies), including through bilateral agreement between two countries; through bidding route; or through mutual agreements between entities. However, in case of tripartite agreements, the cross border trade of electricity across India shall be allowed under the overall framework of bilateral agreements signed between Government of India and the Governments of the respective neighbouring countries of the Participating Entities.

vii. Central Electricity Regulatory Commission (Grant of Connectivity,

Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2019

The Ministry of New & Renewable Energy (MNRE) has vide notification No. 238/78/2017-Wind dated 14th May, 2018 issued "National Wind-Solar Hybrid Policy" with objective to provide a framework for promotion of large grid connected wind- solar PV hybrid system for optimal and efficient utilization of transmission infrastructure and land, reducing the variability in renewable power generation and achieving better grid stability. Policy also aims to encourage new technologies, methods and way out involving combined operation of wind and solar PV plants. The Commission after due consideration of the above policy notified the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2019.

These Regulations introduced New category of renewable projects such as Renewable Hybrid Generating Station with or without storage, Renewable Power Park authorized by the Central Government or State Government as Renewable Power Park developer, entity designated by the Central Government or State Government as Renewable Energy Implementing Agency on behalf of the Renewable Energy Generating Station(s) and Standalone Storage project has been made eligible to seek such connectivity and LTA to ISTS. Applications for grant of Connectivity to be processed in the two stages (Stage-I Connectivity and Stage-II Connectivity)as per the Detailed Procedure issued from time to time.

6.3 Power Market: Trading, Power Exchange and Open Access

6.3.1 Inter-State Trading Licenses

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading License and other related matters) Regulations, 2009 in February 2009 to regulate the electricity trading activities. As on 31st March 2019, the Commission had granted trading licenses to 82 applicants for inter-State trading in electricity. Of these, 45 trading licensees have surrendered /revoked their licensees. Out of the 37 remaining licensees, about 25 licensees have undertaken trading during FY 2018-19.

The Commission, vide notification dated II.I.2010, issued the CERC (Fixation of Trading Margin) Regulations, 2010. As per these regulations, for inter-State trading of electricity, the licensees are not allowed to charge trading margin exceeding 7 paise/kWh in case the sale price of power exceeds Rs 3/kWh, and 4 paise/kWh where the sale price is less than or equal to Rs. 3/kWh. This margin includes all charges, except the charges for the scheduled electricity, open access and transmission losses. The trading margin is charged on the scheduled quantity of electricity.

6.3.2 Power Exchanges

Two power exchanges viz. M/s Indian Energy Exchange Ltd (IEX), New Delhi and Power Exchange India Ltd (PXIL), Mumbai, are operational in India. IEX and PXIL had started operation from 27th June, 2008 and 22nd October, 2008, respectively.

In January 2010, the Commission issued the CERC (Power Market) Regulations, 2010 to develop and regulate the power market. The objective of the Regulations was to help in the creation of a comprehensive market structure and enable transaction, execution and

contracting all types of possible products in the power markets. Subsequently, keeping in view the need for transparent corporate governance of the Power Exchanges, the Commission through the Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014 has provided for qualifications and dis-qualifications for appointment of Director to the Board of a Power Exchange.

The Commission vide Order dated 8th April 2015 in the matter of "Extended Market Session on Power Exchange" and in Petition No. 006/SM/2015 directed the Power Exchanges to operate 24x7 intra-day / contingency market (Extended Market Session) within three months from the date of issue of this Order. The Order of the Commission has been implemented by both the power exchanges and the extended market session has been operational since 20th July 2015.

6.3.3 Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out 'Monthly Report on Short-Term Transactions of Electricity', which is being posted on CERC's website regularly since August 2008.

The 'short-term transactions of electricity' refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Deviation Settlement Mechanism (earlier Unscheduled Interchange). The focus of the report is on (i) bringing out the trends in volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; (iii) analyzing effect of congestion on volume of electricity transacted through power exchanges; (iv) analyzing bilateral contracts executed by traders; (v) analyzing volume and price of Renewable Energy Certificates (RECs)



and (vi) disseminating relevant market information to stakeholders.

The MMC also brings out an annual report on short term power transactions. Trends in short-term transactions are shown below.

Volume of Short-term Transactions of Electricity (Billion Units)				
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of DSM	Electricity Transacted Directly between DISCOMs
2009-10	26.72	7.19	25.81	6.19
2010-11	27.70	15.52	28.08	10.25
2011-12	35.84	15.54	27.76	15.37
2012-13	36.12	23.54	24.76	14.52
2013-14	35.11	30.67	21.47	17.38
2014-15	34.56	29.40	19.45	15.58
2015-16	35.43	35.01	20.75	24.04
2016-17	33.51	41.12	23.22	21.38
2017-18	38.94	47.70	24.21	16.77
2018-19	47.32	53.52	25.13	19.23

Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation				
Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Total Volume of Short-term Transactions of Electricity as % of Total Electricity Generation	
2009-10	65.90	768.43	9%	
2010-11	81.56	811.14	10%	
2011-12	94.51	876.89	11%	
2012-13	98.94	912.06	11%	
2013-14	104.64	967.15	11%	
2014-15	98.99	1048.67	9%	
2015-16	115.23	1107.82	10%	
2016-17	119.23	1157.94	10%	
2017-18	127.62	1202.97	11%	
2018-19	145.20	1245.32	12%	

Price of Electricity Transacted through Traders and Power Exchanges and Price of DSM (₹/kV
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Year	Price of Electricity transacted through Trading	Price of Electricity transacted through Power Exchanges (DAM+TAM)	Price of Electricity Transacted through DSM
2009-10	5.26	4.96	4.62
2010-11	4.79	3.47	3.91
2011-12	4.18	3.57	4.09
2012-13	4.33	3.67	3.86
2013-14	4.29	2.90	2.05
2014-15	4.28	3.50	2.26
2015-16	4.11	2.72	1.93
2016-17	3.53	2.50	1.76
2017-18	3.59	3.45	2.03
2018-19	4.28	4.26	2.68

6.3.4 Notification of escalation factors and other parameters for the purpose of bid evaluation and payment

As per the "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", issued by Ministry of Power in 2005, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. Accordingly, the Commission, vide notification dated 22.6.2018 and 15.10.2018 notified the escalation factors and other parameters for generation projects and vide notification dated 06.04.2018 and 09.10.2018 notified the escalation factors and other parameters for transmission projects.

6.4 Thermal Generation

The Central Commission regulates the tariff of Central sector thermal power generating companies namely NTPC Ltd., North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyvelli Lignite Corporation (NLC), Damodar Valley Corporation (DVC), Joint venture

Companies involving CPSU's and IPPs who had signed PPAs with Long Term Beneficiaries before the dead line of Competitive Tariff Based Bidding started.

The total Installed capacity of generating stations of NTPC Limited as on 31.3.2019 is 50888.31 MW consisting of 39980 MW on coal (pit and non pit head), 4017.23 MW based on Natural gas/Liquid fuel and 6891.08 MW on NTPC Joint Ventures/subsidiaries including both coal and gas. During the FY 2018-19, NTPC added total capacity of 1130 MW (commissioning of Unit-III of Bongaigaon STPS of 250 MW I.C, Unit-II of Solapur STPS of 660 MW I.C, and takeover of Barauni TPS of 2×110 MW I.C. During FY 2018-19, NTPC decommissioned its Badarpur TPS of 705 MW I.C. As on 31.03.2019, there are total 38 coal based thermal stations (pit and non-pit head), 7 Gas based thermal stations. There are total 9 Joint Ventures of NTPC of total installed capacity of 6891.08 MW. The Installed capacity as on 31.3.2019 and the date of commercial operation of each of the generating station/unit of NTPC are given at Annexure-II.





Neyvelli Lignite Corporation

The total installed capacity of generating stations of Neyvelli Lignite Corporation (NLC) as on 31.3.2019 is 3140 MW. During FY 2018-19, Unit-7 of capacity 100 MW of TPS Stage-I was retired from 22.09.2018. No new Capacity addition during the FY 2018-19. The installed capacity and the date of commercial operation (COD) of each of the generating station of NLC are given at Annexure-III.

Damodar Valley Corporation

The total Installed capacity of generating stations of DVC as on 31.3.2019 is 7090MW. During FY 2018-19, DVC added no new capacity. The Installed capacity as on 31.3.2019 and the date of commercial operation of each of the generating station/ unit of DVC are given at Annexure-IV.

Tariff for 2014-19 period

The Commission approved tariff for 2014-19 for following I (one) station of DVC, i.e. Bokaro-A Thermal Power Station Unit I (500 MW).

North Eastern Electric Power Corporation (NEEPCO)

The total installed capacity of generating station of NEEPCO Ltd as on 31.3.2019 is 527 MW of Gas Based Thermal generating stations. The installed capacity and the date of commercial operation of each of the generating station are given at Annexure-V.

Miscellaneous

Energy Charges as on 31.03.2019 for Thermal Power Stations which belong to Central Public Sector Undertakings (CPSUs) such as NTPC,

DVC, NEEPCO, OTPCL and NLCIL are enclosed as Annexure-VI.

Tariff for thermal stations of Independent Power Producers for period 2014-19

The Commission vide order dated 29.6.2018 (No. 61/GT/2016) approved tariff of Kamalanga Thermal Power Plant (1050 MW) of GMR Kamalanga Energy Ltd for the period from 01.04.2014 to 31.3.2019 and Truing-up of tariff for the period from COD to 31.03.2014.

Review Petitions against Commission Orders

- Review of Commission's order dated 2.11.2017 in Petition No.89/MP/2016 seeking adjudication of disputes between BRPL & BYPL with PPCL regarding declaration of Availability by Pragati –III Combined Cycle Power Project.
- Review of the Order dated 11.7.2017 in Petition No. 135/GT/2015 in the matter regarding approval of tariff of Coal based NLC Tamil Nadu Power Ltd.(TPS 1000MW) for the period from the date of the declaration of commercial operation of Unit 1 & 11 till 31.3.2019.
- Review of the Order dated 24.7.2017 passed by the Hon'ble Commission in Petition No. 146/GT/2015 in the matter regarding approval of tariff of Circulating Fluidized Bed Combustion Technology based NLC Thermal Power Station-II Expansion Units I & II (2 x 250 MW) for the period from their actual date of commercial operation till 31.3.2019.
- Review of Commission's order dated 3.5.2017 in Petition No. 255/GT/2014 regarding approval of tariff of CFBC

Technology based Barsingsar Thermal Power Plant $(2 \times 125 \text{ MW})$ of NLC Ltd for the period 2014-19.

Other Issues addressed by the Commission in Thermal Generation (Miscellaneous Petitions)

- Petition (229/MP/2017) under Section 79(I) (f) read with section 79 (I) (b) of the Electricity Act, 2003 for adjudication of dispute between NTPC Vidhyut Vyapar Nigam Ltd and Power Company of Karnataka Limited related to the procurement of power pursuant to a Tariff based Competitive Bid Process undertaken by the Power Company of Karnataka Limited.
- Petition (89/MP/2018) under section 79(1)(a) read with section 62 and 64 of the Electricity Act, 2003 and Regulations 36 (A) and 54 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 1999 for relaxation of the Normative Annual Plant Availability Factor of Indira Gandhi Super Thermal Power Station (3×500 MW) of Aravali Power Company Private Limited on account of non-availability of coal
- Petition (33/MP/2016 along with IA No. 6 of 2016) under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of 'Change in Law affecting Badarpur Thermal Power Station.



- Petition (66/MP/2017) under Part 7 Regulation 4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) read with Regulation III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in regard to provision 6.3A of the Grid Code.
- Petition (86/MP/2016) seeking decommissioning and/or closure of Stage-I units (3 x 95 MW) / determination of Annual Fixed Charges for Stage-II units (2 x 210 MW) of Badarpur Thermal Power Station.
- Petition (172/MP/2016) under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of fly ash transportation cost consequent to the Ministry of Environment and Forest, Government of India notification dated 25.1.2016 as a "Change in Law" event.
- Petition (244/MP/2016) under Section 79
 of the Electricity Act, 2003 read with
 Regulations III and II5 of the Central
 Electricity Regulatory Commission
 (Conduct of Business) Regulations, 1999
 for removal of difficulties and for
 consequential orders on the measurement
 of GCV of coal from the samples taken
 from the Railway Wagon top.
- Petition (98/MP/2017) under Section 79 of the Electricity Act, 2003 read with

- Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of expenditure on installation of various Emission Control Systems as detailed, for compliance of Ministry of Environment and Forests and Climate Change, Government of India, Notification dated 7.12.2015 mandating compliance with revised Environmental norms for Thermal Power Stations.
- Petition (14/MP/2017) under section 79 (1)

 (a) and section 79 (1) (f) of the Electricity
 Act, 2003 read with the CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of Change in Law affecting
 Stage-II of the Badarpur Thermal Power Station
- Petition (93/MP/2017) under Section 79(1)(a), 79(1)(b), 79(1)(f) of the Electricity Act, 2003 and Regulation 30 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, seeking clarification on payment of "Other Charges" claimed by NTPC and Maithon Power Ltd. in the monthly energy bills of the generating stations and the claim of higher "Annual Fixed Cost" for the tariff period 2014-19, over and above the Annual Fixed Cost approved by the Commission in the tariff orders.
- Petition (225/MP/2017) under section 94

 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel



gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP).

- Petition (54/MP/2018) seeking adjudication of dispute between NLC and Rajasthan Discoms on the issue of nonimplementation of ABT from the date of COD of Barsingsar Thermal Power station in Rajasthan from November,2011 to December, 2017 and consequential short admittance of the bills thereof.
- Petition) 267/MP/2017) under Section 79
 of the Electricity Act, 2003 read with
 Part.7, Clause.4 of the CERC (Indian
 Electricity Grid Code) Regulations, 2010
 with regard to difficulties faced in
 implementation of the Detailed Operating
 Procedure for taking unit(s) under Reserve

- Shutdown and Mechanism for Compensation for Degradation of Heat Rate, Auxiliary Energy Consumption and Secondary Fuel Consumption due to Part Load Operation and Multiple start/stop of units dated 05.05.2017 notified by the Commission pursuant to the CERC (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016
- Petition (31/MP/2018) seeking increase in Operation and Maintenance expenses incurred by NLCIL's Thermal Power Stations on account of Wage Revision and other pay hikes with effect from 01-01-2012 to Employees (Non-Executives & workmen) posted to NLCIL's Power Stations namely NLCIL TPS I (600 MW), NLCIL TPSII -Stage I (3X210 MW), NLCIL TPS-II Stage-II (4X210 MW), NLCIL TPS I Expn (2 x 210 MW) and NLCIL Barsingsar Thermal Power Station (2x125 MW) and to allow the recovery of the same from the

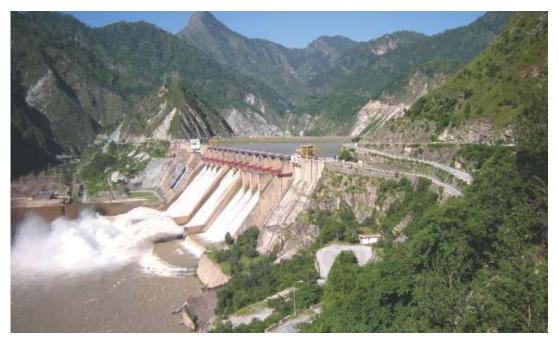


- beneficiaries of NLCIL Power Stations for the period 1.1.2012 to 31.3.2014
- Petition (32/MP/2018) seeking increase in Operation and Maintenance expenses incurred by NLCIL's Mines on account of Wage Revision and other pay hikes with effect from 1.1.2012 to Employees (Non-Executives and Workmen) posted in NLCIL Mines linked to NLCIL's Power Stations, namely NLCIL TPS I (600 MW), NLCIL TPSII -Stage I (3X210 MW), NLCIL-TPSII-Stage II (4X210 MW), NLCIL TPS I Expn (2x210 MW) and NLCIL Barsingsar Thermal Power Station(2X125 MW) and to allow appropriate adjustment of money due from/payable to the beneficiaries of NLCIL Stations for the period 1.1.2012 to 31.3.2014.
- Petition (133/MP/2016) under Section 79
 of the Electricity Act, 2003 read with
 statutory framework governing
 procurement of power through
 competitive bidding and Article 13.2 (b) of
 the Power Purchase Agreement dated
 7.8.2007 executed between Sasan Power
 Limited and the Procurers for
 compensation due to Change in Law
 impacting revenues and costs during the
 Operating Period.
- Petition (77/MP/2016) under Article 13 of the Power Purchase Agreement dated 22.4.2007 read with Clause 4.7 of the Competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003
- Petition (235/MP/2015) under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 2.2.2007 and 6.2.2007 executed by Adani Power Ltd. with Gujarat

- Urja Vikas Nigam Ltd. and the Power Purchase Agreement dated 7.8.2008 executed by Adani Power Ltd. with Uttar Haryana Bijli Vitran Nigam Limited/Dakshin Haryana Bijli Vitran Nigam Limited during the operating period.
- Petition (158/MP/2017) under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.1.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. I and the Respondent.
- Petition (179/MP/2016) under Sections 79

 (1) (b) and 79 (l) (f) of the Electricity Act,
 2003 for adjudication of claims towards compensation arising out of 'Change in law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between KSK Mahanadi Power Company Limited and TANGEDCO during the Operating period.
- Petition (171/MP/2016) under Section 79

 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards
 Compensation arising out of Change in Law and consequential reliefs as per provisions of the PPA dated 26.2.2014 between KSK Mahanadi Power Company Limited and the distribution licensees in the State of Uttar Pradesh during the operation period.
- Petition (305/MP/2015) for Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 for directions to make energy charge as pass-through based on



the actual fuel cost incurred by the petitioner.

- Petition (170/MP/2016) under Sections79

 (1) (b) and 79 (1) (f) of the Electricity Act,
 2003 for adjudication of claims towards compensation arising out of 'Change in law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between KSK Mahanadi Power Company Limited and TANGEDCO during the operation period.

Hydro Generation:

The Commission, during the year 2018-19,

regulated tariff for the Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, SJVNL, NTPC, THDC, DVC, and BBMB, one State owned power station viz. TUL and one IPP station owned by M/s JSW Hydro Energy Ltd. (Formerly M/s Himachal Baspa Power Company Limited), which are located in Northern, Eastern and North Eastern Region. During FY 2018-19 the following Hydro Electric Projects have achieved COD:

- i. Turial H.E.P. of NEEPCO
- ii. Pare H.E.P. of NEEPCO
- iii. Kishanganga H.E.P. of NHPC.

The Installed capacity as on 31.3.2019 and the year of commercial operation of each of the Hydro generating station of different types is provided at Annexure-VII.

The following petitions were taken up



during 2018-19:

 Petitions for approval of generation tariff for 2014-19 of following Hydro Stations were disposed of-

SI. No.	Station name	Company
1	Koldam	NTPC
2	Koteshwar	THDC
3	Generating Stations of BBMB	ВВМВ
4	Tuirial	NEEPCO

 Petitions for provisional generation tariff for 2014-19 of following Hydro Stations was disposed of-

SI. No.	Station name	Company
I	Kishanganga	NHPC

iii. Petitions for approval of trued up/final Generation Tariff for the period 2009-14 of following Hydro Stations were disposed of-

SI. No.	SI. No. Station name	
I	Koteshwar	THDC

The Following Miscellaneous Petitions of Hydro Electric Power Plants were disposed of:

 Petition (19/MP/2017) for consideration of declared capacity of Nathpa Jhakri Hydro Power Station (6 x 250 MW) aggregating to 1500 MW and Rampur Hydro Power Station (6 x 68.67 MW) aggregating to 412 MW and in the matter of "The Minutes of the 120th and 122nd OCC Meetings of the Northern Regional Power Committee dated 24.2.2016 and dated 22.4.2016 on the scheduling and declaration of the capacity of Nathpa Jhakri and Rampur Hydro Power Stations"

- Petition(150/MP/2016) for consideration of declared capacity of Nathpa Jhakri Hydro Power Station (6 x 250 MW) aggregating to 1500 MW and Rampur Hydro Power Station (6 x 68.67 MW) aggregating to 412 MW and in the matter of "The Minutes of the 120th and 122nd OCC Meetings of the Northern Regional Power Committee dated 24.2.2016 and dated 22.4.2016 on the scheduling and declaration of the capacity of Nathpa Jhakri and Rampur Hydro Power Stations"
- Petition (74/MP/2018) for consideration of declared capacity of Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 x 68.67 MW) corresponding to Installed capacity including overload capacity in accordance with Regulation 6.5 (12) of CERC (Indian Electricity Grid Code) Regulations, 2010.
- Petition(228/MP/2018) for extension of cut-off date of Koldam Hydroelectric Power Project (4 x 200 MW) from 31.3.2018 to 31.3.2020
- Petition (35/MP/2017) under Regulation 4
 of Part 7 of the Central Electricity
 Regulatory Commission (Indian Electricity
 Grid Code) Regulations, 2010 read with
 Regulation III of the Central Electricity
 Regulatory Commission (Conduct of
 Business) Regulations, 1999 seeking
 relaxation of Regulation 5.2 (f) regarding
 requirement of implementing
 RGMO/FGMO for vintage units of
 UPRVUNL.



The details of tariff in respect of Hydro generating stations is provided at Annexure-VIII.

Renewable Energy

During 2017-18, the Commission has notified the terms and conditions for tariff determination from Renewable Energy Sources Regulations, through which, the Commission specified the tariff structure and design, financial principles, operational norms and technology specific parameters for tariff determination for grid interactive power projects based on various renewable energy technologies, which inter alia include, Wind energy, Small Hydro, Biomass (based on Rankine Cycle), Solar (PV and Thermal), Biomass, Biogas, Municipal Solid Waste / Refuse Derived Fuel projects (based on Rankine Cycle technology) etc.

The Commission departed from determining generic tariff in respect of Solar PV and Solar Thermal, Wind Energy (including on-shore and off-shore), Municipal Solid Waste and Refuse Derived Fuel based projects, Biomass Gassifier based projects (if opted by project developer), Biogas based projects (if opted by project developer), Other hybrid projects include renewable-renewable or renewable-conventional sources, for which renewable technology is approved by MNRE. In respect of these RE technologies, the project specific tariff shall be determined for the next Control Period (2017-2020).

RE Tariff Order 2019 :- Following changes have been made in this Tariff Order as compared to last year's Order:

a) With the change in MCLR rate, the Interest



on Loan and Interest on Working Capital have been revised and reproduced below:

Component	FY 2018-19	FY 2019-20
Interest on Loan	9.97%	10.41%
Interest on Working Capital		11.41%

- a) Corporate Tax has been considered as 29.12%
- b) Accordingly, WACC has been revised to 9.08% from 9.36%
- For Biomass, Bagasse and Biogas based projects, changes in fuel prices for respective states (escalation of 5% over previous year prices)
- d) Changes in O&M cost for all technologies (increase by 5.72% over previous year's cost)

The details of generic tariff for FY 2019-20 as determined by the Commission are at Annexure-IX.

Transmission

The Transmission system in the country has been growing at a rapid pace and the Commission handles voluminous work related to determination of tariff, truing up petitions as well as miscellaneous petitions related to connectivity, open access, sharing of inter-State transmission charges and Deviation Settlement Mechanism (DSM) and grid related issues.

Transmission Tariff

The Commission has issued several orders in

petitions related to inter-State Transmission System (ISTS) including provisional orders for transmission assets commissioned/anticipated to be commissioned during the tariff period 2014-19. Most of the tariff petitions filed by POWERGRID pertained to truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and several petitions were for approval of tariff for assets commissioned/anticipated to be commissioned during 2018-19 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Commission has also issued order in respect of truing up of fee and charges under regulation 5 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 for Region Load Despatch Centres, for the control period 1.4.2014 to 31.3.2019

Enforcement of Open Access:

Open Access is one of the cornerstones of the Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate open access to inter-state transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium

Term Access in inter-state transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-state transmission system. During the period 2018-19, the Commission has disposed several petitions for granting of Open Access in inter-state transmission system.

(I) Order dated 8.3.2019 in petition no. 92/MP/2015:.CTU had filed the petition seeking

certain clarifications and highlighting difficulties arising in implementation of the directions passed by the Commission vide order dated 16.2.2015 in Petition No. 92/MP/2014 and related Petitions wherein the Commission directed the Petitioner to determine and levy the relinquishment charges in accordance with Regulation 18 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter- State Transmission and related matters) Regulations, 2009. The Commission in its Order in petition no. 92/MP/2015 has observed the following:

	72/1 II /2013 lias observed the following.				
SI. No.	Type of LTA customer	Treatment	Relinquishment charges		
1.	LTA Customer who has been granted LTA with identified system	Stranded capacity to be determined for identified augmentation.	NPV of (Stranded capacity *one year transmission charge *12*66%)		
2.	LTA Customer who has been granted LTA with identified system already under execution for some other LTA Customer	Stranded capacity to be determined for identified augmentation.	I year notice period charge (stranded capacity*one year transmission charge*66%)		
3.	LTA granted on existing system	Stranded capacity shall not be identified separately as it has been granted LTA on the entire ISTS.	LTA relinquished *All India Minimum PoC rate for the quarter in which relinquishment happened.		
4.	Change of target region		No charges if date of relinquishment is same as date of start of LTA in changed region. If LTA is relinquished from June 2015 and LTA in new region effective from Dec 2015, relinquishment charges as per above methodology for June-2015 to November 2015		



- (a) In case there is another customer who is in queue or was granted LTA on capacity relinquished by above LTA customers, relinquishment charges shall be calculated for the period for which new customer has not taken over the capacity of old customer.
- (b) Methodology of calculation of stranded capacity for LTA customers with identified Augmentation.
- (c) There is no need to simulate network conditions for 12 years, the relinquishment charges are supposed to be determined for the year in which relinquishment happens and 66% takes care of subsequent usage under MTOA/STOA etc.
- (d) Abandoned projects shall also be levied relinquishment charges as calculated above.
- (e) MoP reallocations shall not be treated as stranded capacity.
- (f) Relinquishment on account of auxiliary consumption or overload shall not attract relinquishment charges.
- (g) Relinquishment charges paid by LTA customers shall be used for reducing transmission charges payable by other long term and medium term customers in the year in which such compensation is due in the ratio of transmission charges payable for that year by such long term customers and medium term customers. Therefore, Yearly Transmission Charges (YTC) shall be reduced by actual charges received towards relinquishment by relinquishing

- long term customers in terms of the above Regulation. CTU is directed to keep the charges collected towards relinquishment in a separate account and utilize the same as directed above. Any interest accrued on this amount shall be credited in the account itself.
- (h) CTU shall calculate the relinquishment charges and put on its website within a month of issue of Order.
- (i) Relinquishment charges to be paid within 6 months of issue of bills by CTU.
- (2) Order dated 4.4.2018 in petition no. 142/MP/2017: NHPTL has filed the petition seeking connectivity of NHPTL's laboratory with 765 kV and 400 kV Bus at ISTS Bina sub-station of PGCIL for bay charging at No Load initially and further at On Load for short circuit testing of electrical equipment and for approval of Connection Agreement for No Load and On Load conditions under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 (Connectivity Regulations)". The Commission in its Order in petition no. 142/MP/2017 has observed the following
- (a) The petitioner has approached the Commission for seeking connectivity of NHPTL's laboratory with 765 kV and 400 kV Bus at ISTS Bina sub-station of PGCIL for bay charging at No Load initially and further at On Load for short circuit testing

- of electrical equipment and for approval of Connection Agreement for No Load and On Load conditions under the CERC connectivity Regulation, 2009.
- (b) The Petitioner has drawn support from grid prior to 1st commercial test for trial testing/commissioning of laboratory, it will be reasonable to levy 5% of reliability charges for 50 MW [5% of Reliability Charge rate x50 MW] for the period prior to the 1st commercial test. These charges shall be payable from 27.6.2016 to 30.6.2017 @ [5% Reliability Charge rate x 50 MW]/month and prorate for part of month.
- (3) Order dated 19.11.2018 in petition no. 153/MP/2017: DVC has filed the present petition under Section79 (1)(d) of the Electricity Act, 2003 read with CERC (Open Access in Inter-state Transmission) Regulations,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation The Commission in its Order in petition no. 153/MP/2017 has observed the following:
- (a) The Total Transfer Capability mentioned by the Petitioner is dynamic and varies with time. Moreover, the 'capability' always changes with the time by virtue of changes in the system conditions. Accordingly, the Commission was not inclined to consider TTC as a reliable metric.
- (b)) On perusal of the data submitted by NLDC for PoC calculation, it reveals that

- the approved Injection/ withdrawal from DVC during the years 2017-18 and 2018-19 was 450 MW and 500 MW, respectively and the same has been considered as LTA from embedded generation of DVC for selling of power outside DVC command area. It was assumed that the LTA is from embedded generation of DVC and not from generator that is connected to CTU network.
- (c) After perusal of the methods of computation of transmission/wheeling charges adopted by various SERCs like Tamil Nadu Electricity Regulatory Commission, Madhya Pradesh State Electricity Regulatory Commission including Gujarat Electricity Regulatory Commission, the Commission came to a conclusion that these SERCs have considered contracted capacity for computation of their Open Access charges. In terms of the above, the Commission was of the view that the methodology adopted by these states suits well to the current scenario and commission adopted the methodology as per GERC Regulations for determination of Open Access charges in the instant petition.
- (d) The contracted demand which was being catered by the DVC T&D system is equivalent to sum of its own contracted demand, contracted capacities by MTOA users and LTA for beneficiaries outside DVC control area utilizing its T&D system. The Total Contracted Capacity for the financial years 2017-18 and 2018-19 shall



be 4074 MW and 4169 MW respectively and the Transmission/wheeling Charges

for Long/Medium-Term and Short-Term rate are calculated as under:

S.No	Particulars	Formula	Financial Year 2017-18	Financial Year 2018-19
a	Own contracted demand (MVA)	-	3658.82	3705.42
b	Own contracted demand considering power factor of 0.97(MW)	=a*0.97	3549	3594
С	MTOA Contracted Capacity (MW)	-	75	75
d	LTA Sell (MW)	-	450	500
е	Total Contracted Capacity of DVC (MW)	=(b+c+d)	4074	4169
f	Annual Transmission charges (trued up) during 2013-14 (Rs. lakhs)	-	52479.37	52479.37
g	Approved Long/Medium-Term rate in (Rs. lakh/MW/month)	(f/e)/12	1.073	1.049
h	Approved Short-Term Rate in (paisa/kWh)	=(f/e)*10000/ (365*24)	14.7	14.37

- (e) As per the above table, the open access customers seeking power through the DVC network shall have to pay the open access charges/transmission and wheeling charges at the approved rates. Since, Annual Transmission Charges for financial years 2017-18 and 2018-19 of the Petitioner's transmission system have not been determined yet, charges have been calculated as per approved ARR for 2013-14. However, these charges are subject to revision as and when tariff for 2014-19 period is determined by the Commission.
- (4) Some of the petitions pertaining to Open Access and connectivity disposed by the Commission for enforcement of Open Access during 2018-19 include Petition

No.59/MP/2019, 35/MP/2018, 53/MP/2019, 166/MP/2018, 6/MP/2019, 18/RP/2018, 231/MP/2018, 252/MP/2018, 274/MP/2018, 30/MP/2018, 9/RP/2018, 146/MP,2018 and 196/MP/2016 etc.

Sharing of ISTS Transmission Charges and Losses

(1) Order dated 4.5.2018 in petition no. 126/MP/2017: The Petitioner, Haryana Discoms, had filed the present petition for declaration and direction with regard to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran

Nigam Limited (HVPNL). Vide order dated 11.4.2017, the Commission, inter-alia, observed that:

- (a) 400 kV Transmission Line IGSPTS-Daulatabad Transmission Lines should be outside the scope of the jurisdiction of the CTU & POSOCO as well as Sharing Regulations The subject transmission line being an intra-State Transmission Line shall not be subject to sharing of transmission charges and losses under the PoC mechanism. In the instant case, while RLDC shall continue to carry out scheduling of power from IGSTPS, ISTS charges and losses shall not be applicable to schedules on State network of Haryana. POSOCO and CTU directed not to include the LTA capacity corresponding to the share of Haryana in IGSPTS which computing PoC charges and Losses.
- (b) Relief is being granted to the Petitioners exempting them from payment of ISTS charges and losses. The decision shall operate prospectively.
- (2) Order dated 6.11.2018 in petition no. 261/MP/2017: The Petitioner, NTPC Itd (Kudgi Generating Station) is developing a 2400 MW (3 X 800) coal based power station, has filed the present petition seeking set aside the bill dated 06.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges. The following transmission system was identified for evacuating power from Kudgi generating station:
- (i) 2 nos. 400kV D/C transmission line Kudgi TPS – Narendra (New)

- (ii) 765 kV D/C transmission line Narendra (New) Madhugiri
- (iii) 765 kV D/C transmission line Madhugiri Bangalore
- (a) The liability to pay charges towards Long term Access under CERC (Sharing of inter-State Transmission charges and losses), Regulations, 2010 shall be that of beneficiaries in view of Agreements entered into by them.
- (b) The LTA needs to be operationalized from the date of declaration of COD of the transmission system irrespective of the CoD of the generator.
- (c) Annual transmission charges of the associated transmission system (i.e in this case -Kudgi-Narendra, Narendra-Madhugiri and Madhugiri Bidadi and associated bays/ substation) as determined or adopted by the Commission shall be considered in PoC mechanism corresponding only to the units declared under commercial operation and the balance transmission charges shall be recovered from NTPC till the respective COD of remaining units
- (3) Some of the petitions pertaining to sharing of ISTS charges and losses disposed by the Commission for enforcement of Open Access during 2018-19 include Petition No.126/MP/2017, 12/SM/2017, 94/MP/2017 etc.

Transmission License:

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under



section 15, grant a licence to any person-(a) to transmit electricity as a transmission licensee; or (b) to distribute electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trade.

The Commission vide several orders during 2018-19 granted transmission license to many companies like WR-NR Power Transmission Limited (119/TL/2018), Fatehgarh-Bhadla Transmission Limited (94/TL/2018), Goa Tamnar Transmission Project Limited (95/TL/2018), ERSS XXI Transmission Limited (42/TL/2018) for implementation of transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act.

Adoption of Transmission Tariff:

Section 63 of the Act, 2003 provides that the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.

The Commission vide several orders during 2018-19 adopted transmission tariff determined through Tariff Based Competitive Bidding (TBCB) in respect of Transmission System of WR-NR Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) (120/AT/2018), Fatehgarh- Bhadla

Transmission Limited (FBTL) (93/AT/2018), Goa Tanmar Transmission Project Limited (97/AT/2018), ERSS XXI Transmission Limitedand (39/AT/2018).

Other Activities during 2018-19

Implementation & Encouragement of Official Language

Central Electricity Regulatory Commission, during the year 2018-19 undertook several activities for implementation, promotion and encouragement of Official Language. Apart from this, four quarterly meetings of Hindi Official Language Implementation Committee were convened, wherein the progress made during each quarter of the year was reviewed and discussed and plans for furthering the use of Hindi in official transactions were drawn.

In-House Hindi Magazine "Saudamini"

The Commission publishes a quarterly inhouse magazine "Saudamini", in Hindi. The magazine briefly reports about the seminars / workshops / meetings / training programme held in the Commission during the period. Additionally, prize winning entries of various competitions held in the Commission are also published. The magazine prominently covers all the programmes promoting use of Official Language, held in the Commission.

Swachch Bharat Abhiyan

Various activities in connection with "Swach Bharat Abhiyan" were organized during FY 2018-19. The staff of the



Commission has been encouraged to keep the working premises clean. The officers / staff have shown immense interest in keeping the premises clean. A cleanliness campaign in CERC premises was also carried out aiming for better organization of records, upkeep of work place environment etc.

Right to Information

The CERC endeavours to provide information to applicants under the provisions of RTI Act, 2005. During 2018-19, 185 applications were disposed of against receipt of 190 applications. During the same year, 40 appeals were received and 39 appeals were disposed of.

Audit Paras

During the year under report no Paras related to CERC were included in the

report of the CAG of India.

Vigilance Matters

No vigilance cases were either contemplated or pending against any individual in the commission.

Initiative for establishment of CCMAS (e-Court)

As an initiative towards Digital India Central Electricity Regulatory Commission (CERC) launched its SAUDAMINI portal consisting of e-Filing, e-Hearing, Case Management Information System etc for filing of petitions and other documents online. As a further step CERC also launched e-Regulation module (Beta version) for submission of comments/ suggestions on Draft Regulations/Staff papers etc by the stakeholders.

Apart from the above, as a move towards





automation of its office activities CERC implemented e-Office and e-Granthayala in the Commission for File movement, Leave Management, Tour Management, Knowledge Management, Library Management etc.

CERC is also connected through well-structured local area network (LAN) connectivity and has dedicated high speed leased line internet facility. The officers and staff are provided with the state-of-the art computing facilities and latest software packages. The MIS Division provides the IT-based support for various organization activities. The organization has high end i7, i5 desktop computers, an array of local and networked printers, scanners, LCD projectors, colour printers etc. for the officers and staff.

Central Advisory Committee (CAC)

The meeting of the Central Advisory Committee was held on 6.7.2018. During the meeting the CAC deliberated upon the following issues

- (a) On the staff Consultation Paper on Terms and Conditions for Determination of Tariff Regulations for 2019-24, the CAC observed that,
- I. The operating norms, chiefly the Station Heat Rate (SHR) are specified by the Commission from time to time. However, a study should be commissioned to examine the status of adherence by super critical plants to SHR norms notified by the Commission.
- 2. Longer tenure loan and corresponding spread of depreciation on a longer time horizon are the need of the hour.

- 3. The Commission may consider examining the feasibility of converting physical contracts into financial contracts.
- Possibility of determining advance maintenance schedule for generating plants may be examined, so that discoms could appropriately plan their power procurement.
- Hydro sector needs boost and backloading of tariff or levellized tariff approach could be considered.
- 6. The Central Electricity Regulatory Commission should take up the task of publishing an independent "Power Survey" on annual basis on lines of "Economic Survey". The survey may include, critical issues and inter departmental issues, which are very relevant to the growth of the sector.
- (b) On the report of the Expert Group to review and suggest measures for bringing power system operation closer to national reference frequency, the CAC noted the recommendations and appreciated the efforts made by the Expert Group and advised CERC to take action to implement the recommendations of the Expert Group.
- (c) On the Review of principles of deviation settlement mechanism including linkage with frequency in the light of emerging markets, the CAC noted the recommendations of the Expert Group which inter alia include linking DSM Price Vector to the daily average Area Clearing Price, change in reference frequency band for the purpose of DSM Price Vector, linking of cap rates for generators using

coal / lignite / APM gas to the energy charges for the generator as billed for previous month, reduction in number of time blocks for change of sign in case of sustained deviation in one direction, levy of additional surcharge of 20% on the daily base DSM payable / receivable in case of violation of stipulation regarding sign change etc. The Committee observed that these regulatory interventions are in the best interest of the electricity markets and appreciated the efforts made by the Commission in this regard.

Activities of the Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and South Asia Forum for Infrastructure Regulation (SAFIR)

Forum of Regulators (FOR) has been constituted by Central Government by the Ministry of Power's (MOP) notification dated 16th February, 2005in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (IERCs). The Chairperson of CERC is the Chairperson of the Forum. The primary objective of harmonization of regulations in the power sector framed by the CERC, SERCs and JERCs.FOR also provides recommendations to the Government on various issues after detailed examination during the various meeting of the FOR. CERC provides secretariat service to FOR.

Four meetings of Forum of Regulators were held during 2018-19 in which various





issues were discussed and recommendations were made.

- I. 63rd Meeting of the Forum of Regulators held at New Delhi on 09.04.2018
- 2. 64th Meeting of the Forum of Regulators held at Ranchi on 24.08.2018
- 3. 65th Meeting of the Forum of Regulators held at Bhubaneswar on 13.11.2018
- 4. 66th Meeting of the Forum of Regulators held at New Delhi on 18.01.2019

The Forum of Regulators, during this year (2018-19), completed the studies on "Power Quality of Electricity Supply of Consumers" Capacity Building of Indian Load Dispatch Centres" and "Report on North Eastern Region".

The Following are the ongoing Studies

- Review of Status of Open Access in Distribution
 - "FOR" also conducted following training programme for the officers of Regulatory Commission on various issues of power sector;
- I. Capacity Building programme on Protection of Consumer Interest for officers of CGRF and Ombudsman.
- 2. Training Programme on Tariff Setting Principles.
- Ist Global Regulator Perspective Programme for Chairman/Members of SERCs.
- 4. 3rd Workshop for Secretaries of Regulatory Commission

CERC also provides secretariat services to the <u>Forum of Indian Regulators</u> (FOIR) which was conceived as a platform for sharing of experiences by the regulatory authorities of various sectors in India. FOIR consists of not only Chairpersons and but also Members of Elec tri c it y Regul a tor y Commissions and other Regulatory Authorities like AERA, CCI, IBBI, PNGRB, TAMP, TRAI etc.

CERC also provides secretariat services to South Asia Forum for Infrastructure Regulation (SAFIR), is a forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka) and , connected international institutions and individuals that are active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objectives are to stimulate research, provide a databank relating to regulatory reform processes and

experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices.

In the year 2018-19, SAFIR organized the 17th Core Course. The Course was conducted in association with IICA for FY 2018-19 during April 5th-8th April, 2019. SAFIR also conducted high level knowledge sharing programmes for its member.

The 24th Steering Committee Meeting (SCM) and 15th Executive Committee meeting (ECM) of SAFIR were held on 10th May, 2018 in Dhaka while 16th Executive Committee meeting (ECM) was held on 22nd November, 2018 at Thimpu, Bhutan.

Seminar / Conferences / Training / Exchange Programmes

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in Annexure-X and Annexure-XI.



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

7

Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

7. Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

A. Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

1) Secure Grid Operation

a. Continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.

2) Market Monitoring

a. Short term market prices have been stable. The short term transactions touched the mark of 127.62 BU, with an increase of 8.39 BU over the last year. The average day ahead price per unit on Power Exchanges stabilized at Rs. 3.45.

3) Promotion of Green Energy

- Effective Regulatory framework for integration of variable renewable energy with the ultimate objective of ensuring energy security
- b. Facilitative regulatory framework towards safer environment for consumers

B. Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below.

I) Thrust on Renewable Energy

a. The framework for Forecasting and Scheduling and Deviation settlement mechanism for Wind and Solar technologies is aimed at mainstreaming variable renewable energy sources.

2) Grid Discipline

- Continued efforts at ensuring discipline in grid operation through tightening of frequency band and action against violators of grid discipline
- The initiatives facilitated secure grid operation, which is in the interest of all stakeholders including generators, suppliers and consumers.

3) Market Development

- Through Ancillary Services
 Operations the Commission
 facilitated complementary market
 mechanism for grid security,
 handling load and variation in RE
 generation.
- The Commission allowed extended market session on power exchanges facilitating management of contingency requirements of market players and allow balancing their systems better.



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

8 Notifications Issued During 2018-19



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

8. Notifications Issued During 2018-19

SI. Nos.	Notifications No. & Date	Gazettes Dated	Regulations				
I	Eco T1/2018- CERC	02.05.2018	Tariff based Competitive bidding Guidelines for Transmission Service				
2	Eco-1/2018- CERC	28.06.2018	annual Escalation rate applicable for the period 01.04.2018 to 30.09.2018				
3	323	24.08.2018	CERC (Planning, Coordination and Development of Economic and Efficient Inter-State transmission System by Central Transmission Utility and other related matters) Regulations, 2018				
4	Eco T2/2018- CERC	02.11.2018	Tariff based Competitive-bidding Guidelines for Transmission Service", amended up to 10th October, 2008				
5	Eco-2/2018- CERC	02.11.2018	Annual Escalation Rates applicable for the period from 01.10.2018 to 31.03.2019 for the purpose of payment for Procurement of Power by Distribution Licensees as per the Power Purchase Agreement.				
5	444	26.11.2018	CERC (Deviation settlement mechanism and related matters) (Fourth Amendment) Regulations , 2018				
6	23	28.01.2019	CERC (Open access in Inter State Transmission) (Fifth Amendment) Regulation, 2018				
7	24	28.01.2019	CERC (Grant of connectivity long term access and medium term open access in interstate transmission and related matter) (Seventh Amendments) Regulation, 2019				
8	66	15.02.2019	CERC (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019				
10	126	08.04.2019	CERC (Sharing of inter-State Transmission Charges and Losses) (Sixth Amendment), Regulations, 2019				





9 Agenda for 2019-20





9. Agenda for 2019-20

- a. Review of RE Tariff Regulations
- b. Review of Power System Development Fund Regulations
- c. Review of Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business
- d. Regulatory mechanism for operation of Real-Time Market Electricity
- e. Review Regulatory mechanism of Ancillary Services Operation
- f. Review of Electricity Trading License Regulations
- g. Review of Deviation Settlement Mechanism
- h. Review of Regulations on inter-State Transmission Charges and Losses
- i. Regulatory mechanism for Cross Border Trade of Electricity





IOAnnual Statement of Accounts





10. Annual Statement of Accounts

During the year 2018-19, CERC received an amount of Rs. 14,861.69 lakhs (previous year Rs. 12,936.92 lakhs) and incurred an expenditure of Rs. 5,003.95 lakhs (previous year Rs. 4,148.54 lakhs) on cash basis.

The surplus amount after retaining amount equivalent to next two months expenditure has since been deposited in the Public Account of India. The details are placed at **Annexure-XII**.





Human Resources of the Commission





11. Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The

Organization Chart is provided at **Annexure-XIII**. In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

SI. No	Name of the Posts	No. of posts sanctioned	No. of posts Filled	Vacant Posts
I.	Secretary	I	I	0
2.	Chief	4	4	0
3	Joint Chief	9	5	4
4	Deputy Chief	21	10	П
5	IFA	1	I	0
6	Sr. PPS	I	I	0
7	Assistant Secretary	2	2	0
8	Assistant Chief	28	14	14
9	Bench officer	2	2	0
10	PPS	4	2	2
П	PAO	I	I	0
12	SAO	2	I	I
13	Private Secretary	5	5	0
14	Assistant	16	6	10
15	Personal Assistants	2	I	I
16	Junior Hindi Translator	I	0	1
17	Stenographers	I	0	1
18	Hindi Typist	1	0	1
19	RCTO	I	I	0
20	Drivers	4	4	0
21	Sr. Peon / Daftry	2	2	0
22	Peon	2	2	0
	Total	111	65	46



	Officers Joined on Deputation terms during the year 2018-19 in CERC							
SI. No	No. of Posts Filled							
I	Joint Chief	I						
2	AC (Eco)	I						
3	AC (Fin)	2						
4	AS	I						
5	PA	I						
	Total	6						

ANNEXURES





	rried forward om last year 2017-18	Number of Petitions registered during 2018-19		Total	Disposed of petitions		on 31.3.2019
	358		444	811 (*9 Remand Back)	340	4	71
SI No.	Petition Number	Petition Date	Petitioner Name	Subject		Date of Disposal	Type of Petition
I	110/MP/2016	Jul 7, 2016	Purulia & Kharagpur Transmission Company Limited pktcl	Petition under section 79 with section 79(1)(c) of the Act, 2003 seeking comper declaratory relief un Transmission Services dated 06.08.2013 on a Change in Law and Forcevents.	Electricity satory and ader the Agreement count of	Apr 3, 2018	Misc. Petition
2	239/MP/2016	Nov 15, 2016	ACB (India) Limited ACB	Petition Under section 79 79 (I) (f) to claim and compensate the petitic account of the consequer occurrence of change events	mounts to ioner on ices of the	Apr 3, 2018	Misc. Petition
3	I42/MP/2017	Jun 23, 2017	National High Power Test Laboratory Pvt Ltd NHPTL	Petition under Section 79 Section 79(I) (k) of the Ele 2003 read with Regulatio CERC (Grant of Connect Term Access and Medium Access in inter-state Transicelated matters) Regulation and Regulation III II3 Powers) and Regulation I To Remove Difficulties) of (Conduct of Business) F 1999 with respect to app Reliability Support Charg Petitioner in terms of dated 16.05.2016 passe Honble Commission in Per /MP/2016	ctricity Act, n 8 of the tivity, Long Ferm Open mission and ions, 2009 (Inherent 15 (Power the CERC Regulations, licability of the Order d by this	Apr 4, 2018	Misc. Petition
4	107/GT/2015	Apr 6, 2015	NTPC Limited NTPC	Petition for approval o Koldam Hydro Electric pov (4X200 MW) for the peric anticipated COD (01.07 Unit-1& II to 31.03.2019.	ver project od from the	Apr 5, 2018	Generation Tariff
5	36/RP/2017 in TT/142/2014	Jul 28, 2017	Power Grid Corporation of India Limited Powergrid	A Petition under Section of the Electricity Act, 2003 Regulation 103 of the (Conduct of Business) F 1999 seeking review of dated 21.03.2016 passe Hon?ble Commission in P 142/TT/2014 in the indetermination of transmit for extension of bays at 7 Indore Sub-station and for Indore-Vadodara transmis Western Region, for the 20	read with ne CERC Regulations, the Order d by this etition No. matter of ssion tariff, 765/400 kV 765 kV S/c sion line in		Review Petition



				period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		
6	86/MP/2018	Mar 16, 2018	Alipurduar Transmission Limited ATL	Petition for bringing on record the new security trustee	Apr 10, 2018	Misc. Petition
7	18/MP/2017	Jan 3, 2017	Bharat Aluminium Company Limited BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.06.2013 (PPAs) executed between the Petitioner and the Respondents		Misc. Petition
8	137/MP/2017	Jun 19, 2017	Indian Energy Exchange Ltd. IEX	Modification In Calculation of Point of Connection (POC) Transmission Charges Applied In Collective Transactions	Apr 20, 2018	Misc. Petition
9	20/TD/2018	Jan 10, 2018	NHPC LTD NHPC	Application under Section 15(1) of the Electricity Act, 2003 read with Regulation 6 of CERC (Procedure, Terms & Conditions for grant of trading license and other related matters) Regulations, 2009 for grant of an Inter-State Trading License.		Trading
10	42/TL/2018	Jan 16, 2018	ERSS XXI Transmission Limited ERSSXXITL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to ERSS XXI Transmission Limited	Apr 24, 2018	Transmission Licence
П	85/GT/2016	May 27, 2016	Patratu Vidyut Utpadan Nigam Ltd. PVUNL	Petition for approval of tariff of PatratuThermal Power Station for the period from the date of takeover i.e. 01.04.2016 to 31.03.2019.	Apr 24, 2018	Generation Tariff
12	239/MP/2017	Oct 31, 2017	NTPC Tamil Nadu Energy Company Limited NTECL	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Relaxation of the Station Heat Rate Norms of Vallur Thermal Power Station (3X500MW) for the period from 01.04.2014 to 31.03.2019.	•	Misc. Petition

13	182/MP/2017	Aug 21, 2017	Power Grid Corporation of India Limited Powergrid	Act, 2003 read with Regulations 92 & 94 of the Central Electricity Regulatory Commission (conduct of Business) Regulations, 1999 in the matter of Transmission Tariff of 500 MVA, 400/220 kV ICT II at Moga (COD: 1.3.2014) under Augmentation of transformation capacity in Northern Region For tariff block 2009-14.		Misc. Petition
14	39/AT/2018	Jan 16, 2018	ERSS XXI Transmission Limited ERSSXXITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the ERSS XXI Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)	Apr 25, 2018	Adoption of Tariff
15	126/MP/2016	Jul 21, 2016	Bharat Aluminium Company Limited BALCO	Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL).	Apr 27, 2018	Misc. Petition
16	183/MP/2017	Aug 21, 2017		Petition for revision in tariff under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 92 & 94 of the Central Electricity Regulatory Commission (conduct of Business) Regulations, 1999 in the matter of Transmission Tariff of 500 MVA, 400/220 kV ICT at Moga (COD: 1.7.2013) under Augmentation of transformation capacity in Northern Region-Part A in Northern Region for tariff block 2009-14.	May 3, 2018	Misc. Petition
17	112/TT/2017	Apr 3, 2017		Determination of Tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines / system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the CERC (Terms and Condition of Tariff) Regulation 2014 and CERC (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.	May 4, 2018	Transmission Tariff



Purchase Centre HPPC Super Thermal Power Station (Aravall Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HYPNL). May 8, 2018 Misc. Final Power Station (Aravall Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HYPNL). May 8, 2018 Misc. Final Power Station of Power from Power from Unchahar TPS of NTPC Non-complaince of the provisions of May 9, 2018 Misc. Final Power Station (Procedure, Terms and Commission (Procedure, Terms and Centre (Procedure, Terms and Commission (Procedure, Terms and Centre (Procedure, Terms							
Corporation of Agreement for Transmission System for evacuation of power from UnchaharTPS of NTPC	18	126/MP/2017	Jun 6, 2017	Purchase	as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited	May 4, 2018	Misc. Petition
2016 Electricity Regulatory Commission (Procedure, Terms and Conditions of grant of trading licence and other related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Power Market) Regulations, 2010. Approval under setting and Conditions of Tariff) Regulations, 2014 for determination of Transmission 2014 for determination of Transmission 2016 for 1x125 MVAR Bus Reactor at 400kV Nagapattinam GIS along with associated bays and equipments under Transmission System associated with Common Transmission Sentene associated with Ling SGS Projects in Nagapattinam / Cuddalore Area of Tamil Nadu Partal (a); in Southern Region Approval under Section 62 and participations, 2018 Approval under Section	19	92/MP/2017	Apr 24, 2017	Corporation of India Limited	Agreement for Transmission System for evacuation of power from	May 8, 2018	Misc. Petition
Corporation of India Limited Powergrid Powergr	20	12/SM/2016	1 '	Electricity Regulatory Commission	the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of grant of trading licence and other related matters) Regulations, 2009 and Central Electricity Regulatory Commission	May 9, 2018	Suo Motu
Electricity Regulatory Commission CERC 23	21	222/TT/2016	Oct 25, 2016	Corporation of India Limited	CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Ix125 MVAR Bus Reactor at 400kV Nagapattinam GIS along with associated bays and equipments under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam / Cuddalore Area of Tamil Nadu Part-	May 14, 2018	Transmission Tariff
Power Transmission Limited TPTL	22	6/SM/2018	May 14, 2018	Electricity Regulatory Commission	between April 2018 - October	May 15, 2018	Suo Motu
SjVN Nathpa Jhakri Hydro Power Station (6 x 250 MW) of SJVN Limited on 15.7.2016 and 9.8.2016 by the Northern Regional Load Dispatch Centre 25 I50/MP/2016 Aug I7, 2016 SJVN Limited Petition for consideration of declared May 16, 2018 Misc. F	23	108/TT/2016	Jun 23, 2016	Power Transmission	79(1)(d) of the Electricity Act 2003 read with Regulation 86 of CERC (Conduct of Business) Regulations for Determination of Transmission Tariff of 400 kV D/C Teesta III - Rangpo	May 15, 2018	Transmission Tariff
	24	19/MP/2017	Feb I, 2017		Nathpa Jhakri Hydro Power Station (6 x 250 MW) of SJVN Limited on 15.7.2016 and 9.8.2016 by the Northern Regional Load Dispatch	May 15, 2018	Misc. Petition
	25	150/MP/2016	Aug 17, 2016			May 16, 2018	Misc. Petition

				Power Station (6 x 250 MW) aggregating to 1500 MW and Rampur Hydro Power Station (6 x 68.67 MW) aggregating to 412 MW and in the matter of "The Minutes of the 120th and 122nd OCC Meetings of the Northern Regional Power Committee dated 24.02.2016 and dated 22.4.2016 on the scheduling and declaration of the capacity of Nathpa? Jhakri and Rampur Hydro Power Stations".		
26	84/MP/2018	Mar 17, 2018	Adhunik Power and Natural Resources Limited APNRL	Petition under 79 (I)(b) and (f) for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India	May 18, 2018	Misc. Petition
27	44/RP/2017 in 103/MP/2017	Sep 15, 2017	Power Grid Corporation of India Limited POWERGRID	Review on behalf of the Powergrid Corporation of India Ltd.	May 21, 2018	Review Petition
28	146/MP/2017	Jul 4, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under Regulation 54 and Regulation 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, Power to Relax and Power to remove Difficulty for one time reimbursement of carrying cost for replacement of porcelain insulators with Polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region.	May 28, 2018	Misc. Petition
29	196/GT/2016	Sep 28, 2016	Damodar Valley Corporation DVC	Determination of tariff for Bokaro TPS 'A' (IX500 MW) for the period from COD to 31.03.2019.	May 30, 2018	Generation Tariff
30	99/MP/2017	Apr 28, 2017	Powergrid Unchahar Transmission Limited PUTL	Miscellaneous Application under Section 79(1)(f) read with Section 79(1)(c) & (d) of the Electricity Act, 2003 in relation to dispute arising under the Transmission Service Agreement dated 20.12.2013	May 31, 2018	Misc. Petition
31	190/MP/2016	Sep 30, 2016	Greenko Budhil Hydro Power Private Limited GBHPPL	petition under section 79(I) (C) &(f) of the Electricity Act,2003 read with central electricity regulatory commission (grant of connectivity, long-term access in inter-state transmission and related matters) regulations,2009	May 31, 2018	Misc. Petition
32	97/MP/2017	May 1, 2017	Adani Power Limited APL	"Petition invoking:- (a) Sections 79 and 63 of the Electricity Act, 2003;(b) Clauses 4.7 and 5.17 of the Competitive Bidding Guidelines; and(c) Article 13 read with Article 17 of the PPAs dated 07.08.2008 and IN THE MATTER OF: Implementation of the Judgement dated 11.04.2017	May 31, 2018	Misc. Petition



				passed by the Honble Supreme Court in Civil Appeal No. 5399-5400 of 2016 and batch matters."		
33	170/MP/2016	Aug 23, 2016	KSK Mahanadi Power Company Limited KSK Mahanadi	Petition under Section 79 (I) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondents herein.	May 31, 2018	Misc. Petition
34	146/MP/2018	May 14, 2018	NTPC Limited NTPC	Seeking Hon?ble Commission?s permission to allow interchange of infirm power with grid for Unit-III of Kudgi STPP Stage-I (3X800 MW), beyond 31.05.2018.	Jun 1,2018	Misc. Petition
35	211/MP/2017	Aug 30, 2017	Solar Power Developers Association SPDA	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreements (PPA) dated 14.10.2016.	Jun 5, 2018	Misc. Petition
36	235/MP/2017	Oct 12, 2017	Darbhanga Motihari Transmission Company Limited DMTCL	Application for seeking approval under Sections 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest by Darbhanga - Motihari Transmission Company Limited (the "Petitioner-I" / "Borrower") in favour of IDBI Trusteeship Services Limited (the "Petitioner-II" / "Security Trustee"), as Security Trustee, acting on behalf of IDFC Bank Limited (hereinafter referred to as the "Lender", which expression, shall, unless it be repugnant to the subject or context thereof, be deemed to mean and include its successors, assigns or substitutes, from time to time), over all rights, title and interest of the Petitioner-I, both present & future, over and in respect of (i) all the movable and immovable assets of the utility to be established by the Petitioner-I that constitute the Project (defined hereinafter); (ii) the Transmission Service Agreement executed by the Petitioner-I in the month of August, 2013 (the "TSA"); (iii) the transmission license dated May 30, 2014 for the development of transmission system under "Eastern Region System Strengthening Scheme - VI" (the "Project"); and (iv) all the		Misc. Petition

				Project documents as well as the cash flows, receivables, bank accounts, clearance(s), notifications, Government approvals, orders, both present and future and including but not limited to any amendments, supplements to the existing project documents etc., under the Project, pursuant to the refinancing of the original project lenders of the Petitioner-I through the loans availed from the Lender.		
37	219/TD/2017	Apr 27, 2017	Saini Power Transactor Saini	Application for grant of trading Licence Category - IV	Jun 6, 2018	Trading
38	176/MP/2018	May 4, 2018	Nuclear Power Corporation of India Ltd. NPCIL	Seeking Hon.CERC permission to continue with drawal of startup power for unit-3 of Kakrapar Atomic Power Project (KAPP-3&4, 2x700 MW)	Jun 11,2018	Misc. Petition
39	12/RP/2018 in 203/MP/2015	Jan 24, 2018	GMR Kamalanga Energy Limited GKEL	Review of Order Dated 203/MP/2015	Jun 12, 2018	Review Petition
40	8/RP/2018 in 55/tt/2017	Jan 13, 2018	Power Grid Corporation of India Limited POWERGRID	"Petition for review and modification of the order dated 30.11.2017passed by this Hon'ble Commission in Petition No.55/TT/2017."	Jun 12, 2018	Review Petition
41	3/SM/2018	Mar 8, 2018	Central Electricity Regulatory Commission CERC	Non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.	Jun 12, 2018	Suo Motu
42	2 5/TT/20 7	Sep 19, 2017		Determination of Tariff for the year 2017-18 in respect of RVPN owned transmission lines/system.	Jun 20, 2018	Transmission Tariff
43	223/MP/2017	Sep 13, 2017	ENN ENN CORP LTD ENNENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondent	Jun 20, 2018	Misc. Petition
44	7/RP/2018 in 60/TT/2017	Jan 12, 2018	NRSS XXXI(B) Transmission Limited NRSSXXXIB	Review Petition under Section 94 (I) (f) of the Electricity Act, 2003 r/w Order 47 Rule I of the Code of Civil Procedure, I908 and Regulation I03 (I) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for	Jun 20, 2018	Review Petition



				seeking review of CERC order dated 30.11.2017 passed in Petition No. 60/TT/2017		
45	237/TT/2016	Nov 2, 2016		Petition for Determination of tariff of the Inter-State transmission lines connecting two States for the APTRANSCO owned transmission lines system as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No.15 Suo-Moto 2012, for inclusion in POC Transmission charges in accordance with Central Electricity Regulatory Commission (Termsand Conditions of Tariff) Regulations, 2014	Jun 21, 2018	Transmission Tariff
46	24I/TT/2016	Nov 16, 2016	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset I: 400/220 kV Kankroli Substation: (+) 400 MVAR / (-) 300 MVAR SVC Under ?Static VAR Compensators (SVCs) in Northern Region?.	Jun 21, 2018	Transmission Tariff
47	4/SM/2018	Apr 9, 2018	Central Electricity Regulatory Commission CERC	Calculation of Average Power Purchase Cost (APPC) at the national level	Jun 21, 2018	Suo Motu
48	6/TT/2018	Sep 19, 2017	Power Grid Corporation of India Limited POWERGRID	Determination of Tariff for Asset: 400/220 kV New Wanpoh Substation: (+) 300 MVAR / (-) 200 MVAR SVC Under ?Static VAR Compensators (SVCs) in Northern Region?.	Jun 22, 2018	Transmission Tariff
49	I55/TT/2017	Jun 29, 2017	Odisha Power Transmission Corporation Limited OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Honble Commissions order dated 12.05.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.	Jun 22, 2018	Transmission Tariff
50	171/MP/2016	Aug 23, 2016	KSK Mahanadi Power Company Limited KSK Mahanadi	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 26.02.2014 between the Petitioner and Respondents herein.	Jun 22, 2018	Misc. Petition

51	263/TT/2017	Nov 6, 2017	Power Grid Corporation of India Limited POWERGRID	" Determination of(i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset I:LILO of Meramundali-Jeypore 400 kV S/C line at Angul Sub-station, Asset II: one no. of 125 MVAR Reactor (1st) and associated bays at Angul Sub-station, Asset III: , Asset IV: one no. of 125 MVAR Reactor (3rd) and associated	Jun 22, 2018	Transmission Tariff
				bays at Angul Sub-station, Asset VI: LILO-I (CktIII) of Rourkela-Raigarh 400 kV D/C line at Jharsuguda Sub-station, Asset-VII: LILO-II (CktI) of Rourkela-Raigarh 400 kV D/C line at Jharsuguda Sub-station, Asset-VIII: one no. of 125 MVAR Reactor (1st) and associated bays at Jharsuguda Sub-station, Asset-IX: one no. of 125 MVAR Reactor (2nd) and associated bays at Jharsuguda Sub-station under Transmission System for Phase-I Generation Projects in Orissa-Part-A in Eastern Region"		
52	221/TT/2017	Oct 17, 2017	Power Transmission Corporation of Uttarakhand Limited PTCUL	Approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No.15/Suo-Motu/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for tariff block 2014-19 period and Regulation 86 of CERC (Conduct of Business) Regulations, 1999.	Jun 22, 2018	Transmission Tariff
53	216/MP/2016	Oct 17, 2016	Transmission Company Limited BDTCL	Petition under Section 63 and 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 07.12.2010 on account of Change in Law and Force Majeure events.	Jun 25, 2018	Misc. Petition
54	135/TT/2017	Oct 28, 2016	Odisha Power Transmission Corporation Limited OPTCL	Determination of Wheeling Charges in respect of 220kV Rourkela-Tarkera-Budhipadar-Korba(Odisha portion) for transmission of surplus NTPC Power from ER to WR	Jun 26, 2018	Transmission Tariff



55	12/MP/2018	Oct 31, 2017	Raichur Sholapur Transmission Company Private Limited RSTCPL	Application under Section 17(3) and Section 17 (4) of the Electricity Act, 2003.	Jun 27, 2018	Misc. Petition
56	14/MP/2018	Dec 19, 2017	Western Transco Power Limited WTPL	Petition under Section 17, read with Section 79(1)(c) of the Electricity Act, 2003 for creation of security interest by Western Transco Power Limited (Petitioner/Borrower) in favour of SBICAP Trustee Company Limited, acting on behalf of IDFC Bank Limited IDFC Infrastructure Finance Limited, and seeking approval of substitution of lenders, namely, L&T Infra Debt Fund Limited, Indusind Bank Limited & India Infrastructure Finance Company Limited, with IDFC Bank Limited and IDFC Infrastructure Finance Limited	Jun 27, 2018	Misc. Petition
57	85/TT/2017	Mar 28, 2017		Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for determination of Transmission Tariff from DOCO to 31.03.2019 for Ix1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station alongwith associated bays - Asset-I (Ant. DOCO? 01.06.2017), under?Transmission System associated with Vindhyachal-V (500 MW) Project of NTPC (Part-A)? in Western Region for tariff block 2014-19 period	Jun 27, 2018	Transmission Tariff
58	I49/TT/20I7	May 19, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Truing up Transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for Asset: Loop- out of 220KV Jalandhar Hamirpur line at Hamirpur (To be used as LILO of IST Ckt. of 220KV Hamirpur-Jalandhar T/L) (DOCO: 01.01.2014) under the STRENGTHENING SCHEME IN NORTHERN REGION in Northern region.	Jun 28, 2018	Transmission Tariff

59	110/TT/2017	Mar 23, 2017	Daywan Cuid	Assumption of the Assumption o	l 20 2010	Tuenemaineire
	110/TT/2017	·	Corporation of India Limited POWERGRID	Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for "Extension of Kudankulam APP- Tirunelveli 400kV (Quad) D/C line to Tuticorin pooling station along with associated bays at Tuticorin pooling station under Connectivity for Kudankulam 3&4 (2X1000MW) with interstate transmission system" in Southern Region.		Transmission Tariff
60	133/TT/2017	Mar 1, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for 100 MVAR STATCOM at NP Kunta Pooling Station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part A (Phase-I) (Anticipated DOCO: 01.04.2017)	Jun 29, 2018	Transmission Tariff
61	175/TT/2017	Jul 21, 2017	Delhi Transco Limited DTL	"Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Section-62 & 79 of Electricity Act, 2003 for determination of(i) Transmission Tariff for 2014 -19 tariff blockFor 400 kV Mandaula - Bawana Double Ckt. and 400 kV Ballabhgarh - Bamnauli Double Ckt. Transmission Lines."	Jun 29, 2018	Transmission Tariff
62	61/GT/2016	Apr 1, 2016	GMR Kamalanga Energy Limited GKEL	Petition under section 62 and 79(I) (a) of the Electricity Act, 2003 read with CERC (Terms and Condtions of Tariff) Regulation, 2014 for determination of Generation Tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in resepct of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies		Generation Tariff



63	196/TT/2017	Aug 31, 2017		Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for LILO of both circuits of Mundra UMPP - Limbdi 400 kV D/C line (triple snowbird) at Bachau S/S alongwith extension of 400 kV Bachau S/S - DOCO - 01.10.2017 (ant.) under ?Transmission System Strengthening associated with Mundra UMPP (Part-A)? for tariff block 2014-19 in Western Region.		Transmission Tariff
64	29/MP/2017	Feb 17, 2017	Jindal Steel & Power Limited JSPL	A petition under Section 79 (1)(c) read Section 79(1)(k) of the Electricity Act, 2003 and the CERC (Open Access in Inter-State Transmission) Regulations 2008 for seeking appropriate directions upon State Load Dispatch Centre, Odisha for grant of open access in a collective transaction.	Jul 3, 2018	Misc. Petition
65	43/RP/2017 in 067/TT/2015	Oct 12, 2017		Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the Order dated 31/08/2017 passed by the Honble Commission in Petition No. 67/TT/2015 in the matter of determination of transmission tariff for i) Asset I (HVDC Portion), ii) Combined Asset II (AC Portion) from anticipated DOCO 31.03.2015 to 31.03.2019 under the Transmission system associated with NORTH EAST - NORTHERN/WESTERN INTERCONNECTOR -I in North Eastern, Northern & Western Regions.		Review Petition
66	6/RP/2018 in 208/TT/2016	Jan 5, 2018	Power Grid Corporation of India Limited POWERGRID	Review Petition under section 94(1)(f) of the Electricity Act, 2003 for review and modification of the final order dated 22.11.2017 passed by this Hon'ble Commission in Petition No. 208/TT/2016.	Jul 4, 2018	Review Petition
67	11/TT/2018	Nov 23, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-1-SCADA/EMS systems for Main and backup SLDC of Chhattisgarh (CSPTCL), Asset-2-SCADA/EMS systems for Main and		Transmission Tariff

68	I57/TT/2017	Jul 4, 2017	India Limited POWERGRID	backup SLDC of Goa Electricity Department (GED), Asset-3-SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Gujarat (GETCO), Asset-4-SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Madhya Pradesh (MPPTCL), Asset-5- SCADA/EMS system upgradation of Main and backup SLDCs of Daman and Diu (DDED) and Asset-6- SCADA/EMS system upgradation of Main and backup SLDCs of Daman and Diu (DDED) and Asset-6- SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Dadar and Nagar Haveli (DNHED) under Expansion/ Upgradation of SCADA/EMS system at SLDC of Western Region for the period 2014-19 block. Approval under regulation-86 of CERC (Conduct of Business) Regulations1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset (a) LILO of Hyderabad - Kurnool 400kV S/C line at Maheshwaram Pooling Station along with associated bays and (b) Establishment of 765/400kV GIS Pooling Station at Hyderabad (Maheshwaram) with 2X1500MVA 765/400kV Transformers and 2nos 240 MVAR 765kV along with associated bays at Maheshwaram pooling stations under Sub-Station Works associated with Hyderabad (Maheshwaram) Pooling Station	Jul 5, 2018	Transmission Tariff
69	35/RP/2017 in 154/MP/2015	Sep 4, 20 17	Gujarat Urja Vikas Nigam Limited GUVNL	Petition for review of the order dated 31.07.2017 passed by this Hon'ble Commission in Petition No. 154/MP/2015	,	Review Petition
70	58/TT/20 17	Dec 15, 2016	Power Grid Corporation of India Limited POWERGRID	Assets under SRSS XXIII	Jul 5, 2018	Transmission Tariff
71	41/RP/2017 in 213/TT/2016	Oct 23, 2017	Power Grid Corporation of India Limited POWERGRID	Petition for review and modification of the Order dated 07.09.2017 passed by this Honble Commission in Petition No. 213/TT/2016 titled Power Grid Corporation of India Limited v. Rajasthan Rajya Vidyut Prasaran Nigam Limited and Ors.		Review Petition



72	60/TT/2018	Dec 22, 2017	India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset: 400 kV D/C Kishenpur-Samba T/L alongwith bays at both ends, 01 no. 315 MVA,400/220 kV ICT-1 alongwith associated bays at Samba and 03 nos 220 kV Line bays (DOCO: 01.04.2013) under Northern Region Strengthening Scheme-XXII in Northern Region.	,	Transmission Tariff
73	249/TT/2017	Aug 17, 2017	Power Grid Corporation of India Limited POWERGRID	"Approval under regulation-86 of CERC (Conduct of Business) Regulations "1999 and CERC (Terms and Conditions of Tariff) Regulations "2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Asset-I: Extension of 400/220 kV Sikar Substation with IX500 MVA, 400/220/33 kV auto transformer along with associated bays along with 2 nos. 220 kV line bays and Asset-II: Extension of 400/220 kV Manpuri Substation with IX500 MVA, 400/220/33 kV auto Transformer and associated bays along with 2 nos. 220 kV line bays under Augmentation of transformation capacity at Mainpuri and Sikar in Northern Region."	Jul 6, 2018	Transmission Tariff
74	215/TT/2016	Oct 20, 2016	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of	Jul 9, 2018	Transmission Tariff

75	32/MP/2018	Jan 24, 2018	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	NLCIL Power Stations for the year 2012-14- Miscellaneous petition	Jul 9, 2018	Misc. Petition
76	I08/TT/2017	Apr 11, 2017		submitted "Misc. Petition for Approval under sub-section(4) of Section 28 & 79(I)(d) of Electricity Act 2003 and regulation-86 of CERC (Conduct of Business) Regulations 1999 for determination of i) Trued up Fees and Charges for 2009-14 blockii) Fees and Charges for the period 2014-19 block. For Asset-I: 1099.803 Kms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.04.2012), Asset II: 1628.966 Kms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.01.2013), Asset III: 493.064 Kms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.04.2013), and Asset IV: 530.62 IKms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.04.2013), and Asset IV: 530.62 IKms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.10.2013) under FIBRE OPTIC COMMUNICATION SYSTEM IN LIEU OF EXISTING UNIFIED LOAD DISPATCH & COMMUNICATION (ULDC) MICROWAVE LINKS IN NORTHERN REGION Scheme."	Jul 9, 2018	Transmission Tariff
77	I56/TT/2017	Jun 30, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Asset-1:2 nos of 400kV GIS line bays at Nizamabad (PG) for the termination of Nizamabad-Yeddumailaram	Jul 9, 2018	Transmission Tariff



				(Shankarpalli) 400kV D/C line and Asset-II: 2 Nos. of 400kV GIS line bays at Maheswaram (PG) for termination of Maheswaram(PG)Mehboob Nagar 400kV D/C Transmission line under "Provision of Line bays for the Scheme Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in Southern Region		
78	93/MP/2017	Apr 4, 2017	Kerala State Electricity Board Limited KSEB Ltd.	Petition seeking clarification on the claim of 'other charges' in the monthly energy bills and claim of Annual Fixed Cost over and above that approved by Hon'ble CERC.	Jul 11, 2018	Misc. Petition
79	42/RP/2017 in 218/TT/2016	Oct 25, 2017	Power Grid Corporation of India Limited POWERGRID	Petition for Review and Modification of the Order dated 18.09.2017 passed by this Hon'ble Commission in Petition No.218/TT/2016 titled Power Grid Corporation of India Limited v. Madhya Pradesh Power Management Company Limited and Ors.	Jul 11, 2018	Review Petition
80	74/MP/2018	Feb 5, 2018	SJVN Limited SJVN	Consideration of declared capacity of Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 x 68.67 MW) corresponding to Installed capacity including overload capacity in accordance with Regulation 6.5(12) of CERC (Indian Electricity Grid Code) Regulations, 2010	Jul 11, 2018	Misc. Petition
81	79/TT/2018	Jan 12, 2018	Power Grid Corporation of India Limited POWERGRID	"Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of a. Truing up Transmission tariff for 2009-14 tariff block and b. Transmission tariff for 2014-19 tariff block for Asset A: 3x110 MVAR Switchable Line Reactor to be charged as Bus Reactor-1 at 765/400 kV Wardha SS, Asset B: 3x110 MVAR Switchable Line Reactor to be charged as Bus Reactor 2 at 765/400 kV Wardha SS, Asset C: 3x80 MVAR 765 kV Line reactor for 765 kV D/C Wardha-Aurangabad Line I Ckt#I to be used as Bus Reactor at Aurangabad S/s, Asset D: 3x80 MVAR 765 kV Bus Reactor at Aurangabad S/s under Transmission System Strengthening in Western part of WR for IPPs generation projects in Chhattisgargh (IPP D) in Western Region."	Jul 11, 2018	Transmission Tariff

82	I/RP/2018 in I28/MP/2016	Dec 1, 2017	M.P. Power Management Co. Ltd. MPPMCL	Review Application for rectification of the order dated 12.10.2017 in petition no. 128/MP/2016	Jul 11, 2018	Review Petition
83	97/AT/2018	Mar 20, 2018	Goa-Tamnar Transmission Project Limited GTTPL	Application under Section 63 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 for Adoption of Transmission charges with respect to Transmission System being established by Goa Tanmar Transmission Project Limited.	Jul 13, 2018	Adoption of Tariff
84	48/TD/2018	Jan 25, 2018	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	Application under sub-section (1) of Section 15 of Electricity Act 2003 seeking grant of an interstate trading licence.under section 14 (c) of Electricity Act 2003 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and its amendments.	Jul 13, 2018	Trading
85	112/MP/2018	Mar 29, 2018	Bhopal Dhule Transmission Company Limited BDTCL	Petition for approval under section 17(3) & 17(4) of Electricity Act 2003, for creation of security interest over all assets including all the movable and immovable assets of the Petitioner No. I in favour of Petitioner No. 2 i.e. Debenture Trustee acting for the benefit of the Debenture Holders and for any subsequent transferees, assigns, novatees thereof pursuant to Indenture of Mortgage, and other security creating documents/financial agreements and for future refinancing transactions also, by way of mortgage/hypothecation/ assignment of mortgaged properties and project assets, for the following transmission lines - Jabalpur-Bhopal 765 kV S/C Transmission line from Bhopal-Indore 765 kV S/C Transmission Line; Bhopal-Bhopal 400 kV D/C Transmission Line; Dhule-Vadodara 765 kV S/C Transmission Line; Dhule-Vadodara 765 kV S/C Transmission Line; Dhule-Vadodara 765 kV S/C Transmission Line and Dhule-Dhule 400 kV D/C Line and Substations at Dhule being implemented by Bhopal-Dhule Transmission Company Limited.	Jul 13, 2018	Misc. Petition
86	95/TL/2018	Mar 20, 2018	Goa-Tamnar Transmission Project Limited GTTPL	Application under Section 14 read with Section 15(1) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of		Transmission Licence



				Transmission License and other related matters) Regulations, 2009 for grant of Transmission License to Goa Tanmar Transmission Project Limited.		
87	7/SM/2018	Jul 13, 2018	Central Electricity Regulatory Commission CERC	Pilot Project on 05-Minute Scheduling, Metering, Accounting and Settlement for Thermal/Hydro, and on Hydro as Fast Response Ancillary Services (FRAS).	Jul 16, 2018	Suo Motu
888	2/RP/2018 in 87/TT/2017	Dec 14, 2017	Madhya Pradesh Power Transmission Company Limited MPPTCL	Transmission tariff for the transmission lines belonging to the Petitioner (MPPTCL) conveying electricity as deemed ISTS lines, in continuation to the Hon?ble Central Electricity Regulatory Commission?s order dated 15.10.2015 under Petition No. 217/TT/2013 for inclusion of 2 nos. 400 kV lines in computation of point of connection transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions ofTariff) Regulations, 2009 and (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 namely, 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP)-Bhilai (Chattisgarh) line	Jul 16, 2018	Review Petition
89	47/RP/2017 in 26/TT/2017	Dec 1, 2017	Rajasthan Rajya Vidyut Prasaran Nigam Limited RVPN	PETITION UNDER SECTION 94 (I) (f) OF THE ELECTRICITY ACT, 2003 READ WITH ORDER 47 RULE I OF THE CODE OF CIVIL PROCEDURE, I907 FOR REVIEW OF THE ORDER DATED 18.10.2017 PASSED IN PETITION NO.26/TT/2017	Jul 18, 2018	Review Petition
90	14/RP/2018 in 114/MP/2017	Jan 10, 2018	Gati Infrastructure Pvt. Ltd. Gati	A Petition under Section 94 (I) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 seeking review/ modification of the order dated 22.06.2017 passed by this Hon'ble Commission in Petition No. 114/MP/2017 in the matter of transmission capacity allocation to the generating projects in Sikkim qua Teesta-V- 400 kV line i.e. Rangpo-Siliguri 400kV D/c line Inter State Transmission System of Powergrid Corporation of India Limited pending the construction and completion of the Teesta III - Kishanganj 400kV D/C quad-moose line by Teesta Valley Power Transmission Limited	Jul 18, 2018	Review Petition

91	31/MP/2018	Jan 24, 2018	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	NLCIL-Thermal increase in O&M Expenses on account of Wage revision and other pay hikes to Employees (Non- Executives & workmen) of NLCIL is Power Stations wef 01.01.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14-Miscellaneous Petition- Submitted - Reg.	Jul 18, 2018	Misc. Petition
92	230/TT/2016	Nov I, 2016	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for 765 kV D/C Srikakulam Angul Transmission line under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -Part-A in Southern region and Eastern region	Jul 19, 2018	Transmission Tariff
93	45/RP/2017 in 272/TT/2015	Nov 3, 2017	Power Grid Corporation of India Limited POWERGRID	Petition for review and modification of the order dated 20.09.2017 passed by this Hon'ble Commission in Petition No.272/TT/2015.	Jul 19, 2018	Review Petition
94	45/TT/2017	Dec 14, 2016	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for Transmission Asset (a) LILO of Gazuwaka - Vijayawada 400kV S/C line at Vemagiri Pooling Station along with associated bays and (b) Establishment of 765/400kV GIS Pooling Station at Vemagiri with 2XI500MVA 765/400kV Transformers, 2nos 240 MVAR 765kV & I no.80 MVAR 400kV Bus Reactors at Vemagiri and 2nos 765kV bays along with I no.240 MVAR switchable line reactor each at Vemagiri & Srikakulam pooling stations each for both circuits of Srikakulam PS - Vemagiri PS 765kV D/C line under Sub-Station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region (Anticipated DOCO:31.12.2016)	Jul 19, 2018	Transmission Tariff



95	4/TT/2018	Oct 12, 2017	Power Grid Corporation of India Limited POWERGRID	Approval of Tariff for NRSS XXIX	Jul 19, 2018	Transmission Tariff
96	212/TT/2017	Sep I, 2017	Power Grid Corporation of India Limited POWERGRID	Revised/Fresh Petition for approval under sub-section(4) of Section 28 of Electricity Act 2003 for revision of Fees and Charges for the period 2014-19 block considering accelerated depreciation of SCADA/EMS systems of SLDCs for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) inWestern Region.		Transmission Tariff
97	3/RP/2018 in 32/MP/2017	Nov 17, 2017	Himachal Sorang Power Private Limited HSPPL	Review Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of CERC (Conduct of Business) Regulations, 1999 for Reviewof Impugned Order dated 26.09.2017 passed by the Hon?ble Commission in Petition No. 32/MP/2017	Jul 19, 2018	Review Petition
98	116/TT/2017	Apr 13, 2017		Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400kV Lucknow- Kanpur (New) D/C transmission line along with associated bays at both end (Anticipated DOCO:01.06.2017), Asset-II: Augmentation of Transformation capacity at 400/220kV Ballabhgarh S/s by installing 500MVA ICT-III(Anticipated DOCO:30.04.2017), Asset-III: Augmentation of Transformation capacity at 400/220kV Ballabhgarh S/s by installing 500MVA ICT-IV (Anticipated DOCO:31.05.2017), Asset-IV: Augmentation of Transformation capacity at 400/220kV GIS Gurgaon (Anticipated DOCO:30.05.2017), Asset-V: Extension of GIS Parbati Pooling station with 7X105MVA ICT along with associated bays and 2 Nos. 220kV bays (Anticipated DOCO:01.06.2017) under NRSS-XXXII in Northern Region .		Transmission Tariff

99	52/RP/2016 in TT/411/2014	Sep 14, 2016	Parbati Koldam Transmission Company Limited PKTCL	Review Petition in the matter of Review of the Order dated 30.07.2016 passed by this Hon?ble Commission in Petition No. 411/TT/2014 titled as 'Power Grid Corporation of India Limited vs. Rajasthan Rajya Vidyut Prasaran Nigam Limited &Ors' under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (conduct of business) regulations, 1999.	Jul 20, 2018	Review Petition
100	229/MP/2017	Oct 5, 2017	NTPC Vidyut Vyapar Nigam Limited NVVN	Adjudication of disputes between NTPC Vidyut Vyapar Nigam Limited and Power Company of Karnataka Limited related to the procurement of power pursuant to a Tariff Based Competitive Bid Process undertaken by the Power Company of Karnataka Limited	Jul 20, 2018	Misc. Petition
101	82/TT/2018	Jan 3, 2018	India Limited POWERGRID	"Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset-I:- LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj along with associated bays (DOCO: 01.03.2009), Asset-II:- 220/132, 100 MVA ICT-I at Sitarganj along with associated bays (DOCO: 01.08.2009), Asset-IV:-220/132, 100 MVA ICT-II at Sitarganj along with associated bays (DOCO: 01.08.2009), Asset-IV:-220/132, 100 MVA ICT-II at Pithoragarh along with associated bays (DOCO: 01.09.2010), Asset-V:-LILO of one circuit of Dhauliganga-Bareilly Transmission Line at Pithoragarh along with associated bays (DOCO: 01.08.2010) associated with System Strengthening Scheme in Uttaranchal in Northern Region."		Transmission Tariff
102	98/MP/2017	Apr 27, 2017	NTPC Limited NTPC	Petition under Section 79 of the Electricity Act, 2003 read with	Jul 20, 2018	Misc. Petition



102	218/TT/2017	Son 20 2017	Power Crid	Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015 mandating compliance with revised environmental norms for thermal power stations.	I-II 20 2019	Transmission
103	218/TT/2017	Sep 28, 2017	Power Grid Corporation of India Limited POWERGRID	Approval of Truing tariff for Accelarated Depreciation of SCADA/EMS system of ULDC	Jul 20, 2018	Transmission Tariff
104	64/TT/2018	Jan 20, 2018	Power Grid Corporation of India Limited POWERGRID	Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Transmission System Associated with System Strengthening in NR for Sasan and Mundra UMPP in Northern Region consisting of Asset-I: 400 KV Agra-Sikar (D/C QUAD) Line with associated Bays at Agra (DOCO: 01.01.2014) ;Asset-II: 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station (DOCO:01.08.2013)."		Transmission Tariff
105	125/TT/2017	May 17, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for 400 kV D/C (Quad) Lara STPS-I Champa PS Line along with associated bays at Champa Pooling Station under Transmission System associated with Lara STPS 1 (2x800 MW) Generation Project of NTPC in Western Region for tariff block 2014-19 period.	Jul 20, 2018	Transmission Tariff

106	264/TT/2017	Aug 31, 2017	Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff of Asset (A): 400 kV Anta Bay at Kota Sub-Station for 400 kV S/C Anta-Kota Line (Line owned by RVPNL) under Northern Region System Strengthening Scheme-XXVII , for tariff block 2014-19 period in Northern Region.		Transmission Tariff
107	46/RP/2017 in TT/227/2014	Nov 7, 2017	Bhopal Dhule Transmission Company Limited BDTCL	Petition for review and modification of the Order dated 20.09.2017 passed by this Hon?ble Commission in Petition No. 227/TT/2014 titled Power Grid Corporation of India Limited v. Madhya Pradesh Power Management Company Limited and Ors.	Jul 23, 2018	Review Petition
108	207/TT/2017	Jul 18, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Assets under Transmission System associated with Mundra Ultra Mega Power Project for tariff block 2014-19 in Western Region.		Transmission Tariff
109	65/TD/2018	Feb 19, 2018	NTPC Limited NTPC	PETITION FORTRADING LICENSE	Jul 23, 2018	Trading
110	29/RP/2017 in 45/GT/2016	Jul 10, 2017	NTPC Limited NTPC	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the Order dated 22.05.2017 passed by Hon�ble Commission in Petition No 45/GT/2016 in the matter of approval of tariff of Bongaigaon Thermal Power Station of Unit#1 (250 MW) for the period 1.4.2016 to 31.3.2019.		Review Petition
111	122/MP/2018	Apr 11, 2018	Lanco Anpara Power Limited LAPL	Allow LAPL to declare 100% of it net capacity	Jul 23, 2018	Misc. Petition
112	44/TT/20 I 7	Jan 9, 2017	Power Grid Corporation of India Limited POWERGRID	"Approval under regulation-86 of CERC (Conduct of Business) Regulations"1999 and CERC (Terms and Conditions of Tariff) Regulations & #8223;2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Assets (09 nos) under		Transmission Tariff



				Eastern Region Strengthening Scheme-Vin Eastern Region."		
113	231/TT/2016	Nov 1, 2016	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for 2 nos. 765kV Line bays along with 2x240MVAR Switchable Line reactors each at Srikakulam & Angul for termination of both circuit of 765kV D/C Srikakulam - Angul Transmission line, 2x1500MVA 765/400kV ICT's and 1x330 MVAR 765kV Bus Reactor at Srikakulam under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area - part-C in Southern Region and Eastern region	Jul 23, 2018	Transmission Tariff
114	115/TT/2017	Apr 27, 2017	Power Grid Corporation of India Limited POWERGRID	"Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of(i) Truing up Transmission tariff for 2014-19 tariff block and (ii) Transmission tariff for 2014-19 tariff block ForAsset-I:- Combined assets of 1500 MVA 765/400/33KV, ICT-I, ICT-III, ICT-III & ICT-IV along with associated bays at Jhatikara 765/400 KV New S/s(DOCO:-01.10.2012), Asset-II:- Comb assets of 1500 MVA 765/400 /33 KV, ICT-I & ICT-II along with associated bays at Meerut S/s(Revised DOCO:-01.06.2013), Asset-III:-Associated bays for LILO of Both ckts of 400 KV D/C Bamnouli-Mundka/Bawana at Jhatikara 765/400 KV New S/s(DOCO:-01.10.2012), Asset-IV:- One no 765 Kv Line bay for 765 KV Agra-Jhatikara Line including 765 KV 240 MVAr Switchable Line Reactor as Bus Reactor Operation mode at 765/400 KV Jhatikara (New) S/s(Revised DOCO:01.05.2013), Asset-V:- Associated Line bays for (765 kV S/C Agra-Jhatikra Transmission Line) at Agra S/S(DOCO:-01.05.2013), Asset-V:- One no 765 KV line bay for 765 KV Agra-Meerut Line along with 765 KV Agra-Meerut Line along with 765 KV	Jul 23, 2018	Transmission Tariff

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				240 MVAR switchable Line Reactor under Bus Reactor operation mode at 765/400/220 KV Meerut S/s(Revised DOCO:-01.06.2013), Asset-VII:-Associated Line bays for 765 kV S/C Agra-Meerut Transmission Line at Agra S/S(DOCO:-01.06.2013), Asset-VIII:- 765 KV 240 MVAR Bus Reactor along with associated bays at 765/400/220 KV Meerut S/s(DOCO:-01.02.2013), Asset-IX:- 765 KV 240 MVAR Bus Reactor along with associated bays at 765/400/220 KV Jhatikara S/s(DOCO:-01.10.2012), Asset-X:-Associated bays at Jhatikara for 765 kV Jhatikara-Bhiwani Line(DOCO:-01.10.2012) under 765 KV system for Central part of Northern Grid Part-II for the 2009-14 tariff period."		
115	I48/TT/2017	May 11, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCOs to 31.03.2019 for Asset I: LILO of Agra-Bharatpur 220 kV S/c Line at Agra (POWERGRID) S/s alongwith line bays and IX315 MVA 400/220 kV ICT (Shifted from Ballabhgarh S/s) alongwith ICT bays at Agra (POWERGRID) Substation, Asset II: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) along with bays, Asset-III: 01X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal sub-station (Spare ICT from Ballabhgarh), Asset-IV: 02 nos 220 kV bays at Kaithal S/s, Asset-V:02 nos. of 220 kV Line bays at Bhinmal S/S under Northern Region system Strengthening Scheme XXXIV in Northern Region	Jul 23, 2018	Transmission Tariff
116	I/TT/2018	Nov 14, 2017	Power Grid Corporation of India Limited POWERGRID	Approval Under Regulation 86 of CERC (Conduct of Business) Regulations 1999, and CERC (Terms and Conditions of Tariff) Regulations2014 for Determination of Transmission Tariff for Asset-I: (i) 132kVS/C (on D/C Tower) PasighatRoing Transmission Line alongwith associated bays at Pasighat and Roing S/s, (ii) 3x5 MVA (132/33kV), 1-ph, ICT-I alongwith associated bays at Roing, (iii) 4x5 MVA		Transmission Tariff



				(132/33kV), I-ph, ICT-II alongwith associated bays at Roing, (iv) 4x6.67 MVAR, I-Ph, I32kV Bus Reactor along with associated bay at Roing, Asset-II: (i) 132kV S/C (on D/C Tower) RoingTezu Transmission Line alongwith associated bays at Roing and Tezu S/S, (ii) 4x6.67 MVAR, I-Ph, 132kV Bus Reactor along with associated bay at Tezu from DOCO to 31.03.2019 under the transmission system associated with Transmission system associated with Pallatana GBPP and BongaigaonTPS		
117	9/RP/2018 in MP/069/2014	Feb 5, 2018	Aryan M.P. Power Generation Private Limited AMPPGPL	A Petition under Section 94(I)(f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 seeking review of the Order dated 31.10.2017 passed by this Honble Commission in Petition No. 69/MP/2014 in the matter of relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 29.07.2009, under Regulation 18 read with 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009	Jul 23, 2018	Review Petition
118	27/RP/2017 in GT/255/2014	Jun 27, 2017	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	Petition for review of the Order dated 3.5.2017 passed by the Honorable Commission in Petition No. 255/GT/2014 in the matter regarding approval of tariff of Circulating Fluidized Bed Combustion (CFBC) Technology based Barsingsar Thermal Power Plant (2 X 125 MW) of NLC India Ltd for the period 2014-19.	Jul 23, 2018	Review Petition
119	30/MP/2018	Jan 22, 2018	Adani Green Energy (MP) Limited AGEMPL	Petition under Section 79 (I) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the letter dated 22.11.2017 of the Respondent, wrongly denying the use of connectivity granted to M/s AGEL (Petitioner sparent company) at Khavda, by the Petitioner sproposed wind project at Dayapar in Kutch District of Gujarat.	Ju l 30, 2018	Misc. Petition

120	216/RC/2017	Feb 21, 2017	Exchange Ltd. IEX	PETITION FOR SEEKING APPROVAL TO AMENDMENTS OF BYE LAWS, RULES & BUSINESS RULES WITH RESPECT TO THE CENTRAL ELECTRICITY REGULATORY COMMISSSION (TERMS AND CONDITIONS FOR EXCHANGE OF ENERGY SAVINGS CERTIFICATES) REGULATIONS, 2016 REGARDING ESCERTS CONTRACTS TRANSACTION ON INDIAN ENERGY EXCHANGE LIMITED	Č	Regulatory Compliance
121	34/TD/2017	Feb 22, 2017	Rajasthan Urja Vikas Nigam Limited RUVNL	APPLICATION FOR GRANT OF INTER STATE TRADING LICENSE FOR CATEGORY-I	Aug 8, 2018	Trading
122	216/MP/2018	Jul 23, 2018	Adhunik Power and Natural Resources Limited APNRL	Petition under sections 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 read with Regulation III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking approval of the Supplementary Power Purchase Agreement dated 15.02.2018 executed between the Petitioner and the Respondent to pass on the discount on tariff under the SHAKTI Scheme -2017 issued by the Ministry of Coal, Government of India	Aug 10, 2018	Misc. Petition
123	35/MP/2017	Feb 21, 2017	Uttar Pradesh Rajya Vidhut Utpadan Nigam Ltd. UPRVUNL	Petition under Regulation (4) of Part 7 of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation III of CERC (Conduct of Business) Regulations, 1999 seeking relaxation of Regulation 5.2 (f) regarding requirement of implementing RGMO / FGMO for vintage units of UPRVUNL	Aug 20, 2018	Misc. Petition
124	14/MP/2017	Jan 19, 2017	NTPC Limited NTPC	Petition under Section 79(I)(a) and Section 79(I)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting Stage II of the Badarpur Thermal Power Station.	Aug 21, 2018	Misc. Petition
125	94/TL/2018	Mar 16, 2018	Fatehgarh- Bhadla Transmission Limited FBTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of		Transmission Licence



				Transmission License to Fatehgarh-Bhadla Transmission Limited		
126	119/TL/2018	Apr 5, 2018	WR-NR Power Transmission Limited WRNRPTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to WR-NR Power Transmission Limited	Aug 27, 2018	Transmission Licence
127	MP/024/2014	Feb 19, 2014	Adani Power Limited. APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering Petitioners power plant commercially unviable due to unprecedented, unforseeable and uncontrollable events including enactment of new Coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and Levy MAT as per amendment of Section I15JB of I.TAct, 1961.	Aug 27, 2018	Misc. Petition
128	93/AT/2018	Mar 16, 2018	Fatehgarh- Bhadla Transmission Limited FBTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Fatehgarh - Bhadla Transmission Limited	Aug 27, 2018	Adoption of Tariff
129	57/MP/2018	Feb 12, 2018	Southern Regional Load Despatch Centre SRLDC	PLI petition for 2016-17 SRLDC	Aug 28, 2018	Misc. Petition
130	55/MP/2018	Feb 7, 2018	Eastern Regional Load Despatch Centre ERLDC	Application for approval of Performance Linked Incentive for ERLDC for the financial year 2016-17 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.	Aug 28, 2018	Misc. Petition
131	69/MP/2018	Jan 25, 2018	Amplus Energy Solutions Private Limited Amplus	Miscellaneous Petition	Aug 30, 2018	Misc. Petition
132	44/TD/2018	Jan 29, 2018	Refex Energy Limited REL	Application for grant of trading license under section 14 of the ElectricityAct, 2003	Sep 4, 2018	Trading
133	245/TT/2017	Nov 10, 2017	Power Grid Corporation of India Limited POWERGRID	approval of Transmission Tariff from DOCO i.e. 01.12.2015 to 31.03.2019 for Gooty-Madhugiri 400kV D/C line and 2x500MVA transformers alongwith downstream bays at Madhugiri Substation upon bifurcation of capital cost and hence transmission tariff as per directive of	Sep 4, 2018	Transmission Tariff

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				Honble Commission vide Order dated 18.07.2017 in Petition 54/RP/2016 Under Transmission system associated with System strengthening -XIII in Southern Region for tariff block 2014-19 period.		
134	9/TT/2018	Sep 19, 2017	Power Grid Corporation of India Limited POWERGRID	"Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of(i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System of Vindhyachal -IV & RIHAND -III {1000MW} Generation Project a. covered in CERC order dated 04.09.2014 in petition no. 86/TT/2012b. covered in CERC order dated 18.03.2016 in petition no. 113/TT/2013c. covered in CERC order dated 17.07.2015 in Petition no. 295/TT/2013d. covered in CERC order dated 31.12.2015 in Petition no. 192/TT/2014"	Sep 5, 2018	Transmission Tariff
135	123/TT/2017	Mar 31, 2017		Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset: LILO of one ckt of 400 kV D/C Teesta III - Kishanganj line (LILO-I) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects- Part-B in Eastern Region	Sep 5, 2018	Transmission Tariff
136	136/MP/2018	Apr 25, 2018		Petition under Section 17 of the Electricity Act, 2003 for taking over the assets namely the Indian portion of 132kV S/C Deothang Rangia Transmission Line and associated bays at Rangia S/S from Government of India.		Misc. Petition
137	120/AT/2018	Apr 5, 2018	WR-NR Power Transmission Limited WRNRPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the WR-NR Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)	Sep 5, 2018	Adoption of Tariff



138	165/GT/2017	Jul 26, 2017	THDC India Limited THDCIL	Approval of Generation Tariff of Koteshwar Hydro Electric Project (KHEP) (4X100 MW) for the period 01.04.2011 to 31.03.2014	Sep 5, 2018	Generation Tariff
139	[34/MP/20]8	Apr 27, 2018	Jindal Poly Films Limited JPFL	Petition under Third and Fourth Proviso to Regulation 7 (b) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 for downgradation of the inter-state trading license from Category I to Category II	Sep 7, 2018	Misc. Petition
140	274/MP/2018	Aug 24, 20 8	NTPC Limited NTPC	Seeking extension for interchange of power with the grid beyond 7.9.2018, for Lara STPP(2x800 MW)	Sep 7, 2018	Misc. Petition
141	252/MP/2018	Aug 10, 2018	Energy Private Limited MEPL	PETITION UNDER SECTION 79 (I) (F) ALONG WITH SECTION 79 (I) (K) OF ELECTRICITY ACT, 2003 READWITH REGULATION 8 (7) OF THE CENTRAL ELECTRICITY REGULATORY COMMISSION (GRANT OF CONNECTIVITY, LONG-TERM ACCESS AND MEDIUM TERM OPEN ACCESS IN INTER-STATETRANSMISSIONAND R E L A T E D M A T T E R S) REGULATIONS, 2009 SEEKING PERMISSION FOR EXTENSION OF THE PERIOD FOR INJECTION OF IN F I R M P O W E R F O R COMMISSIONING AND TESTING OF PHASE II (UNIT III) THERMAL POWER PROJECT OF MEENAKSHI EN ER GY LIMITED NEAR THAMINAPATNAM, CHILAKUR (MANDALAM), SPSR NELLORE, STATE OF ANDHRA PRADESH FOR FURTHER PERIOD OF SIX MONTHS I.E. FROM 10.08.2018 TO 09.02.2019.	Sep 10, 2018	Misc. Petition
142	77/MP/2016	May 10, 2016		Petition Under Article 13 of the Power Purchase Agreement dated 22.04.2007 read with Clause 4.7 of the competitive Bidding Guidlines and section 79 of the Electricity Act 2003	Sep 17, 2018	Misc. Petition
[43]	25/TT/2018	Aug 23, 2017	Odisha Power Transmission Corporation Limited OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Hon ble Commission of Petition No. 07/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission	Sep 17, 2018	Transmission Tariff

				Charges and Losses) Regulations, 2010 and amendments made thereto.		
144	145/MP/2013	Jul 23, 2013	DNH Power Distribution Company Limited. DNH Power Distribution Company Limited.	Adjudication of Disputes arising out of Power Purchase Agreement (Supplemental)	Sep 17, 2018	Misc. Petition
145	235/MP/20 5	Oct 16, 2015	Adani Power Limited Adani Power Limited	Petition under section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 02.02.2007 and 06.02.2007 executed by Adani Power Limited with Gujarat Urja Vikas Nigam Ltd. And the Power Purchase Agreements dated 07.8.2008 executed by Adani Power Limited with Uttar Haryana Bijli Vitran Nigam Limited/dakshin Haryana Bijli Vitran Nigam Limited		Misc. Petition
146	143/MP/2017	Jun 28, 2017	Kerala State Electricity Board Limited KSEB Ltd.	Petition under section 79(1)(a), 79(1)(f) and 94(1)(f) of the Electricity Act,2003 read with Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 seeking a review of the order dated 27.10.2016 passed by the Central Electricity Regulatory Commission in Petition No. 269/GT/2014, in view of the difficulties faced by KSEBL out of the order of State Commission dated 27-4-2017.	·	Misc. Petition
147	I58/MP/2017	Jul 12, 2017	Tata Power Trading Company Limited TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. I and the Respondent.	Sep 17, 2018	Misc. Petition
148	109/MP/2017	May 29, 2017	Patran Transmission Company Limited PTCL	Petition under Section 142 read with Section 79 (I) (f) and 79 (I) (c) of the Electricity Act, 2003 and Regulation 119 of the Conduct of Business Regulations 1999 in Petition No. 155/MP/2016.	'	Misc. Petition
149	179/MP/2018	May 3, 2018	Essar Power M.P. Ltd. EPMPL	Extension of time for interchange of infirm power for testing & full load trial operation of Unit-2 of the generating station of the Petitioner in		Misc. Petition



				terms of Central Electricity		
				Regulatory Commission (Grant of		
				Connectivity, Long-term Access and		
				Medium-term Open Access in inter-		
				State Transmission and related		
				matters) Regulations, 2017.		
150	176/TT/2017	Jul 24, 2017	Power Grid	Approval under regulation-86 of	Sep 18, 2018	Transmission
			Corporation of			Tariff
			India Limited	Regulations 1999 and CERC (Terms		
			POWERGRID	and Conditions of Tariff) Regulations		
				2014 for determination of		
				Transmission Tariff from anticipated		
				DOCO to 31-03-2019 for ASSET-I:		
				01x125MVAr 400kV Bus Reactor-3		
				along with associated bays and		
				equipment at Vijayawada Substation,		
				01x500MVA 400/220/33 kV ICT-3		
				along with associated bays and		
				equipment each at Hyderabad		
				(Ghanapur) and Vijayawada Substation. ASSET-II: 01×125MVAr		
				400kV Bus Reactor-4 along with		
				associated bays at Vijayawada		
				Substation, ASSET-III: I×500MVA,		
				400/220/33kV ICT along with		
				associated bays and equipments at		
				Pugalur Substation, ASSET-IV:		
				Conversion of 50MVAR line reactors		
				at Madakathara end on both circuits		
				of Ellapally (palakkad) Madakathara		
				(North Trissur) 400KV D/c line into		
				switchable reactors by providing		
				necessary switching arrangement,		
				ASSET-V:1x500MVA,400/220/33kV		
				ICT along with associated bays and		
				equipments at Trichy Substation,		
				ASSET-VI: Replacement of existing		
				2x315MVA 400/220KV transformers		
				with 2x 500MVA transformers and		
				utilize the replaced 2x315MVA		
				transformers as regional spare at		
				Narendra S/S under System		
				strengthening-XX in Southern		
				Region.		
151	104/MP/2018	Mar 27, 2018		PETITION UNDER SECTIONS	Sep 18, 2018	Misc. Petition
			Pradesh State	79(I)(c), 79(I)(f) AND OTHER		
			Electricity	APPLICABLE PROVISIONS OF THE		
			Board Limited	ELECTRICITY ACT, 2003 SEEKING		
			HPSEBL	DIRECTIONS AGAINST THE		
				DIRECT BILATERAL BILLING OF		
				TRANSMISSION CHARGES BY THE		
				RESPONDENT NO. I, NRSS XXXI		
				(A) TRANSMISSION LIMITED ON		
				THE PETITIONER FOR THE		
				TRANSMISSION SYSTEM		
				ESTABLISHED IN THE STATE OF		
				H I MACHAL PRADESH	i	

152	273/MP/2018	G	KSK Mahanadi Power Company Limited KSK Mahanadi	PETITION UNDER SECTION 79(1)(b) OF THE ELECTRICITY ACT SEEKING AMENDMENT OF THE TARIFF FOR SUPPLY OF ELECTRICITY BY THE PETITIONER TO THE RESPONDENTS PURSUANT TO THE ALLOCATION OF COAL UNDER THE SCHEME FOR HARNESSING AND ALLOCATING KOYALA TRANSPARENTLY IN INDIA (SHAKTI) TO THE PETITIONER		Misc. Petition
153	24/MP/2017	Feb 6, 2017	Bhartiya Rail Bijlee Company Ltd. BRBCL	Petition under Section 79(1) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for issuing direction to ERLDC/ERPC to accept Declared Capacity or DC' of Unit#1 of Nabinagar TPP(4X250 MW) of BRBCL from the Successful Declaration of COD of Unit#1	,	Misc. Petition
154	160/MP/2017	Jul 12, 2017	Tata Power Trading Company Limited TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. I for supply of power from plant of Petitioner No.2	Sep 18, 2018	Misc. Petition
155	206/TT/2017	Aug 31, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: Rapp Kota 400 kV D/C line (part of Rapp-Jaipur(South) 400kV D/C line with one ckt LILOed at Kota) along with associated bay at Kota (Ant. DOCO: 31.08.17) under Transmission system associated with Rapp 7 & 8, Part-A	Sep 19, 2018	Transmission Tariff
156	22/GT/2017	Dec 15, 2016	Management Board BBMB	Determination of Tariff of BBMB Generating Stations for the period 2014-19		Generation Tariff
157	220/TT/2017	Oct 13, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset 2 a) Both circuits of one LILO D/C portion of Simhadri-	Sep 19, 2018	Transmission Tariff



				Vijayawada 400kV Line at Vemagiri-I (AP) shall be LILOed at Vemagiri-II (PG) (D/C Portion and multi-circuit Portion) alongwith associated bays at Vemagiri-II (PG) b) Both circuits of Second LILO D/C portion of Simhadri-Vijayawada 400kV Line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be NO LOOP OUT. The open section of 400kV D/C line from Vemagiri-I (AP) shall be used for termination of KV Kota Line alongwith associated bays at Vemagiri-II (PG). c) Shifting of 2 Nos. of 63 MVAr reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II(PG) 400kV D/C Line under ♠Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S♠ in Southern Region.		
158	52/MP/2018	Jan 30, 2018	Azure Power Venus Private Iimited Azurevenus	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 21.10.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.	Sep 19, 2018	Misc. Petition
159	259/TT/2017	Aug 29, 2017		Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for 400/220 kV IX500 MVA ICT-III at Satna along with associated ICT bays and 2 Nos. 220kV line bays at Satna SS under Western Region Strengthening Scheme-XVI for tariff block 2014-19 period.	Sep 19, 2018	Transmission Tariff
160	50/MP/2018	Feb 8, 2018	Prayatna Developers Private Limited PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 16.09.2016 executed between the Petitioner and NTPC Ltd., for seeking approval of Change in Law	Sep 19, 2018	Misc. Petition

				events due to enactment of the GST Laws.		
161	28/MP/2018	Jan 18, 2018	East North Interconnection Company Limited ENICL	Petition under Sections 61,63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.08.2009 executed between East North Interconnection Company Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law.		Misc. Petition
162	213/TT/2017	Sep 14, 2017	Power Grid Corporation of India Limited POWERGRID	"Misc. Petition for Approval under		Transmission Tariff
163	208/TT/2017	Aug 22, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for (i) Hyderabad (Maheshwaram)-Nizamabad 765kV D/C Line and (ii) 2 nos 765kV bays along with 1 no. 240 MVAR switchable line reactor each at Hyderabad (Maheshwaram) & Nizamabad substation each for both circuits of Hyderabad-Nizamabad 765kV D/C Line with Anticipated DOCO as 01.08.2017 under Wardha Hyderabad 765 kV Link in Southern Region.		Transmission Tariff
164	RC/441/2014	Dec 9, 2014	Manikaran Power Limited MPL	Regulatory compliance for change of Category-II trading License to Category I for Interstate Trading Power.	Sep 20, 2018	Regulatory Compliance
165	248/TT/2017	Nov 3, 2017	Power Grid Corporation of India Limited POWERGRID	Asset-I: 17 Nos of OPGW links (759 km) (DOCO: 01.10.2012), Asset II: 09 nos of OPGW links (490 km) (DOCO: 01.04.2013), Asset III: 10 nos	-	Transmission Tariff



				of OPGW links (440 km) (DOCO: 01.11.2013) and Asset IV: 01 nos of WBSETCL sector portion OPGW link (78.26 km) (DOCO: 01.03.2014) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in Eastern Region		
166	134/TT/2017	Apr 28, 2017		Approval of Truing up tariff and tariff for assets under Augmentation of Transformation capacity (Part-I) in Northern & Eastern Region	Sep 24, 2018	Transmission Tariff
167	118/TT/2017	May 11, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for 400 kV D/C Kakrapar APP-Navsari T/L along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi T/L along with associated bays at Vapi S/S.		Transmission Tariff
168	191/TT/2017	Mar 1, 2017	India Limited POWERGRID	Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Mauda II Betul 400 kV D/C (Quad) T/L alongwith associated bays at Betul GIS Asset-I (Ant. DOCO 01.04.2017), Betul Khandwa 400 kV D/C (Quad) T/L alongwith associated bays at Betul GIS and Khandwa S/S Asset-2 (Ant. DOCO 01.04.2017), Khandwa Indore 400 kV D/C T/L alongwith associated bays Asset-3 (DOCO 01.01.2017) & Establishment of 400/220 kV, 2*315 MVA GIS at Betul Asset-4 (Ant. DOCO 01.04.2017) under Transmission System associated with Mauda Stage-II (2 x 660 MW) Generation Project in Western Region for tariff block 2014-19 period.		Transmission Tariff
169	5/SM/2018	Apr 19, 2018	Central Electricity Regulatory Commission CERC	Empanelment of Compliance Auditor for REC Mechanism	Oct 4, 2018	Suo Motu
170	2/SM/2018	Mar 1, 2018	Central Electricity Regulatory	Levellised Generic Tariff for RE Technologies for Second Year of Control Period (2018-19) based on	Oct 4, 2018	Suo Motu

			Commission	Central Electricity Regulatory		
			CERC	Commission (Terms and Condition for Tariff determination from Renewable Energy Sources) Regulations, 2017		
171	81/MP/2018	Mar 1, 2018	Western Regional Load Despatch Centre WRLDC	Application for approval of performance linked incentive for WRLDC for the financial year 2016-17 with reference to WRLDC Charges	Oct 4, 2018	Misc. Petition
172	231/MP/2018	Aug I, 2018	Srijan Energy Systems Private Limited SESPL	Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the Detailed Procedure for directing PGCIL to grant enhancement of additional quantum of Connectivity to the Petitioner under Stage II of the said Detailed Procedure.	Oct 8, 2018	Misc. Petition
173	179/MP/2016	Sep 6, 2016	KSK Mahanadi Power Company Limited kskmahanadi	PETITION UNDER SECTION 79 (I) (f) OF THE ELECTRICITY ACT, 2003 FOR ADJUDICATION OF DISPUTES ARISING UNDER THE POWER PURCHASE AGREEMENT DATED 27/II/2013 BETWEEN THE PETITIONER AND THE RESPONDENT	Oct 8, 2018	Misc. Petition
174	244/TT/2017	Sep 19, 2017	Himachal Pradesh Power Transmission Corporation Ltd. HPPTCL	Approval under Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 for determination of Transmission Tariff for Asset: 33/220kV, 80/100 MVA GIS Substation Phojal along with 220kV D/C LILO Transmission line.	Oct 9, 2018	Transmission Tariff
175	80/MP/2018	Feb 9, 2018	North Eastern Regional Load Despatch Centre NERLDC	Application for approval of Performance Linked Incentive for NERLDC for the financial year 2016- 17 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019	Oct 9, 2018	Misc. Petition
176	45/MP/2018	Feb 6, 2018	Power System Operation Corporation Ltd POSOCO	Application for approval of Performance Linked Incentive for NLDC for the financial year 2016-17 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.	Oct 9, 2018	Misc. Petition
177	59/TT/2017	Nov 24, 2016		Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to	Oct 9, 2018	Transmission Tariff



				31.03.2019 for Solapur STPP Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur (POWERGRID) Sub-Station under Transmission System associated with Solapur STPP (2x660 MW) Part-A in Western Region for tariff block 2014-19 period.		
178	13/MP/2018	Dec 29, 2017	Azure Power Thirty Seven Private Limited APTSPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 10.08.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.	Oct 9, 2018	Misc. Petition
179	204/MP/2017	Aug 25, 2017	ACME Babadham Solar Power Private Limited ABSPPL1	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.08.2016.	Oct 9, 2018	Misc. Petition
180	231/MP/2017	Oct 9, 2017	ACME Rewari Solar Power Private Limited ARSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.06.2016.	Oct 9, 2018	Misc. Petition
181	233/MP/2017	Oct 9, 2017	ACME Yamunanagar Solar Power Private Limited AYSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of Power Purchase Agreements (PPAs) dated 09.08.2016.	Oct 9, 2018	Misc. Petition
182	201/MP/2017	Aug 25, 2017	ACME Kaithal Solar Power Private Limited AKSPPLI	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.08.2016.	Oct 9, 2018	Misc. Petition
183	117/GT/2018	Feb 26, 2018	THDC India Limited THDCIL	Approval of Generation Tariff of Koteshwar Hydroelectric Project (KHEP) (4X100 MW) for the period from 01.04.2014 to 31.03.2019	Oct 9, 2018	Generation Tariff

184	2/TT/2018	Oct 12, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset ASSET- IA: LILO of 400KV D/C Gooty-Tumkur (Vasantnarsapur) D/C line at Tumkur (Pavagada) pooling station, ASSET- IB: New 400/220KV pooling station at Tumkur (Pavagada) with I X 500MVA 400/220KV ICT and Ix 125MVAR Bus reactor and along with associated bays & equipment's, ASSET- 2: LILO of 400KV D/C Bellary -Tumkur (Vasantnarsapur) D/C (Quad Moose) TL at Tumkur (Pavagada) pooling station along with associated bays & equipments, ASSET - 3: 2 X 500MVA 400/220KV ICTs along with associated bays & equipments and ASSET4: Tumkur (Pavagada) pool-Hiryur 400KV D/C line along with associated bays & equipments at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I.	Oct 9, 2018	Transmission Tariff
185	214/TT/2017	Sep 15, 2017	Power Grid Corporation of India Limited POWERGRID	"Misc. Petition for Approval under sub-section(4) of Section 28 & 79(1)(d) of Electricity Act 2003 and regulation-86 of CERC (Conduct of Business) Regulations? 1999 for determination of i) Trued up Fees and Charges for 2009-14 blockii) Fees and Charges for the period 2014-19 block. For Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region"	Oct 9, 2018	Transmission Tariff
186	38/MP/2018	Jan 25, 2018	NTPC Limited NTPC	Extention of cut off date of Mauda Super Thermal Power Station, Stage-I (2X500MW) from 31.03.2017 to 31.03.2019.	Oct 9, 2018	Misc. Petition
187	83/TD/2018	Mar 5, 2018	Jammu and Kashmir State Power Development Corporation Limited JKSPDC Ltd.	Application for grant of Inter State Trading License	Oct 9, 2018	Trading



100	100/145/2015	4 10 00:-	A CNAF L ::	B 1 70	0 0 0010	NA P
188	190/MP/2017	Aug 19, 2017	ACME Hisar Solar Power Private Limited AHSPPL	cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.		Misc. Petition
189	232/MP/2017	Oct 9, 2017	ACME Mahbubnagar Solar Energy Private Limited AMSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of Power Purchase Agreements (PPAs) dated 08.08.2016.	Oct 9, 2018	Misc. Petition
190	103/TT/2018	Jan 24, 2018	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for 2x240 MVAr Switchable Line Reactor with 950 ohms NGR at Aurangabad S/S along with associated bays - DOCO 25.08.2017 under Inter-Regional System Strengthening Scheme for WR and NR (Part-A) for tariff block 2014-19 in Western Region.	Oct 9, 2018	Transmission Tariff
191	202/MP/2017	Aug 25, 2017	Solar Energy	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.08.2016.	Oct 9, 2018	Misc. Petition
192	15/GT/2018	Dec 20, 2017	North Eastern Electric Power Corporation Limited NEEPCO	Petition under Section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of tariff of Tuirial Hydro Electric Power Plant (TrHEP) (2 X 30 = 60 MW) for the period from COD to 31.03.2019	Oct 9, 2018	Generation Tariff
193	192/TT/2017	Mar 9, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset I: 400kV D/C Aurangabad - Boisar TL {from Aurangabad S/S to location 313/0 on D/C Towers & from location 332/0 to Boisar S/S on Multi circuit towers & Asset II: Part of 400kV D/C Navsari Boisar TL from location 332/0 to Boisar S/S on Multi circuit towers	Oct 9, 2018	Transmission Tariff

				under IPPs generation audient in		
				under IPPs generation projects in Chhattisgargh (IPP D) in Western Region.		
194	203/MP/2017	Aug 25, 2017	ACME Vijayapura Solar Energy Private Limited AVSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital	Oct 9, 2018	Misc. Petition
195	I93/TT/20I7	Aug 3, 2017	Power Grid Corporation of India Limited POWERGRID	"Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Truing up Transmission tariff for 2009-14 tariff block and b. Transmission tariff for 2014-19 tariff block for Asset I: Part of 400 kV D/C Vapi-Navi Mumbai TL (from Vapi Gantry till 1st M/C point at Loc. AP-18) alongwith bay at Vapi (DOCO: 01.04.13) (executed in contingency arrangement to make it Vapi-Navsari TL) and Asset 2: 220 kV D/C Vapi - Khadoli Transmission line along with associated Bays (DOCO: 01.10.10) under WRSS-V Transmission System inWR Region."	Oct 9, 2018	Transmission Tariff
196	16/MP/2018	Dec 14, 2017	Tadas Wind Energy Private Limited TWEPL	Petition under Regulation 5 Read with Regulations 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions for Re- registration of the Petitioner under the Renewable Energy Certificate Mechanism	Oct 9, 2018	Misc. Petition
197	33/MP/2018	Jan 24, 2018	ACME Jaipur Solar Power Private Limited AJSPPL	A Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.06.2017.	Oct 9, 2018	Misc. Petition
198	56/MP/2018	Feb 12, 2018	Northern Regional Load Desptach Centre NRLDC	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of		Misc. Petition



				Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NRLDC for the financial year 2016-17 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.		
199	230/MP/2017	Oct 9, 2017	ACME Kurukshetra Solar Energy Private Limited AKSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.06.2016.	Oct 9, 2018	Misc. Petition
200	188/MP/2017	Aug 18, 2017	ACME Bhiwadi Solar Power Private Limited ABSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.	Oct 9, 2018	Misc. Petition
201	189/MP/2017	Aug 18, 2017	ACME Karnal Solar Power Private Limited AKSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016	Oct 9, 2018	Misc. Petition
202	113/MP/2018	Mar 29, 2018	NER II Transmission Limited NER II	Petition for approval under section I7(3) & I7(4) of Electricity Act 2003, for creation of security interest over all assets including all the movable and immovable assets of the Petitioner in favour of Security Trustee/ Lenders and for any Lenders who may participate in the Facility at a future date including any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the Project, acting on behalf of and for the benefit of the Lenders pursuant to draft Indenture of Mortgage, declaration and memorandum of entry and other security creating documents / Financing Documents and for future refinancing transactions also, by way of mortgage / hypothecation / assignment of Mortgaged Properties and Project Assets, for the following transmission lines ? (i) Biswanath Chariyalli (POWERGRID)- Itanagar I32 kV D/c line (ii) 2 nos. I32kV line bays at Itanagar for termination of Biswanath Chariyalli (POWERGRID) - Itanagar I32kV D/c line (iii) LILO of one circuit of Bis wa nath Chariyalli (POWERGRID) - Itanagar I32kV D/c line Gohpur (A E G C L) (iv) Silchar	Oct 9, 2018	Misc. Petition

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				(POWERFRID) 400kV D/c (Quad) line (v) 400/132 kV, 2x315 MVA S/s at Surajmninagar (vi) 400/132 kV, 2x315 MVA S/s at F.K. Bari (vii) Surajmaninagar- P.K. Bari 400 kV D/c line (viii) 2 no. 400 kV line bays at Palatana GBPP switchyard for termination of Palatana-Surajmaninagar 400kV D/C Line (ix) AGTPP (NEEPCO)- P.K. Bari (TSECL) 132kV D/c line with high capacity HTLS Conductor (equivalent to single moose ampacity at 85?C) (x) 2 no.s 132 kV line bays at AFTPP generation switchyard for termination of AGTPP (NEEPCO)-P.K. Bari (TSECL) 132 kV D/c line (xi) 2 no. 132 kV line bays at P.K. Bari (TSECL) S/s for termination of AGTPP (NEEPCO)-P.K. Bari (TSECL)) 132 kV D/c Line		
203	113/TT/2017	May 16, 2017	Power Grid Corporation of India Limited POWERGRID	"Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations of Tariff) Regulation of Tariff) Regulation of Tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset I: 160 MVA Transformer (1st) and associated bays at Malda Sub-station, Asset II: 160 MVA Transformer (2nd) and associated bays at Malda Sub-station, Asset IV: 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station, Asset V: 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region"	Oct 9, 2018	Transmission Tariff
204	47/MP/2018	Jan 29, 2018	Azure Power Thirty Six Private Limited Azure36	Petition under Section 79 of the Electricity Act, 2003 and Article 12	Oct 9, 2018	Misc. Petition



				form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.		
205	34/MP/2018	Jan 30, 2018	Azure Power Jupiter Private Limited AzureJupiter	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 29.04.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.	Oct 9, 2018	Misc. Petition
206	2 5/MP/20 8	Jul 5, 2018	BSES Rajdhani Power Limited BRPL	Petition under Section 61 read with Section 79 (1)(c) and (d) and Section 41 of the Electricity Act, 2003 seeking redetermination /revision of the ratio for sharing of income earned by transmission licensees from telecommunication business towards reduction of annual transmission charges	Oct 9, 2018	Misc. Petition
207	127/MP/2016	Jul 8, 2016	IND Barath Energy Utkal Limited IBEUL	PETITION UNDER SECTION 79 OF THE ELECTRICITY ACT, 2003 FOR ADJUCATION OF THE MATTER BETWEEN THE PARTIES IN RELATION TO NON RELEASE OF BANK GUARANTEE FURNISHED WITH RESPECT TO LONG TERMS OPEN ACCESS GRANTED TO THE PETITIONER	Oct 9, 2018	Misc. Petition
208	100/TT/2017	Mar 16, 2017	Corporation of India Limited POWERGRID	02 nos 400kV line bays along with 02 nos 80 MVAR Switchable Line Reactors at 400kV Siliguri S/S and 02 nos 400kV line bays (for 400kV D/C Siliguri-Bongaigaon TL) at Bongaigaon S/S under Transmission schemes for enabling import of NER/ER surplus power by NR in Eastern Region.	Oct 9, 2018	Transmission Tariff
209	115/MP/2016	Jun 29, 2016		Excess tax reimbursed by Southern Beneficieries on account of wrong calculation of income tax by NLC.	Oct 9, 2018	Misc. Petition
210	133/MP/2016	Jul 26, 2016	Sasan Power Limited SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase	Oct 9, 2018	Misc. Petition

				Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period		
211	56/TT/2017	Dec 2, 2016	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff of Asset-1:400 kV D/C (Quard) Dehradun-Abdullahpur transmission line along with associated bays at Dehradun and Abdullahpur Substation and Asset-II:400kV D/C (Quard) Dulhasti-Kishenpur single circuit strung along with associated bays at kishenpur end under Northern Region Strengthening Scheme XXIV		Transmission Tariff
212	161/TT/2017	Jun 12, 2017	Power Grid Corporation of India Limited POWERGRID	"Approval under regulation-86 of CERC (Conduct of Business) Regulations • 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations • 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset: LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L along with bays at New Wanpoh & I No.315 MVA, 400/220kV ICT-I along with associated bays at New Wanpoh and 03 No.220 kV Line Bays (DOCO: 01.10.2013), under Northern region system strengthening scheme-XVI in Northern region"		Transmission Tariff
213	33/RC/2017	Feb 15, 2017	Indian Energy Exchange Ltd. IEX	Regulatory Compliance Application in compliance of Regulation 7(2) and 24 of the Central Electricity Regulatory Commission (Power Market) regulations, 2010	Oct 10, 2018	Regulatory Compliance
214	312/MP/2015	Dec 30, 2015	Meenakshi Energy Private Limited MEPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission agreement between Meenakshi Energy Private Limited, a generating company, and PGCIL the Central Transmission Utility.		Misc. Petition



215	218/RC/2018	Jul 17, 2018	Indian Energy Exchange Ltd. IEX	Introduction of New Bid (order) types	Oct 16, 2018	Regulatory Compliance
2 6	8/SM/2018	Oct 29, 2018	Central Electricity Regulatory Commission CERC	Extension of validity of Renewable Energy Certificates (RECs) due to expire between October, 2018 and March, 2019	Oct 30, 2018	Suo Motu
217	I59/MP/2017	Jul 12, 2017	Tata Power Trading Company Limited TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the Respondent upon the Petitioner No.1.	Nov 5, 2018	Misc. Petition
218	172/MP/2016	Sep 2, 2016	NTPC Limited NTPC	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of Additional Expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.01.2016 as Change in Law event.	Nov 5, 2018	Misc. Petition
219	225/MP/2017	Sep 21, 2017	North Eastern Electric Power Corporation Limited NEEPCO	Petition under section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP).	Nov 5, 2018	Misc. Petition
220	7/TT/2018	Sep 27, 2017	Power Grid Corporation of India Limited POWERGRID	determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for Asset I: LILO of Vindhyachal-Jabalpur 400 kV 2nd D/C line (Ckt3&4) along with associated bays and equipments at 400/220kV Rewa Pooling Station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region.	Nov 5, 2018	Transmission Tariff

221	12/SM/2017	Jul 19, 2017	Central Electricity Regulatory Commission CERC	Operationalisation of LTA of Long Term Transmission Customers (LTTCs) as per Regulation 8(5) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010	Nov 5, 2018	Suo Motu
222	205/TT/2017	Aug 23, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations?1999 and CERC (Terms and Conditions of Tariff) Regulations?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset 1: Pole-II of the ?800 kV, 3000 MW Champa & Kurukshetra HVDC Terminals along with associated bays under ?WR ? NR HVDC Interconnector for IPP Projects in Chhattisgarh? in Northern Region &Western Region.	Nov 6, 2018	Transmission Tariff
223	I51/MP/2016	Aug 24, 2016	Dakshin Gujarat Vij Company Limited DGVCL	PETITION UNDER SECTION 79 (I) (c) READ WITH SECTIONS 142 AND 146 OF THE ELECTRICITY ACT, 2003 REGARDING NON COMPLIANCE OF THE ORDER DATED 08/06/2013 PASSED BY THE HON'BLE COMMISSION IN PETITION NO. 245/MP/2012 AND FOR CONSEQUENTIAL DIRECTIONS	Nov 6, 2018	Misc. Petition
224	40/RP/2017 in 235/TT/2016	Oct 12, 2017	Power Grid Corporation of India Limited POWERGRID	Petition for review and modification of the Order dated 19.09.2017 passed by this Hon?ble Commission in Petition No. 235/TT/2016 titled Power Grid Corporation of India Limited v. Karnataka Power Transmission Corporation Limited and Ors	Nov 6, 2018	Review Petition
225	261/MP/2017	Dec 12, 2017	NTPC Limited NTPC	Petition under Section 79 (I) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations), 2010 to set aside the bill dated 06.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.	Nov 6, 2018	Misc. Petition
226	217/MP/2018	Jul 13, 2018	NRSS XXXI(B) Transmission Limited NRSSXXXIB	Petition for seeking the approval under Sections 17 (3) and (4) of the Electricity Act, 2003 for creation of Security Interest over assets of Petitioner No.1 in favour of Axis Trustee Services Limited ("Petitioner-2" / "Debenture Trustee") as Debenture Trustee acting for the benefit of the debenture holders of	Nov 14, 2018	Misc. Petition



	I					
				Petitioner No. I ("Debenture Holders") in relation to the 6800 (Six Thousand and Eight Hundred Only) senior, listed, unsecured, redeemable, non-convertible debentures issued by Petitioner No. I in the form of STRPs of face value of Rs. 10,00,000/(Rupees Ten Lakhs) each aggregating to Rs. 680,00,00,000 (Rs Six Hundred and Eighty Crores Only), (hereinafter referred to as the "Debentures") on a private placement basis for refinancing the existing loans as set out in Schedule VI of the Debenture Trust Deed between NRSS XXXI (B) Transmission Limited and Axis Trustee Services Limited dated September 19, 2017		
227	203/MP/2018	Jun 19, 2018	Darbhanga Motihari Transmission Company Limited DMTCL		Nov 14, 2018	Misc. Petition
228	40/TT/2018	Nov 17, 2017		Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-1:2 Nos 400kV line Bays at Parli (POWERGRID)	Nov 15, 2018	Transmission Tariff

				Switching Station (for Parlinew(TBCB)-Parli(POWERGRID) 400kV D/C(Quad) line under TBCB) and Asset-2: 2 Nos 765kV line Bays at Solapur (POWERGRID) Station (for Parlinew (TBCB)-Solapur (POWERGRID) 765kV D/C line under TBCB route) under POWERGRID works associated with Western Region Strengthening Scheme XV for tariff block 2014-19 period.		
229	37/TT/2018	Aug 31, 2017		Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from Anticipated DOCO to 31.03.2019 for Asset 1:1 x 500MVA, 400/220kV ICT along with associated transformer bays & 220kV line bays at Itarsi substation under Western Region System Strengthening Scheme-XIV	Nov 15, 2018	Transmission Tariff
230	88/MP/2018	Mar 10, 2018	GMR Warora Energy Limited GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) PPA dated 17.03.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited	Nov 15, 2018	Misc. Petition
231	148/TT/2018	Dec 1, 2017	Tamil Nadu Transmission Corporation Limited TANTRANSCO	Transmission Tariff for ISTS Lines of TANTRANSCO	Nov 16, 2018	Transmission Tariff
232	58/TT/2018	Jan 2, 2018	Power Grid	Approval under regulation-86 of CERC (Conduct of Business) Regulations? 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400Kv D/C (Quad) Kurukshetra-Jind TL alongwith associated bays under ? Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh?	Nov 19, 2018	Transmission Tariff
233	153/MP/2017	Jul 6, 2017	Damodar Valley Corporation DVC	Petition under section 79(1)(d) of the Electricity Act 2003 and CERC (Open Access in interstate Transmission) Regulation, 2008 for approval of Open Access charges for transmission and	Nov 19, 2018	Misc. Petition



				wheeling of power using Transmission and Distribution network of Damodar Valley Corporation		
234	63/TT/2018	Jan 10, 2018	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset: 02 nos of 400 kV bays at Purulia S/S under Eastern Region Strengthening Scheme VII (ERSSVII) in Eastern Region.	Dec 3, 2018	Transmission Tariff
235	18/RP/2018 in 168/MP/2017	May 9, 2018	West Bengal State Electricity Transmission Company Limited WBSETCL	PETITION FOR REVIEW UNDER SECTION 94 (I) (f) OF THE ELECTRICITY ACT, 2003 R/W ORDER 47 RULE I OF THE CODE OF CIVIL PROCEDURE, I908 AND REGULATION I03 (I) OF THE CENTRAL ELECTRICITY REGULATORY COMMISSION (CONDUCT OF BUSINESS) REGULATIONS, I999, SEEKING REVIEW OF ORDER DATED 29.01.2018 PASSED IN PETITION NO.168/MP/2017	Dec 3, 2018	Review Petition
236	242/MP/2017	Nov 10, 2017	Aryan M.P. Power Generation Private Limited AMPPGPL	Petition for declaring the letter of invocation of Bank Guarantee dated 23.10.2017 and thereafter the encashment of the Bank Guarantee dated 23.02.2010 of an amount of Rs. 56.1 Crores issued by Axis Bank Ltd. as illegal and for return of the said encashed amount along with damages.	Dec 3, 2018	Misc. Petition
237	8/TT/2018	Nov 17, 2017	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations? 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-1: Main SCADA EMS System of SLDC of Manipur (DOCO-09.11.2016), Asset-2: Main SCADA EMS System of SLDC of Mizoram (DOCO-10.04.2017), Asset-3: Main SCADA EMS System of SLDC of Arunachal Pradesh (Anticipated DOCO-15.11.2017) and Asset-4: Main SCADA EMS System of SLDC of Nagaland (Anticipated DOCO-30.11.2017) under project? Pexpansion/ Upgradation of SCADA/EMS System of SLDCs of North Eastern Region? for the period 2014-19 block.		Transmission Tariff

238	121/MP/2018	Apr 11, 2018	My Home Power Private Limited MHPPL	Down Grading of inter state trading licence from Category II to CategoryIII	Dec 3, 2018	Misc. Petition
239	254/MP/2017	Nov 7, 2017	BSES Rajdhani Power Limited BRPL	Re-setting of the Rate of Late Payment Surcharge under Clause 45 of the Tariff Regulations 2014-19	Dec 3, 2018	Misc. Petition
240	24/RP/2018 in 97/MP/2017	Jul 13, 2018	Haryana Power Purchase Centre HPPC	Petition for review the Order dated 31.5.2018 passed by the Honble Commission in Petition No. 97/MP/2017 and IA No. 21 of 2018	Dec 3, 2018	Review Petition
241	305/TD/2018	Sep 27, 2018	Amplus Energy Solutions Private Limited Amplus	UPGRADE FROM CAT IVTO II	Dec 3, 2018	Trading
242	86/MP/2016	May 27, 2016	BSES Yamuna Power Ltd. BYPL	Seeking decommissioning and/or closure of BTPS Stage-I	Dec 3, 2018	Misc. Petition
243	126/TT/2018	Mar 16, 2018		"(i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for 3x110 MVAR Line reactor for 765kV D/C Raipur PS - Wardha Line I Ckt#2 to be charged as Bus reactor at Wardha SS under Integration of Pooling stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh (IPP C)."	Dec 10, 2018	Transmission Tariff
244	I0I/TT/20I8	Feb 1, 2018	Power Grid Corporation of India Limited POWERGRID	"Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System associated with Krishnapatnam UMPP - PART Ba. covered in CERC order dated 24.11.2015 in petition no. 299/TT/2013b. covered in CERC order dated 29.02.2016 in petition no. 96/TT/2014"	Dec 10, 2018	Transmission Tariff
245	108/TT/2018	Jan 5, 2018	Power Grid Corporation of India Limited POWERGRID	"CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations • 2014 for determination of(i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Transmission System Associated with NRSS-XIII in	Dec 11, 2018	Transmission Tariff



				Northern Region consisting of Asset-I:400 kV D/C (Quad) Gurgaon-Manesar Transmission Line along with associated bays (DOCO 01.09.2012), Asset-II:400/220 kV 500 MVA ICT-I at Manesar S/S along with associated bays (DOCO 01.06.2012), Asset-III: 400/220 kV 500 MVA ICT-II at Manesar S/S along with associated bays (DOCO 01.08.2012) and Asset-IV:125 MVAR Bus Reactor at Manesar (DOCO 01.10.2012)."		
246	160/TT/2018	Mar 29, 2018		Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: Replacement of IX100MVA, 220/132kV ICT-II by IX200MVA, 220/132kV ICT-II at Raebareli S/s (DOCO: 19.02.2018), Asset-II: Replacement of IX100MVA, 220/132kV ICT-III by IX200MVA, 220/132kV ICT-III at Raebareli S/s (DOCO: 01.12.2017) under Augmentation of Transformation Capacity at Raebareli & Sitarganj 220/132kV Substations	Dec 12, 2018	Transmission Tariff
247	15/RP/2017 in 156/TT/2015	Feb 23, 2017	NHPC LTD NHPC	Petition under Section 94(1) (f) of the Electricity Act, 2003, for Review of tariff order dated 29.12.2016 passed by the Central Commission in Petition No.156/TT/2015.	Dec 12, 2018	Review Petition
248	4/RP/2017 in 156/TT/2015	Jan 27, 2017	Parbati Koldam Transmission Company Limited PKTCL	Review Petition for review of order dated 29.12.2016 passed by this Hon;ble Commission in 156/TT/2015 titled as "PKTCLVs RRVPNL & Ors"	Dec 12, 2018	Review Petition
249	I51/MP/2018	May 10, 2018	Shree Cement Limited SCL	Down gradation of Trading License from Category-I to Category-II	Dec 17, 2018	Misc. Petition
250	95/MP/2017	May 4, 2017	Welspun Energy Private Limited Welspun Energy	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited	Dec 17, 2018	Misc. Petition
251	I/SM/2018	Jan 8, 2018	Central Electricity Regulatory Commission CERC	Addional tax burden on transmision licensees on introduction of goods and service tax compensation cess.	Dec 17, 2018	Suo Motu
252	159/TT/2018	Mar 20, 2018	Power Grid Corporation of	Approval under regulation-86 of CERC (Conduct of Business) Regulations? 1999 and CERC (Terms	Dec 19, 2018	Transmission Tariff

			India Limited POWERGRID	and Conditions of Tariff) Regulations ?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 125 MVAR Bus Reactor at 400/220 kV Manesar Substation Extension under ?Bus Reactor Scheme in Northern Region, Phase-II?.		
253	288/MP/2018	Sep 10, 2018	Jabalpur Transmission Company Limited JTCL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1 & s Assets in favour of Petitioner No. 2 its Lender and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the Project.	Dec 19, 2018	Misc. Petition
254	39/RP/2017 in 146/GT/2015	Sep 5, 2017	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	NLCIL- TSII Expn (2 X 250 MW) - Petition seeking review of Tariff under CERC(Terms and Conditions of Tariff) Regulations 2014 • Reg	Dec 19, 2018	Review Petition
255	225/MP/2018	Jul 15, 2018	DB Power Limited DBPL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 19.12.2017 passed by the Commission in Petition No. 101/MP/2017	Dec 21, 2018	Misc. Petition
256	372/MP/2018	Dec 4, 2018	Sathavahana Ispat Limited SIL	VIOLATION OF CENTRAL ELECTRICITY REGULATORY COMMISSION (OPEN ACCESS IN INTER-STATE TRANSMISSION) REGULATIONS 2008)	Dec 21, 2018	Misc. Petition
257	350/MP/2018	Oct 9, 2018	Power Grid Corporation of India Limited POWERGRID	Petition Under Section 79(1)(c) read with section 38(2)(b) of the electricity act, 2003	Dec 21, 2018	Misc. Petition
258	38/RP/2017 in 135/GT/2015	Aug 25, 2017	NLC Tamilnadu Power Ltd NTPL	Petition for review of the Order dated 11.7.2017 passed by the Hon?ble Commission in Petition No. 135/GT/2015 in the matter regarding approval of tariff of Coal based NLC Tamil Nadu Power Ltd (TPS 2 x 500 MW) for the period from the date of the declaration of commercial operation of Unit I & II till 31.3.2019.		Petition
259	66/MP/2017	Feb 1,2017	NTPC Limited NTPC	Petition under Part 7 Regulation 4 of the CERC (Indian Electricity Grid Code) Regulations 2010 (as amended) read with Regulation 111 of	Dec 31, 2018	Misc. Petition



				CERC (Conduct of Business) Regulations, 1999 in regard to provision 6.3 A of the Grid Code.		
260	201/TD/2018	Jun 9, 2018	Reliance Energy Trading Limited RETL	Surrender the inter-State Trading Licence	Jan 1,2019	Trading
261	347/MP/2018	Nov 16, 2018	NER II Transmission Limited NER II	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. Is Assets in favour of Petitioner No. 2, the Security Trustee, for the benefit of Lenders and their agents for the purpose of financing Petitioner No. Is Transmission Project.	Jan 2, 2019	Misc. Petition
262	161/TT/2018	Mar 27, 2018		Approval under regulation-86 of CERC (Conduct of Business) Regulations? 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset 1: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non- Switchable line reactor for Ckt-I of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line and Asset 2: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non- Switchable line reactor for Ckt-II of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line under? Line bays associated with various Regional Strengthening Schemes in NR? Scheme.	Jan 3, 2019	Transmission Tariff
263	109/TT/2018	Jan 3, 2018	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations of Tariff) Regulations 2009 and CERC (Terms and Conditions of Tariff) Regulations 2009 and CERC (Terms and Conditions of Tariff) Regulations 67 True up 2009-14 and tariff2014-19 of Two nos. of 63 MVAR 400 kV Line Reactor at 400kV Balia (PG) Sub-Station (Extension) (actual DOCO: 1.2.2014), under Northern region system strengthening scheme-XXIV in Northern region	Jan 7, 2019	Transmission Tariff
264	16/TT/2017	Dec 15, 2016	Bhakra Beas Management Board BBMB	Determination of Tariff of BBMB Transmission systems & SLDC functions for the period 2014-19	Jan 9, 2019	Transmission Tariff
265	195/MP/2018	Jun 1, 2018	Cross Border Power Transmission	Modification of Transmission licence no. 12/Transmission/2010/CERC did 01.12.2010 granted to Cross Border PowerTransmission Company Ltd for	Jan 10, 2019	Misc. Petition

			Company Ltd CPTC	400 KV D/C Muzaffarpur - Sursand Transmission line & 2 nos 220 KV line bays at Muzaffarpur S/S		
266	23/RP/2018 in 229/MP/2016	May 19, 2018	DB Power Limited DBPL	PETITION UNDER SECTION 94(I)(f) OF THE ELECTRICITY ACT, 2003 READ WITH REGULATION I03 OF THE CERC (CONDUCT OF BUSINESS REGULATIONS), 1999 FOR REVIEW OF THE ORDER DATED 19.12.2017	Jan 10, 2019	Review Petition
267	167/MP/2018	May 16, 2018	Sembcorp Gayatri Power Limited SGPL	Petition under Section 79(1)(C) of the Electricity Act, 2003 seeking permission of the Hon'ble Central Electricity Regulatory Commission to transfer and / or assign the rights and obligations of Sembcorp Gayatri Power Limited under the Transmission Service Agreement dated 11.06.2014 to Sembcorp Energy India Limited, as stipulated under the scheme of amalgamation.	Jan 10, 2019	Misc. Petition
268	22/RP/2018 in 101/MP/2017	May 19, 2018	DB Power Limited DBPL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the order dated 19.12.2017 passed by the Hon?ble Commission in Petition No. 101/MP/2017	Jan 10, 2019	Review Petition
269	6/MP/2019	Dec 28, 2018	Meenakshi Energy Private Limited MEPL	PETITION UNDER SECTION 79 (I) (F) ALONG WITH SECTION 79 (I) (K) OF ELECTRICITY ACT, 2003 READWITH REGULATION 8 (7) OF THE CENTRAL ELECTRICITY REGULATORY COMMISSION (GRANT OF CONNECTIVITY, LONG-TERM ACCESS AND MEDIUM TERM OPEN ACCESS IN INTER-STATETRANSMISSIONAND R E L A T E D M A T T E R S) REGULATIONS, 2009 SEEKING PERMISSION FOR EXTENSION OF THE PERIOD FOR INJECTION OF IN F I R M P O W E R F O R COMMISSIONING AND TESTING OF PHASE II (UNIT III) THERMAL POWER PROJECT OF MEENAKSHI E N E R G Y LIMITED N E A R THAMINAPATNAM, CHILAKUR (MANDALAM), SPSR NELLORE, STATE OF ANDHRA PRADESH FOR FURTHER PERIOD OF SIX MONTHS I.E. FROM 01.01.2019 TO 30.06.2019.	Jan 17, 2019	Misc. Petition



270	121/2007	Sep 28, 2007	Power Grid Corporation of India Limited POWERGRID	Revision of tariff for the block years 2001-04 and 2004-09 in terms of the interpretation of tariff regulations by AppellateTribunal for Electricity.	Jan 18, 2019	Transmission Tariff
271	254/MP/2018	Aug 10, 2018	Gati Infrastructure Pvt. Ltd. Gati	A PETITION UNDER SECTION 79 (I) (c) AND 79 (I) (f) OF THE ELECTRICITY ACT, 2003 SEEKING OPEN ACCESS/ EVACUATION OF THE ENTIRE INSTALLED CAPACITY	Jan 18, 2019	Misc. Petition
272	317/TD/2018	Oct 10, 2018	Manikaran Power Limited MPL	Petition under Third and Fourth Proviso to Regulation 7 (b) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 for up-gradation of the inter-state trading license from Category II to Category	Jan 18, 2019	Trading
273	224/MP/2018	Jul 24, 2018	MB Power (Madhya Pradesh) Limited MBPMPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions for applicability of the provisions of PPAs dated 18.01.2014 and 20.01.2014 for the purpose of calculation of penalties for maintaining the Availability below 80% for a ContractYear.	Jan 18, 2019	Misc. Petition
274	227/MP/2018	Jul 15, 2018	DB Power Limited DBPL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 19.12.2017 passed by the Commission in Petition No. 229/MP/2016	Jan 18, 2019	Misc. Petition
275	260/MP/2018	Aug 16, 2018	KSK Mahanadi Power Company Limited kskmahanadi	Petition under section 79 (1) (c), 79(1)(b) and 79(1)(f) and other applicable provisions of the electricity act, 2003 against the respondent no. I challenging the notice dated 30/07/2018 for regulating power supply by the petitioner to its procurers		Misc. Petition
276	33/RP/2018 in 6/TT/2018	Aug 6, 2018	Power Grid Corporation of India Limited POWERGRID	Review and modification of this Honble Commissions Order dated 22.06.2018 in Petition No. 06/TT/2018 filed by Power Grid Corporation of India Limited.	Jan 23, 2019	Review Petition
277	32/RP/2018 in 241/TT/2016	Aug 6, 2018	Power Grid Corporation of India Limited POWERGRID	Review and modification of this Honble Commissions Order dated 21.06.2018 in Petition No. 241/TT/2016 filed by Power Grid Corporation of India Limited.	Jan 23, 2019	Review Petition

278	248/MP/2016	Dec 23, 2016	Kudgi Transmission Limited KTL	Revision of SCOD due to reasons beyond the control of the TSP	Jan 24, 2019	Misc. Petition
279	4/RP/2018 in MP/419/2014	Dec 13, 2017	Raichur Sholapur Transmission Company Private Limited RSTCPL	Revision petition on behalf of raichur sholapur transmission company limited for review of the order dated 27.06.2016 passed by the central electricity regulatory commission in petition no. 419/mp/2014 under regulation 103(1) of the central electricity regulatory commission (conduct of business) regulations, 1999 pursuant to the order dated 01.12.2017 passed by the honble appellate tribunal for electricity in appeal no.193/2016.		Review Petition
280	99/TT/2018	Feb 13, 2018	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations? 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations? 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For (a) Kalpakkam PFBR-Sirucheri 230 kV D/C Line (b) Kalpakkam PFBR-Arani 230 kV D/C Line under Transmission System associated with Kalpakkam PFBR (500 MW) in Southern Region.		Transmission Tariff
281	267/MP/2017	Nov 29, 2017	Tamil Nadu Generation and Distribution Corporation TANGEDCO	The practical difficulties and financial implications due to the implementation of the Detailed Operating Procedure dated 05.05.2017.	Jan 30, 2019	Misc. Petition
282	2/SM/2019	Jan 31, 2019	Central Electricity Regulatory Commission CERC	"Pilot on Security Constrained Economic Dispatch (SCED) of Inter- StateGenerating Stations (ISGS) Pan India"	Jan 31, 2019	Suo Motu
283	I23/TT/20I8	Mar 16, 2018		"Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System associated with Sasan Ultra Mega Power Project(UMPP) "		Transmission Tariff



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284	53/TT/2018	Jan 5, 2018	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-1:06 Nos of Link under central sector (562.873) Asset-II: 07 Nos of OPGW links (664.53 Km) and Asset-III: 07 Nos links under central Sector (1076.57 km) under central sector under the project Fibre Optic communication system in ER under Expansion of wide-band communication network in Eastern Region.	Feb 4, 2019	Transmission Tariff
285	262/MP/2018	Jul 26, 2018	Western Transmission (Gujarat) Limited WTGL	Petition by M/s Western Transmission (Gujrat) Limited (the Petitioner/WTGL) under Section 17(3) and (4) of the Electricity Act, 2003 read with Article 14.2 of the Power Transmission Agreement dated 16.01.2009 and Article 17.2.2 of the Transmission Service Agreement dated 17.10.2017 as well as Articles 10.1.14 and 10.1.25 of the debenture trust deed dated 18.06.2018 (the Debenture Trust Deed as amended from time to time) enetered into between the WTGL and Catalyst Trusteeship Limited (the Debenture Trustee) which expression shall, unless it be repugnant to the context or meaning thereof, be deemed to mean and include its successors, substitutes and permitted assigns) acting for the benefit of the debenture holders and also Article 6.1.14 and 6.1.25 of the Common Rupee Loan Agreement as a mended from time to time) enetered into between, inter alia, the WTGL and HDFC Bank Limited (the Term Lender which expression shall, unless it be repugnant to the subject or context thereof, be deemed to mean and include its successors and also any other banks or financial institutions or any other Person to whom the rights and/ or obligations of the aforementioned Term Lender are assigned, novated and/ or transferred), seeking approval for creation of security interest in the	Feb 4, 2019	Misc. Petition

				favour of Catalyst Trusteeship Limited		
				acting as Common Security Trustee for the benefit of inter alia the debenture holders, the Term Lenders and the Working Capital Lender (defined below).		
286	192/MP/2018	Jun 1, 2018	Phelan Energy India RJ Private Limited PEIRJ	"Revision of Tariff as a result of introduction of Goods and Services Tax"	,	Misc. Petition
287	[87/MP/20]8	Jun 6, 2018	ReNew Wind Energy (TN2) Private Limited ReNew	"Revision of Tariff as a result of introduction of Goods and Services Tax"	Feb 5, 2019	Misc. Petition
288	17/RP/2018 in 89/MP/2016	Apr 9, 2018	BSES Yamuna Power Ltd. BYPL	Review of the Order dated 02.11.2017 passed by this Hon?ble Commission in Petition No. 89/MP/2016 titled as ?BSES Rajdhani Power Limited & Anr. v. Pragati Power Corporation Limited & Anr.?.	Feb 5, 2019	Review Petition
289	49/TT/2018	Jan 12, 2018	Power Grid Corporation of India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset I: 400kV Transmission Line for Swapping of Kahalgaon # I bay with Sasaram # I bay at Biharsharif Sub-station; Asset II: 400kV Transmission Line for Swapping of Purnea(1&2) Bays with Sasaram bays(3&4) at Biharsharif Substation and Asset III: Split Bus arrangement with tie line Breaker for 400kV Biharsharif Sub-station under Split Bus arrangement for various substations in Eastern Region.		Transmission Tariff
290	147/TT/2018	Mar 16, 2018	Power Grid Corporation of India Limited POWERGRID	Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Aurangabad (POWERGRID) - Padghe (POWERGRID) 765kV D/C line & Padghe (POWERGRID) 765kV D/C line & Padghe/kudus (MSETCL) 400kV D/C (QUAD) line along with associated bays and Establishment of 765/400 kV 2xI500MVA Padghe GIS SS under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E).	Feb 5, 2019	Transmission Tariff



291	193/MP/2018	Jun 6, 2018	ReNew Wind Energy (TN2) Private Limited ReNew	Revision of Tariff as a result of introduction of Goods and Services Tax	Feb 5, 2019	Misc. Petition
292	178/MP/2018	May 10, 2018	ACME Jodhpur Solar Power Private Limited AJSPPL	A Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.06.2017.	Feb 5, 2019	Misc. Petition
293	[89/MP/20]8	May II, 2018	ACME Rewa Solar Energy Private Limited ARSEPL	A Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.06.2017.	Feb 5, 2019	Misc. Petition
294	49/RP/2018 in 208/TT/2017	Nov 2, 2018	Power Grid Corporation of India Limited POWERGRID	Memorandum of Review Petitioner	Feb 7, 2019	Review Petition
295	264/MP/2018	Aug 20, 2018	KSK Mahanadi Power Company Limited kskmahanadi	PETITION UNDER SECTION 79 (I) (C), 79(I)(B) AND 79(I)(F) AND OTHER APPLICABLE PROVISIONS OF THE ELECTRICITY ACT, 2003 AGAINST THE RESPONDENT NO. I CHALLENGING THE NOTICE DATED 01/08/2018 FOR TERMINATION OF THE TRANSMISSION SERVICES AGREEMENT EXECUTED WITH THE PETITIONER	Feb 8, 2019	Misc. Petition
296	22/MP/2018	Dec 20, 2017	Mirra and Mirra Industries MMI	PETITION UNDER SECTIONS 66, 79 AND OTHER APPLICABLE PROVISIONS OF THE ELECTRICITY ACT, 2003 READ WITH THE CENTRAL ELECTRICITY REGULATORY COMMISSION (TERMS AND CONDITIONS FOR RECOGNITION AND ISSUANCE OF RENEWABLE ENERGY CERTIFICATE FOR RENEWABLE ENERGY GENERATION) REGULATIONS, 2010	Feb 11, 20 1 9	Misc. Petition
297	129/MP/2018	Apr 13, 2018	Shalimar Visuals Private Limited SVPL	PETITION UNDER SECTIONS 66, 79 AND OTHER APPLICABLE PROVISIONS OF THE ELECTRICITY	Feb 11, 2019	Misc. Petition

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				ACT, 2003 READ WITH THE CENTRAL ELECTRICITY REGULATORY COMMISSION (TERMS AND CONDITIONS FOR RECOGNITION AND ISSUANCE OF RENEWABLE ENERGY		
				CERTIFICATE FOR RENEWABLE ENERGY GENERATION) REGULATIONS, 2010.		
298	198/MP/2018	Jun 4, 2018	HPCL Biofuels Limited HBL	Petition to extend/revalidate accreditation under REC Mechanism	Feb 11, 2019	Misc. Petition
299	353/RC/2018	Nov 22, 2018	Indian Energy Exchange Ltd. IEX	Regulatory Compliance Application for approval of the Panel of Independent Directors for Indian Energy Exchange Ltd., New Delhi.	Feb 12, 2019	Regulatory Compliance
300	26/RP/2018 in 222/TT/2016	Jun 29, 2018	Power Grid Corporation of India Limited POWERGRID	Review under regulation 103 (I) of the CERC (Conduct of Business) Regulation 1999 of Order dated May 14, 2018 of the Central Electricity Commission in Petition No. 222/TT/2016.	Feb 12, 2019	Review Petition
301	205/MP/2018	Jun 29, 2018	JSW Hydro Energy Limited (formerly Himachal Baspa Power Company Limited) JSWHEL	Petition under Section 79(1) (c) of the Electricity Act, 2003 read with the Indian Electricity Grid Code seeking direction for scheduling overload capacity	Feb 12, 2019	Misc. Petition
302	3/SM/2019	Feb 13, 2019	Central Electricity Regulatory Commission CERC	Plant Specific operational norms of auxiliary power consumption in already installed FGD at Adani Power Mundra Itd-Phase IV, units 7.8.9	Feb 13, 2019	Suo Motu
303	42/RP/2018 in 264/TT/2017	Oct 10, 2018		Review and modification of this Honble Commissions Order dated 20.07.2018 in Petition No. 264/TT/2017 filed by Power Grid Corporation of India Limited.	Feb 13, 2019	Review Petition
304	166/MP/2018	Apr 16, 2018	Power Grid Corporation of India Limited POWERGRID	Petition under section 79(1)(f) read with section 79 (1) (c) of the Electricity Act, 2003	Feb I 4, 20 I 9	Misc. Petition
305	59/TT/2018	Jan 22, 2018	Power Grid Corporation of India Limited POWERGRID	Asset-I: LILO of both Circuit of 400 kV D/C Rourkela-Raigrah (02nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Substation; Asset-II: Split Bus arrangement at 400 kV Bus at Jharsuguda (Sundargarh) Substation and Asset-III: 02 Nos of 400 kV Line bays for termination of OPGC (IB TPS) - Jharsuguda 400 kV D/C line (Under TBCB) at Jharsuguda (Sundargarh) under work associated	Feb 14, 2019	Transmission Tariff



				with common transmission system for Phase-II Generation project in Odisha under Eastern Region.		
306	75/MP/2018	Feb 8, 2018	OLAM Agro India Pvt. Ltd. OLAM	Petition seeking directions against National Load Dispatch Centre in the matter of issuance of Renewable Energy Certificates to the Petitioner for the specified period	Feb 18, 2019	Misc. Petition
307	32/RP/2017 in GT/325/2014	Aug 24, 2017	NTPC Limited NTPC	Review of the order dated 10.04.2017 in respect of determination of tariff of Jhanor Gandhar GPS (657.39 MW) for the period from 01.04.2014 to 31.03.2019.	Feb 19, 2019	Review Petition
308	10/SM/2017	Jun 21, 2017	Central Electricity Regulatory Commission CERC	Non-compliance of the provision of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.	Feb 20, 2019	Suo Motu
309	33/MP/2016	Mar 2, 2016	NTPC Limited NTPC	Petition under section 79(1)(a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting the BadarpurThermal Power Station.	Feb 20, 2019	Misc. Petition
310	168/TT/2018	Mar 15, 2018		Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31-03-2019 for assets under Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.		Transmission Tariff
311	89/MP/2018	Mar 16, 2018	Aravali Power Company Private Limited APCPL	Petition for revision of the Normative Annual Plant Availability Factor	Feb 21, 2019	Misc. Petition
312	5/TT/2018	Aug 31, 2017	Power Grid Corporation of India Limited POWERGRID	Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region		Transmission Tariff
313	90/MP/2018	Mar 7, 2018	RAPP Transmission Company Limited RTCL	Petition under Section 142 and Section 146 of the Electricity Act, 2003 against Nuclear Power Corporation of India Limited's willful, deliberate, contumacious and continuous non-compliance of this Hon'ble Commission's Order in Petition No. 43/MP/2016 dated 21.09.2016		Misc. Petition

314	3/TT/2018	Jul 27, 2017	India Limited POWERGRID	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 Bunching of Tirunelveli Edamon section of the Tirunelveli Muvathapuza (Cochin) 400kV quad D/c line initially(and temporarily) at 220kV with existing Tirunelveli Edamon 400kV twin D/c line (400KV line charged at 220Kv) under Transmission System associated with Kudamkulam Atomic Power Project in Southern Region.		Transmission Tariff
3 5	69/TT/20 8	Mar 27, 20 1 8		Truing up of fees and charges for assets under Fibre Optic Communication System in Lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links in Southern Region	Feb 22, 2019	Transmission Tariff
316	296/MP/2018	Aug 27, 2018	Meenakshi Energy Private Limited MEPL	Petition under section 79 (I) (f) and section 79 (I) (k) of the electricity act, 2003 read with section 79 (I) (c) of the electricity act, 2003 challenging the illegal and unlawful conduct of Power Grid Corporation of India Limited of wrongfully raising invoices for transmission charges upon the petitioner in a manner inconsistent with applicable regulations and orders of this hon be commission and seeking directions against power grid corporation of india limited to comply with its statutory and contractual obligations.	Feb 28, 2019	Misc. Petition
317	73/MP/2018	Feb 26, 2018	Sneha Kinetic Power Projects Pvt. Ltd SKPPPL	Petition under Section 79 (1) (f) and (c) and other applicable provisions of the Electricity Act, 2003 read with Regulation 12 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, against the arbitrary acts and omissions of Teestavalley Power Transmission Limited.	Feb 28, 2019	Misc. Petition
318	357/MP/2018	Nov 21, 2018	Goa-Tamnar Transmission Project Limited GTTPL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. Is assets in favour of Petitioner No. 2 for the benefit of lenders and their agents for the purpose of financing Petitioner No. Is Transmission Project.	Mar 6, 20 1 9	Misc. Petition
319	62/TT/2018	Jan 2, 2018	Power Grid Corporation of	Approval under regulation-86 of CERC (Conduct of Business)	Mar 7, 2019	Transmission Tariff



			India Limited POWERGRID	Regulations? 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV D/C Kishenpur- New Wanpoh Line alongwith associated bays at both ends under? Northern Region System Strengthening Scheme XVI? in Northern Region.		
320	092/MP/2015	Mar 11, 2015		Petition seeking directions with regard to difficulties in impementing some of the directions given in the Order dated 16.02.2015 in Petition Nos 92/MP/2014 alongwith IA Nos. 43/2014, 51/2014, 54/2014, 56/2014 & 59/2014, Petition NO 376/MP/2014, Petition NO 382/MP/2014, Petition NO 393/MP/2014 and Review petition No.25/RP/2014.	Mar 8, 2019	Misc. Petition
321	249/MP/2018	Aug 6, 2018	Adani Power (Mundra) Limited APMuL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 07.08.2008 for approval of Carrying Cost in terms of the Order of the Ld. Commission dated 31.05.2018.	Mar 11, 2019	Misc. Petition
322	53/MP/2019	Mar 1, 2019	NTPC Limited NTPC	Seeking Honble Commissions permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Gadarwara STPS (2X800 MW), beyond the period of six months from the date of its first synchronization, i.e., beyond 28.02.2019.	Mar 11, 2019	Misc. Petition
323	199/MP/2018	Jun 7, 2018	Maheshwaram Transmission Limited MTL	Petition under Sections 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.06.2015 executed between Maheshwaram Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law.	Mar 11, 20 1 9	Misc. Petition
324	381/MP/2018	Dec 5, 2018	Kohima- Mariani Transmission Limited KMTL	PETITION FOR SEEKING APPROVAL UNDER SECTION 17 (3) AND (4) OF THE ELECTRICITY ACT, 2003 FOR CREATION OF SECURITY INTEREST BY WAY OF MORTGAGE, HYPOTHECATION, CHARGE OR ASSIGNMENT OVER ALL THE MOVABLE AND IMMOVABLE ASSETS OF KOHIMA-MARIANITRANSMISSION LIMITED AND ASSIGNMENT OF TRANSMISSION LICENCE IN	Mar 12, 2019	Misc. Petition

				FAVOUR OF THE SECURITY TRUSTEE, ACTING ON BEHALF OF THE LENDERS AND FOR APPROVAL OF DOCUMENTS CREATING SECURITY AND OF OTHER DOCUMENTS IN RELATION TO THE FINANCING OR REFINANCING OF THE TRANSMISSION PROJECT BUILD, OWNED, OPERATED AND MAINTAINED BY KOHIMA - MARIANITRANSMISSION LIMITED.		
325	250/RC/2018	Jun 21, 2018	Mittal Processors Private Limited MPPL	Petition for the regulatory compliance on account of change of name and further necessary changes in documents held in the name of Mittal Processors Pvt. Ltd. to Kreate Energy (I) Pvt. Ltd. under Section 17(3) of the Electricity Act read with Regulation 7(t) of Grant of Trading License Regulations, 2009.	Mar 12, 2019	Regulatory Compliance
326	26/RP/2017 in 085/TT/2015	May 5, 2017	Power Grid Corporation of India Limited POWERGRID	Review petition under section 94(1)(f) of the electricity act, 2003 for review and modification of the final order dated 24.02.2017 passed by this hon'ble commission in petition no. 85/TT/2015	Mar 13, 2019	Review Petition
327	228/MP/2018	Jul 6, 2018	NTPC Limited NTPC	Petition for Extension of cut off date of Koldam Hydro Electric Power Project, from 31.03.2018 to 31.03.2020.	Mar 13, 2019	Misc. Petition
328	I/SM/2019	Jan 11, 2019	Central Electricity Regulatory Commission CERC	Determination of levellised generic tariff for FY 2019-20 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017	Mar 19, 2019	Suo Motu
329	54/MP/2018	Jan 24, 2018	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	NLCIL- BTPS (Barsingsar Thermal Power station) Non Implementation of ABT from COD - Consequential short admittance of bills by Rajasthan Discoms despite NLCIL efforts for resolutionMiscellaneous Petition for adjudication - submitted - Reg.	Mar 19, 2019	Misc. Petition
330	35/MP/2018	Jan 27, 2018	GMR Kamalanga Energy Limited GKEL	Petition under Section 79 (1) (f) read with CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking refund of the POC charges for 260 MW in Eastern Region granted under the Bulk Power Transmission Agreement dated 01.07.2016.	Mar 19, 2019	Misc. Petition



331	46/RP/2018 in 192/TT/2017	Nov 20, 2018	Power Grid Corporation of India Limited	by this Hon'ble Commission in	Mar 19, 2019	Review Petition
332		May 30, 2017	POWERGRID DANS Energy Pvt. Ltd. DEPL	Petition No. 192/TT/2017. PETITION UNDER SECTION 79 (I) (c) READ WITH SECTIONS 28 AND 29 OF THE ELECTRICITY ACT, 2003 A N D T H E A P P L I C A B L E REGULATIONS NOTIFIED BY THE HONBLE COMMISSION	Mar 19, 2019	Misc. Petition
333	28/RP/2018 in 183/TT/2016	May 7, 2018	DANS Energy Pvt. Ltd. DEPL	Memorandum of Review Petition	Mar 19, 2019	Review Petition
334	37/RP/2018 in I/TT/2018	Sep 3, 2018	Power Grid Corporation of India Limited POWERGRID	Petition for review and modification of the order dated 23.07.2018 passed by this Hon'ble Commission in Petition No.01/TT/2018.	Mar 19, 2019	Review Petition
335	I94/MP/2017	Aug 28, 2017	North Karanpura Transco Limited NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements	Mar 20, 2019	Misc. Petition
336	59/MP/2019	Mar 8, 2019	NTPC Limited NTPC	"Seeking extension for the interchange of infirm power beyond the allowed extension period ending on 07.03.2019.Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009."	Mar 22, 2019	Misc. Petition
337	31/RP/2018 in 110/TT/2017	Aug 13, 2018		REVIEW PETITION UNDER SECTION 94(I)(F) OF THE ELECTRICITY ACT, 2003 READ WITH REGULATION 103 OF THE CERC (CONDUCT OF BUSINESS) REGULATIONS, 1999 FOR REVIEW AND MODIFICATION OF THE ORDER DATED 29.06.2018 IN PETITION NO.110/TT/2017	Mar 25, 2019	Review Petition
338	38/MP/2019	Feb 15, 2019	Lanco Babandh Power Limited LBPL	Petition under Section 79(1)(f) of the Electricity Act, 2003, and invoking all other enabling powers of the Honble Central Electricity Regulatory Commission (Honble Commission) seeking directions against the Respondent no. I to 5 from illegally terminating the Power Purchase Agreement dated 08.08.2013 and quashing the illegal demand notice dated 16.01.2019 thereof	Mar 29, 2019	Misc. Petition

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339	195/MP/2017	Aug 31, 2017	NRSS XXXI (B) Transmission Limited NRSSXXXIB	Petition u/s 61,63 and 79 of Electricity Act, 2003 to be read with the other laid down statutory framework for seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of NRSS XXXI (B) Transmission Scheme under Tariff	Mar 29, 2019	Misc. Petition
340	238/MP/2017	Oct 28, 2017	Darbhanga Motihari Transmission Company Limited DMTCL	Based Competitive Bidding guidelines of Transmission Projects. "Petition u/s 61, 63 and 79 of Electricity Act, 2003 to be read with the other laid down statutory frame work for seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission Co. Ltd. under Tariff Based Competitive Bidding guidelines."	Mar 29, 2019	Misc. Petition



Annexure-II
Installed Capacity as on 31.3.2019 and the Date of Commercial
Operation of the Generating Stations / Units of NTPC

SI. No.	Generating Station	Installed Capacity as on 31.3.2019	COD of the Station/ Unit						
Coal Ba	Coal Based thermal generating Stations of NTPC								
A.	Pit head Generating Stations								
I	Rihand STPS St-I	1000.00	01.01.1991						
2	Rihand STPS St-II	1000.00	01.04.2006						
3	Rihand STPS St-III	1000.00	27.03.2014						
4	Vindhyachal STPS St-I	1260.00	01.02.1992						
5	Vindhyachal STPS St-II	1000.00	01.10.2000						
6	Vindhyachal STPS St-III	1000.00	15.07.2007						
7	Vindhyachal STPS St-IV	1000.00	27.03.2014						
8	Vindhyachal STPS St-V	500.00	30.10.2015						
9	Korba STPS, Stage-I &II	2100.00	01.06.1990						
10	Sipat TPS St-I	1980.00	01.08.2013						
П	Sipat TPS St-II	1000.00	01.01.2009						
12	Ramagundam STPS St-I & II	2100.00	01.04.1991						
13	Ramagundam STPS St-III	500.00	25.03.2005						
14	Talcher TPS	460.00	01.07.1997						
15	Talcher STPS St-I	1000.00	01.07.1997						
16	Talcher STPS St-II	2000.00	01.08.2005						
17	Korba STPS (Stage-III)	500.00	21.03.2011						
18	Singrauli STPS	2000.00	01.05.1988						
	Sub-Total	21400.00							

SI. No.	Generating Station	Installed Capacity as on 31.3.2019	COD of the Station/ Unit
B.	Non-Pit head Generating Stations		
I	Unchahar TPS, Stage-I	420.00	13.2.1992 (Date of Takeover)
2	Unchahar TPS, Stage-II	420.00	01.01.2001
3	Unchahar TPS, Stage -III	210.00	01.01.2007
4	Unchahar TPS, Stage -IV	500.00	31.3.2017
5	NCTP Dadri , Stage-I	840.00	01.12.1995
6	NCTP Dadri , Stage-II	980.00	30.07.2010
7	Farrakka STPS, Stage – I & II	1600.00	01.07.1996
8	Farrakka STPS, Stage- III	500.00	04.04.2012
9	Tanda TPS	440.00	14.1.2000
			(Date of Takeover)
10	Kahalgaon STPS, Stage-I	840.00	01.08.1996
Ш	Kahalgaon STPS, Stage II	1500.00	20.03.2010
12	Simhadri STPS, Stage-I	1000.00	01.03.2003
13	Simhadri STPS, Stage-II	1000.00	30.09.2012
14	Mauda STPS, Stage-I	1000.00	30.3.2014
15.	Mauda STPS, Stage -II	1320.00	1.2.2017
16.	Barh STPS, Stage -II	1320.00	18.02.2016
17.	Kudgi STPS, Stage -I	2400.00	25.12.2016
18.	Bongaigaon STPS, Stage -I	750.00	26.03.2019
19.	Barauni TPS	220.00	15.12.2018 (Date of Takeover)
20.	Solapur STPS	1320.00	30.03.2019
	Sub-Total (MW)	18580.00	
	Total NTPC Coal (A+B)	39980.00	

SI. No.	Generating Station	Installed Capacity as on 31.3.2019	COD of the Station/ Unit
	Gas /Liquid Fuel Based Stations of NTP	С	
I	Dadri CCGT	829.78	01.04.1997
2	Faridabad	431.59	01.01.2001
3	Anta CCGT	419.33	01.03.1990
4	Auraiya GPS	663.36	01.12.1990
5	Gandhar GPS	657.39	01.11.1995
6	Kawas GPS	656.20	01.09.1993
7	Kayamkulam CCGT	359.58	01.03.2000
	Total NTPC (Gas)	4017.23	
	Total NTPC (Coal+Gas)	43997.23	



Annexure-III Installed Capacity as on 31.3.2019 and the Date of Commercial Operation of the Generating Stations / Units of Neyvelli Lignite Corporation (NLC)

SI. No.	Generating Station	Installed Capacity as on 31.03.2019 (MW)	COD of the Station
I.	TPS-I	500	21.02.1970
2.	TPS-2 (Stage-I)	630	23.04.1988
3.	TPS-2 (Stage-II)	840	09.04.1994
4.	TPS-I (Expansion)	420	05.09.2003
5.	BarsingsarTPS	250	21.01.2012
6.	TPS - 2 Expansion	500	July, 2015
7.	Total Lignite based TPS	3140	

Annexure-IV
Installed Capacity as on 31.3.2019 and the Date of Commercial Operation of the
Generating Stations / Units of Damodar Valley Corporation (DVC)

Generating Station	Capacity (MW)	Commissioning
	THERMAL	
Bokaro TPS- B	(IX 210) = 210	Aug, 1993
Bokaro TPS- A	(I ×500) = 500	Feb, 2017
Chandrapura TPS	(IX I30)+(2 X 250) = 630	U-III: July, 1968 U-VII: Nov, 2011 U-VIII: Jul, 2011
Durgapur TPS	(I X 210) =210	U-IV: Sept, 1982
Mejia TPS	(4X210)+(2X 250)+(2 X500)=2340	U-I Mar, 1996 U-II Mar, 1998 U-III Sept, 1999 U-IV Feb,2005 U-V Feb, 2008 U-VI Sept, 2008 U-VII Aug, 2011 U-VIII Aug, 2012
Durgapur Steel TPS	(2 × 500) = 1000	U-I May, 2012 U-II Mar, 2013
Koderma TPS	(2 × 500) =1000	U-I July, 2013 U-II June, 2014
Rangnathpur TPS	(2 × 600) = 1200	March, 2016
Total Thermal	7090	

Annexure-V
Installed Capacity as on 31.3.2018 and the Date of Commercial Operation of the
Generating Stations / Units of North Eastern Electric Power Corporation (NEEPCO)

SI. No.	Generating Station	Installed Capacity as on 31.03.2019 (MW)	COD of the	Station
1.	Agartala GPS	84 (21X4) Gas Turbine	01.08.1998	
		51 (25.5X2) Steam Turbine	01.09.2015	
2.	Assam GPS'	291	01.04.1999	
3.	Tripura gas based combined cycle power	101 (1 X 65.42 MW) Gas Turbine & (1 X 35.58 MW) Steam Turbine=101	Gas Turbine (65.42 MW)	24.12.2015
	project		Steam Turbine (35.58 MW)	31.03.2017
	Total	527.00		

Annexure-VI Fixed Charge and Energy Charge of Thermal Power Stations

	TARIFF STATEMENT FOR THE YEAR 2018-19						
SI.		Fixed Charges	Energy	Total Tariff			
No.	Station	(P/kWh)	Charges (P/kWh)	(p/kWh)			
	NTPC & its JV						
I	Badarpur TPS	80.98	399.49	480.47			
2	Barh STPS-II	186.48	215.36	401.84			
3	Bongaigaon TPS	271.42	305.41	576.83			
4	Farakka STPS-I	83.47	240.35	323.82			
5	Farakka STPS-III	150.42	240.79	391.21			
6	FGUTPS Unchahar-I	109.65	289.00	398.65			
7	FGUTPS Unchahar-II	101.32	289.65	390.97			
8	FGUTPS Unchahar-III	136.43	291.57	427.99			
9	FGUTPS Unchahar-IV	153.13	279.75	432.88			
10	Kahalgaon STPS-I	106.53	225.60	332.14			
П	Kahalgaon STPS-II	109.80	216.34	326.14			
12	Korba STPS-I	68.88	128.46	197.34			
13	Korba STPS-III	139.61	126.55	266.16			
14	Kudgi STPS-I	155.18	380.45	535.63			
15	Mouda STPS-I	189.43	298.10	487.53			



	I			
16	Mouda STPS-II	142.20	286.21	428.41
17	NCTPS Dadri-I	98.69	368.41	467.10
18	NCTPS Dadri-II	144.99	343.14	488.13
19	Ramagundam STPS-I	73.21	256.68	329.89
20	Ramagundam STPS-III	77.64	250.79	328.44
21	Rihand STPS-I	85.78	132.20	217.98
22	Rihand STPS-II	71.17	131.96	203.12
23	Rihand STPS-III	145.63	133.78	279.40
24	Simhadri STPS-I	95.13	285.19	380.32
25	Simhadri STPS-II	153.32	286.47	439.80
26	Singrauli STPS	65.75	136.96	202.71
27	Sipat STPS-I	131.54	122.31	253.85
28	Sipat STPS-II	124.87	126.34	251.21
29	Solapur STPS-I	215.58	392.89	608.48
30	Talcher STPS-I	96.36	174.14	270.50
31	Talcher STPS-II	72.14	173.44	245.58
32	Talcher TPS	145.32	173.62	318.94
33	Tanda TPS	128.32	277.91	406.23
34	Vindhyachal STPS-I	86.36	150.05	236.40
35	Vindhyachal STPS-II	70.10	150.09	220.19
36	Vindhyachal STPS-III	105.46	150.37	255.83
37	Vindhyachal STPS-IV	158.00	152.48	310.48
38	Vindhyachal STPS-V	168.65	160.45	329.09
39	Koldam HPS	249.19	248.91	498.10
40	Anta Gas TPP	71.73	503.7	575.45
41	Auraiya Gas TPP	64.18	601.4	665.59
42	Dadri Gas TPP	58.25	421.4	479.60
43	Faridabad Gas TPP	75.80	343.1	418.91
44	Kawas Gas TPP	85.41	285.5	370.90
45	JhanorGandhar Gas TPP	108.21	277.5	385.73
46	KBUNL Kanti Stage-I	115.70	338.80	454.50
47	KBUNL Kanti Stage-II	274.10	248.40	522.50
48	BRBCL	241.00	194.00	435.00
49	APCPL, Jajjhar	163.00	339.00	502.00

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50	NTECL, Vallur	178.00	337.70	515.70
	DVC			
I	BTPS U # 3	77.02	209.92	286.94
2	CTPS U # 3	105.16	0.00	105.16
3	CTPS 7 & 8	156.61	189.00	345.61
4	MTPS I-3	84.82	202.02	368.05
5	MTPS 4	83.58	283.23	366.81
6	MTPS 5 & 6	139.84	286.10	425.94
7	MTPS 7 & 8	144.46	261.90	406.36
8	DSTPS 1-2	156.51	250.60	407.11
9	DTPS U#4	92.34	325.38	417.72
10	KTPS 1-2	166.65	203.70	370.35
П	BTPS A	218.80	163.70	382.50
12	RTPS 1&2	164.84	228.30	393.14
13	Maithon HPS (1 to 3)	173.00	173.00	346.00
14	Panchet HPS (I & 2)	163.10	163.10	326.20
15	Tilaiya HPS (1 & 2)	951.80	951.80	1903.60
	NEEPC	0		
Ι	Doyang HEP	216.90	289.30	508.20
2	Ranganadi HEP	140.70	108.80	250.80
3	Kopili HEP	79.00	58.20	138.40
4	Khandong HEP	129.30	89.10	219.40
5	Kopili-II HEP	82.30	81.70	163.90
6	Pare HEP	250.00	250.00	500.00
7	Tuirial HEP	408.40	120.90	529.40
8	Agartala GPS	204.60	248.80	465.70
9	Assam GPS'	230.10	204.60	443.80
10	Tripura gas based CCPP	258.90	178.80	437.80
П	Monarchak Solar Power Plant	0.00	289.90	289.90
	ONGC Tripura Powe	r Company Ltd		
I	OTPCL-Palatana Power Projects	170.00	142.00	312.00
	NLC India	Ltd		
I	TPS	105.9	366.8	472.7
2	TPS-2 Stage-I	80.5	258.4	338.9



3	TPS-2 Stage-II	83.4	258.5	341.9
4	TPS-I Expansion	102.5	239.2	341.7
5	TPS-2 Expansion	230.9	254.0	484.9
6	Barsingsar TPS	228.2	112.8	341

Note: Tariff Statement for the year 2018-19 has been prepared based on information submitted by concerned generating companies.

Annexure-VII

The Installed capacity as on 31.3.2019 and the year of commercial operation of each of the Hydro generating station of different types are given below: -

SI.			_	Installed	
No.	Project Name	State	Туре	Capacity (MW)	COD
Α	NHPC				
1.	BairaSiul	Himachal Pradesh	Pondage	3 × 60 = 180	01.04.1982
2	Loktak	Manipur	Storage	3 × 35 = 105	01.06.1983
3	Tanakpur	Uttarakhand	ROR	3 × 31.40 = 94.20	01.04.1993
4	Chamera – I	Himachal Pradesh	Pondage	3 × 180 = 540	01.05.1994
5	Salal	Jammu & Kashmir	ROR	6 × 115 = 690	01.04.1995
6	Uri – I	Jammu & Kashmir	ROR	4 ×120 = 480	01.06.1997
7	Rangit H.E. Project	Sikkim	Pondage	3 × 20 = 60	15.02.2000
8	Chamera – II	Himachal Pradesh	Pondage	3 × 100 = 300	31.03.2004
9	Dhauliganga	UttaraKhand	Pondage	4 × 70 = 280	01.11.2005
10	Dulhasti	Jammu & Kashmir	Pondage	3 ×130 = 390	07.04.2007
П	Teesta – V	Sikkim	Pondage	3 x 170 = 510	10.04.2008
12	Sewa-II	Jammu & Kashmir	Pondage	4 × 30 = 120	24.07.2010
13	Chamera – III	Himachal Pradesh	Pondage	3 x 77 =23 l	04.07.2012
14	Chutak	Jammu & Kashmir	ROR	4×11=44	01.02.2013
15	Teesta Low Dam –III	Sikkim	ROR with Small Pondage	4 × 33 = 132	19.05.2013
16	NimooBazgo	Jammu & Kashmir	Pondage	3×15= 45	10.10.2013
17	Uri – II	Jammu & Kashmir	ROR	4 × 60 =240	01.03.2014
18	Parbati stg-III	Himachal Pradesh	Pondage	4×130=520	06.06.2014
19	Teesta Low Dam IV	Sikkim	ROR with diurnal Pondage	4 ×40=160	19.08.2016
20	Kishanganga	Jammu & Kashmir	Pondage	3×110=330	24.05.2018
	TOTAL I.C.			5451.20	
В	NHDC				
21	Indira Sagar	Madhya Pradesh	Storage	8×125=1000	25.08.2005
22	Omkareshwar	Madhya Pradesh	Pondage	8×65 = 520	15.11.2007
	TOTAL I.C.			1520	

С	THDC				
23	Tehri	Uttarakhand	Storage	4×250=1000	09.07.2007
24	Koteshwar	Uttarakhand	Pondage	4×100=400	01.04.2012
	TOTAL I.C.			1400	
D	SJVNL				
25	NathpaJhakri	Himachal Pradesh	Pondage	6X250=1500	18.05.2004
26	Rampur		Tandem	6×68.66=412	16.12.2014
	TOTAL I.C.			1912	
Е	DVC				
27	Maithon	Jharkhand/ W. B.	Storage	2×20,1×23.20=63.2	December, 1958
28	Panchet	Jharkhand/W. B	Storage	2×40=80	March, 1991
29	Taliya	Jharkhand	Storage	2×2=4	August, 1953
	TOTAL I.C.			147.20	
F	NEEPCO				
30	Ranganadi	Arunachal Pradesh	Pondage	3×135=405	12.04.2002
31	Kopili St-I	Assam	Storage	4×50=200	12.07.1997
32	Kopili St-II	Assam	Storage	1×25=25	26.07.2004
33	Khandong	Assam	Storage	2×25=50	04.05.1984
34	Doyang	Nagaland	Storage	3×25=75	08.07.2000
35	Tuirial	Mizoram	Storage	2×30=60	27.04.2018
36	Pare	Arunachal Pradesh	Pondage	2×55=110	28.05.2018
	TOTAL I.C.			815.00	
G	NTPC				
37	Koldam	Himachal Pradsh	Pondage	4×200=800	18.07.2015
	TOTAL I.C.			800.00	
Н	ВВМВ				
38	Generating stations of BBMB	Punjab	ROR/Storage	2,918.72	1955-1983
	TOTAL I.C.			2,918.72	
I	TEESTA URJA LTD.				
39	Teesta-III HEP	Sikkim	Pondage	6×200=1200	28.02.2017
	TOTAL I.C.			1200.00	
J	IPP				
40	KarchamWangtoo	Himachal Pradesh	Pondage	4×250=1000	13.09.2011
	TOTAL I.C.			1000.00	
	Grand Total Of I.C.			17164.12	



Annexure-VIII

Composite Tariff of Hydro Generation Stations

Sr. No.	Name of the Generating Company/ Station	Туре	Installed Capacity (MW)	Design Energy (MU)	Annual Fixed Charges (₹/Crore)	Composite Tariff (₹/kWh)
	NHPC					
I	Bairasiul	Pondage	180	779	138	2.03
2	Loktak	Storage	105	448	150	3.84
3	Salal	ROR	690	3082	331	1.23
4	Tanakpur	ROR	123	452	130	3.29
5	Chamera-I	Pondage	540	1665	330	2.28
6	Uri-l	ROR	480	2587	370	1.64
7	Rangit	Pondage	60	339	112	3.80
8	Chamera-II	Pondage	300	1500	262	2.01
9	Dhauliganga-I	Pondage	280	1135	240	2.43
10	Dulhasti	ROR	390	1907	912	5.50
П	Teesta-V	Pondage	510	2572	520	2.32
12	Sewa-II*	Pondage	120	534	199	4.33
13	Chamera-III*	Pondage	231	1086	405	4.25
14	Chutak	ROR	44	213	145	7.85
15	Uri-II	ROR	240	1124	469	4.86
16	NimooBazgo	Pondage	45	239	176	8.46
17	Teesta-LDP-III*	Pondage	132	594	361	6.20
18	Teesta-LDP-IV*	Pondage	160	581	162	2.56
19	Parbati-III	ROR	520	1977	520	3.02
	Total		5150	22814		
	NHDC					
I	Indira Sagar	Storage	1000	2247	529	2.70
2	Omkareshwar	Storage	520	957	398	4.78
	Total		1520	3204		
	THDC					
I	Tehri HPP Stage-I	Storage	1000	2767	1292	5.36
2	Koteshwar HEP	RoR with Pondage	400	1155	466	4.63
	Total		1400	3922		
	SJVNL					
I	NapthaJhakri	RoR	1500	6924	1345	2.23
2	Rampur HEP	RoR	412	1878	697	4.27

	Total		1912	8802		
	NEEPCO					
ı	Kopili HEP Stage-I	Storage	200	1186	120	1.16
2	Kopili HEP Stage-II	Storage	25	86	12	1.63
3	Khandong	Storage	50	278	44	1.81
4	Doyang	Storage	75	227	108	5.48
5	Ranganadi HEP	Pondage	420	1874	273	1.67
	Total		770	3651		

^{*}Tariff is not determined yet for the year 2018-19, therefore, tariff allowed for billing is provided.



Annexure-IX Generic Tariff for RE Technologies for FY 2019-20

Particular	Levellised Total Tariff (FY 2019-20) (₹/kWh)					
Small Hydro Power Project						
HP, Uttarakhand, WB and NE States (Below 5MW)	5.27					
HP, Uttarakhand, WB and NE States (5MW to 25 MW)	4.44					
Other States (Below 5 MW)	6.23					
Other States (5 MW to 25 MW)	5.21					

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass Powe	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler							
AP	2.82	4.82	7.65	0.11	7.53			
Haryana	2.88	5.49	8.37	0.11	8.25			
Maharashtra	2.89	5.61	8.50	0.11	8.39			
Punjab	2.90	5.74	8.64	0.11	8.53			
Rajasthan	2.82	4.79	7.61	0.11	7.50			
Tamil Nadu	2.82	4.74	7.56	0.11	7.45			
UP	2.83	4.91	7.74	0.11	7.62			
Others	2.85	5.16	8.01	0.11	7.89			

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass Power	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler							
AP	2.98	4.93	7.91	0.13	7.78			
Haryana	3.03	5.61	8.65	0.13	8.52			
Maharashtra	3.04	5.74	8.79	0.13	8.66			
Punjab	3.05	5.87	8.93	0.13	8.80			
Rajasthan	2.97	4.90	7.88	0.13	7.75			
Tamil Nadu	2.97	4.85	7.82	0.13	7.70			
UP	2.98	5.02	8.00	0.13	7.88			
Others	3.01	5.28	8.28	0.13	8.16			

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler							
AP	2.93	4.82	7.76	0.13	7.63			
Haryana	2.99	5.49	8.48	0.13	8.35			
Maharashtra	3.00	5.61	8.61	0.13	8.49			
Punjab	3.01	5.74	8.75	0.13	8.63			
Rajasthan	2.93	4.79	7.72	0.13	7.60			
Tamil Nadu	2.93	4.74	7.67	0.13	7.55			
UP	2.94	4.91	7.85	0.13	7.72			
Others	2.96	5.16	8.12	0.13	7.99			



State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler							
AP	3.10	4.93	8.03	0.14	7.89			
Haryana	3.15	5.61	8.77	0.14	8.63			
Maharashtra	3.16	5.74	8.91	0.14	8.77			
Punjab	3.18	5.87	9.05	0.14	8.91			
Rajasthan	3.09	4.90	8.00	0.14	7.86			
Tamil Nadu	3.09	4.85	7.94	0.14	7.81			
UP	3.10	5.02	8.12	0.14	7.99			
Others	3.13	5.28	8.40	0.14	8.27			

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler							
AP	2.82	4.74	7.55	0.11	7.44		
Haryana	2.87	5.39	8.26	0.11	8.15		
Maharashtra	2.88	5.51	8.39	0.11	8.28		
Punjab	2.89	5.64	8.53	0.11	8.41		
Rajasthan	2.81	4.71	7.52	0.11	7.40		
Tamil Nadu	2.81	4.66	7.47	0.11	7.35		
UP	2.82	4.82	7.64	0.11	7.53		
Others	2.84	5.07	7.91	0.11	7.79		

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass Power	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler							
AP	2.97	4.84	7.81	0.13	7.69			
Haryana	3.02	5.51	8.54	0.13	8.41			
Maharashtra	3.04	5.64	8.68	0.13	8.55			
Punjab	3.05	5.77	8.81	0.13	8.69			
Rajasthan	2.97	4.81	7.78	0.13	7.65			
Tamil Nadu	2.96	4.77	7.73	0.13	7.60			
UP	2.98	4.93	7.91	0.13	7.78			
Others	3.00	5.18	8.18	0.13	8.05			

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler							
AP	2.93	4.74	7.66	0.13	7.54			
Haryana	2.98	5.39	8.37	0.13	8.25			
Maharashtra	2.99	5.51	8.50	0.13	8.38			
Punjab	3.00	5.64	8.64	0.13	8.51			
Rajasthan	2.92	4.71	7.63	0.13	7.50			
Tamil Nadu	2.92	4.66	7.58	0.13	7.45			
UP	2.93	4.82	7.75	0.13	7.63			
Others	2.95	5.07	8.02	0.13	7.89			



State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler							
AP	3.09	4.84	7.94	0.14	7.80			
Haryana	3.15	5.51	8.66	0.14	8.52			
Maharashtra	3.16	5.64	8.80	0.14	8.66			
Punjab	3.17	5.77	8.93	0.14	8.80			
Rajasthan	3.09	4.81	7.90	0.14	7.76			
Tamil Nadu	3.08	4.77	7.85	0.14	7.71			
UP	3.10	4.93	8.03	0.14	7.89			
Others	3.12	5.18	8.30	0.14	8.16			

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)				
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)				
	Bagasse Based Co-generation Project								
AP	3.23	3.13	6.36	0.17	6.19				
Haryana	2.89	4.45	7.34	0.15	7.19				
Maharashtra	2.59	4.38	6.98	0.13	6.85				
Punjab	2.85	3.91	6.76	0.15	6.61				
Tamil Nadu	2.51	3.37	5.88	0.13	5.75				
UP	3.26	3.49	6.75	0.17	6.58				
Others	2.84	3.79	6.63	0.15	6.48				

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State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)				
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)				
	Biomass Gasifier Power Project								
AP	2.62	4.40	7.02	0.08	6.94				
Haryana	2.68	5.01	7.68	0.08	7.60				
Maharashtra	2.68	5.12	7.81	0.08	7.72				
Punjab	2.69	5.24	7.93	0.08	7.85				
Rajasthan	2.62	4.37	6.99	0.08	6.91				
Tamil Nadu	2.62	4.33	6.95	0.08	6.86				
UP	2.63	4.48	7.11	0.08	7.02				
Others	2.65	4.71	7.36	0.08	7.27				
	Biogas based Generation								
Biogas	3.43	4.40	7.83	0.19	7.64				



Annexure-X

Details of Foreign visits attended by Chairperson/Members & officers of CERC for the F.Y 2018-19

SI. No.	Duration	Name & Designation of Officer deputed	Name of Seminars/ Conference/Programme	Country Visited
I	7-11/May/2018	Ms. Geetu Joshi Chief (Eco)	Study tour on Cross-border Power Markets at Johannesburg	South Africa
2	7-11/May/2018	Ms. Shilpa Aggarwal Jt. Chief (Engg)	Study tour on Cross-border Power Markets at Johannesburg	South Africa
3	9-11/May/2018	Mr. P.K.Pujari, Chairperson	To participate in 15th ECM & 24th SCM of SAFIR	Bangladesh
4	9-11/May/2018	Mr. Sanoj Kumar jha Secretary	To participate in 15th ECM & 24th SCM of SAFIR	Bangladesh
5	9-11/May/2018	Dr. S.K.Chatterjee JC(RA)	To participate in 15th ECM & 24th SCM of SAFIR	Bangladesh
6	14-17/May/2018	Ms. Rashmi S. Nair DC(RA)	To attend 1st meeting of WG of SAFIR on Regulatory Cooperation to facilitate knowledge sharing, addressing cross cutting energy regulatory issues and CBP in South Asia	Sri Lanka
7	18-20/July/2018	Mr. Aneepu Suresh Dy. Chief (Engg.)	To participate in the SAARC Workshop on "Training on Load/Power flow studies using PSS/E for efficient National & Cross Border Interconnected Power Systems in South Asia".	Thimpu (Bhutan)
8	18-20/Aug/2018	Mr. Mahesh Gupta Astt. Chief (Accts.)	To participate in the 11th Vishwa Hindi Sammelan, organized by MEA.	Mauritius
9	24-28/Sept./2018	Dr. M.K. lyer, Member	Study tour on European Regulatory Framework for RI & Flexible operation and European power Exchange	Germany & Austria
10	24-28/Sept./2018	Mr. S.C. Shrivastava Chief (Engg)	Study tour on European Regulatory Framework for RI & Flexible operation and European power Exchange	Germany & Austria
П	26/Sept. to 6/Oct./2018	Mr. P.K. Pujari, Chairperson	To participate in the India Energy Storage & Smart Grid Reverse Trade Mission programme	USA
12	15-19/Oct./2018	Mr. Sanoj Kumar jha Secretary	To participate in the 1st International Capacity Building programme arranged by Centre for Energy Regulation, IIT (Kanpur).	France and United Kingdom
13	15-19/Oct./2018	Ms. Geetu Joshi Chief (Eco)	To participate in the 1st International Capacity Building programme arranged by Centre for Energy Regulation, IIT (Kanpur).	France and United Kingdom

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14	29/Oct. to 2/Nov/2018	Sh. P.K.Pujari, Chairperson	To participate as Speaker at the 11th Singapore Energy International Week	Singapore
15	13-14/Nov/2018	Mr. T. Rout Chief (Law)	3rd meeting of SAARC Council of Experts of energy Regulators (Elect)	Sri Lanka
16	19-22/Nov./2018	Sh. P.K.Pujari, Chairperson	To participate in EU-India Smart Grid Workshop	Italy
17	21-23/Nov/2018	Sh. Arun Kumar AS(FOR)	To participate in the 16th ECM of SAFIR	Thimpu (Bhutan)
18	27-30/Nov/2018	Sh. P.K.Pujari, Chairperson	To participate in the 2018 APER Forum Meeting.	Japan
19	27-30/Nov/2018	Mr. Sanoj Kumar jha Secretary	To participate in the 2018 APER Forum Meeting.	Japan
20	27-30/Nov/2018	Dr. S.K.Chatterjee Jt. Chief (RA)	To participate in the 2018 APER Forum Meeting.	Japan
21	06/01/2019 - 16.02.2019	Shri Jagdish Chander, Assistant Chief (Engg)	To participate in Knowledge Co Creation Programme	Japan
22		Shri H.T. Gandhi, Jt. Chief (Engg)	To learn from Danish experiences within flexibility of power flexibility and power market design	Denmark
23		Dr U.R. Prasad, DC (Eco)	To learn from Danish experiences within flexibility of power flexibility and power market design	Denmark
24	18/03/2019- 28/03/2019	Shri Rajeev Pushkarna, DC (Fin)	Middle level capacity building programme for integration of renewable energy sources (RES) into the Grid in North Eastern Region.	Spain & Germany
25	25/03/2018 – 28/03/2019	Sh. P.K.Pujari, Chairperson	To participate in the first FSR Global Forum taking place at Florence	Italy
26	25/03/2018 – 28/03/2019	Shri T. Rout, Chief (Legal)	To participate in the first FSR Global Forum taking place at Florence	Italy
27	29/03/2019- 30/03/2019	Sh. Sanoj Kumar Jha Secretary	To participate in Nepal Investment Summit	Nepal



Annexure-XI List of visit/tours of CERC officials within India during 2017-18

To attend workshop/orientation Programme for Electricity sector Officers at Itanagar 20th Meeting of the Standing Technical Committee for Implementation of Framework on Renewable at the State Level at Kerala 20th Meeting of the Standing Technical Committee for Implementation of Framework on Renewable at the State Level at Kerala	Gauwahati Kerla Kerla
Committee for Implementation of Framework on Renewable at the State Level at Kerala 20th Meeting of the Standing Technical Committee for Implementation of Framework	
Committee for Implementation of Framework	Kerla
Workshop at Raipur, Chhattisgarh	Chhatisgarh
Workshop on Point on Connection (PoC) ERPC, Kolkata.	Kolkata
Power Finance Corporation Electricity Regulation Investor Perspective 2018	Mumbai
To attend Workshop on point of connection charges.	Kolkata
Power Finance Corporation Electricity Regulation Investor Perspective 2018	Mumbai
Investors Conference	Mumbai
Dart India Conference	Mumbai
Study Tour on the subject of Renewable Energy Grid Integration.	Coimbatore
To attend the training programme at IIT, Bombay.	Mumbai
To gain first-hand knowledge of the system	Kolkata
2nd Executive Management Workshop for regulators	Hyderabad/ Vishakhapatnam
To attend workshop orientation Programmefor electricity sector officers.	Gawahati
To attend Capacity Program for SERCs/ JERC of the North Eastern Region	Gujarat
To attend Workshop/Orientation Programme for Electricity sector officers	Gawahati
To attend national level Thematic workshop on Emerging Technologies in e-Governance	Hyderabad
	Regulation Investor Perspective 2018 To attend Workshop on point of connection charges. Power Finance Corporation Electricity Regulation Investor Perspective 2018 Investors Conference Dart India Conference Study Tour on the subject of Renewable Energy Grid Integration. To attend the training programme at IIT, Bombay. To gain first-hand knowledge of the system 2nd Executive Management Workshop for regulators To attend workshop orientation Programmefor electricity sector officers. To attend Capacity Program for SERCs/ JERC of the North Eastern Region To attend Workshop/Orientation Programme for Electricity sector officers To attend national level Thematic workshop

Annexure-XII

Audited Annual Accounts for the year 2018-19

Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year ended 31 March 2019.

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as at 31 March, 2019 and the income & Expenditure Account/Receipt & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of service) Act, 1971 read with Section 100(2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

- 2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best accounting practices, accounting standards and disclosure norms, etc. Audit observations on financial transactions with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any are reported through Inspection Reports/CAG's Audit Reports separately.
- 3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidences supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
- 4. Based on Our audit, we report that:
 - i. We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit;
 - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of section 100 of Electricity Act, 2003.
 - iii. In our opinion, proper books of accounts and other relevant records have been maintained by CERC as required under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.
 - iv. We further report that:



A. Grants-in-aid

Upto 2017-18, CERC was depositing its entire fee and other receipts into CERC Fund with the Ministry of Power and to meet the expenditure of CERC, Ministry of Power used to release Grant(s)-in-aid. From 2018-19, in line with decision/deliberation in the Ministry of Finance and Ministry of Power, the amount of fee and other receipts of CERC are retained in CERC to the extent of budget approved by the Ministry of Power to meet working capital requirements of CERC.

B. Management Letter:

Deficiencies which have not been included in Separate Audit Report have been brought to the notice of the Chairman, CERC through a Management Letter issued separately for remedial/corrective action.

- v. We report that the Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report are in agreement with the books of accounts.
- vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts, and subject to the significant matters stated above and other matters mentioned in Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India:
- a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2019; and
- b) In so far as it relates to Income & Expenditure Account, of the excess of income over expenditure for the year ended on that date.

For and on behalf of the C & AG of India

Sd/(Rajdeep Singh)
Principal Director of Commercial Audit
& Ex-officio Member, Audit Board-III,
New Delhi

Place: New Delhi Date: 25 October, 2019

Annexure-I [Referred to in Para 4 (vi)]

1.	Adequacy of Internal Audit System	CERC has its own Internal Audit Manual which was approved on 18 June 2013. CERC is also subject to audit by Ministry of Power (MoP). Internal Audit of CERC by MoP for the year 2018-19 has not been conducted. Besides, Internal Audit of CERC for 2018-19 has been conducted by M/s N K Bansal & Co., Charted Accountants.
2.	Adequacy of Internal Control System	Internal Financial Control mechanism for monitoring receipts and making payments and accounting thereof was found commensurate with the size and nature of activities of CERC subject to our observation at A 2.
3.	System of Physical Verification of Fixed Assets	Physical verification of fixed assets for the year 2018-19 has been carried out by a committee of officers of CERC comprising Dy. Chief (MIS), Assets. Secretary (P&A) and Assets. Section Officer. Fixed Assets Register has been maintained by CERC.
4.	Regularity in payment of Statutory Dues applicable to them	CERC is regular in payment of statutory dues applicable to them.

Sd/-Principal Director



CENTRAL ELECTRICTY REGULATORY COMMISSION BALANCE SHEET AS ON 31st MARCH 2019

(₹ in Lacs)

(/111-64			
PARTICULARS	SCHE	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
CAPITAL FUND AND LIABILITIES	DOLL	2010-17	2017-10
CAPITAL FUND	ı	189.83	267.93
CERC FUND	2	52,799.11	42,917.13
current liabilities and provisions	3	85,620.05	80,114.93
TOTAL		138,608.99	123,299.99
ASSETS			
FIXED ASSETS	4,4A	205.15	267.93
CAPITAL WORK- IN- PROGESS	5	12.08	
DEPOSITS- SECURITY DEPOSITS	6	503.73	504.20
LOANS AND ADVANCES	7	22.38	18.12
sundry debtors	8	-	22.12
CASH AND BANK BALANCE	9	84,593.68	79,782.50
OTHER CURRENT ASSETS	10	53,271.97	42,705.12
TOTAL		138,608.99	123,299.99
SIGNIFICANT ACCOUNTING POLICIES	20		
Contingent liabilities and notes on accounts	21		

Sd/-Integrated Financial Adviser Sd/= Secretary

INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2019

(₹ in Lacs)

(< in Lacs)			
PARTICULARS	SCHE DULE	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
INCOME			
GRANTS FROM MINISTRY OF POWER	П	-	4,141.59
FEES (Previous Year- Rs. 12,703 Lakhs accounted for in Sch.2 - CERC FUND, Note 21 Refers)	12	14,253.64	-
INTEREST INCOME (Previous Year-Rs194 Lakhs accounted for in Sch.2-CERC FUND,Note 21 Refers)	13	599.01	_
OTHER INCOME	14	10.72	0.76
PRIOR PERIOD ITEMS (NET)	15	7.30	
DEFFERED INCOME	4	77.89	144.91
(Depreciation on assets Acquired from Grant-in-Aid)			
EXPENDITURE ADJUSTABLE AGAINST CERC FUND (ACCRUAL BASIS)		-	182.87
TOTAL (A)		14,948.56	4,470.13
EXPENDITURE			
ESTABLISHMENT EXPENSES	16	1,403.33	1,396.19
PAYMENT ON PROFESSIONAL & OTHER SERVICES		329.67	306.56
TRAVEL EXPENSES	17	68.59	42.82
OTHER ADMINISTRATIVE EXP., ETC.	18	3,024.74	2,445.22
STATIONERY AND PRINTING		30.13	28.58
REPAIR AND MAINTENANCE	19	50.78	66.19
PETROL AND LUBRICANTS		15.18	14.40
HOSPITALITY EXPENSES		29.94	21.86
AUDIT FEES		4.82	3.40
DEPRECIATION	4,4A	89.19	144.91
BAD DEBTS WRITTEN OFF		13.42	
PROVISION FOR DOUBTFUL DEBT		8.00	-
TOTAL (B)		5,067.79	4,470.13
EXCESS OF INCOME OVER EXPENDITURE TRANSFERRED TO CERC FUND ACCOUNT		9,880.77	
SIGNIFICANT ACCOUNTING POLICIES	20		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	21		

Sd/-Integrated Financial Adviser Sd/-Secretary



SCHEDULES FORMING PART OF BALANCE SHEET AS AT 31st MARCH 2019

(₹ in Lacs)

SCHEDULE I - CAPITAL FUND:			CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018
CAPITAL RESERVE- ASSETS CREATED OUT OF GRANT-IN-AID			267.93	371.18
LESS:	DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED ASSETS (acquired from Grant-in-Aid)	77.89		
LESS:	SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID	0.21	(78.10)	(103.25)
GRAND TOTAL			189.83	267.93

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Sd/-Secretary

(₹ in Lacs)

SCHEDULE 2-CERC FUND:			CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018
BALANCE AS AT BEGINNING OF THE YEAR	Current Year	Previous Year	42,917.13	34,312.67
LESS: UNSPENT BALANCE OF AMOUNT RELEASED IN PREVIOUS YEAR	-	1,484.97		
RELEASE FROM CERC FUND DURING CURRENT PERIOD	-	4,215.00		
			-	5,699.9
			42,917.13	28,612.7
ADD: DIRECT INCOME:				
FILING FEE/ TARIFF FEE	-	8,254.66		
LICENCE FEE	-	4,248.27		
Annual registration fee	-	58.00		
MISCELLANEOUS FEE		142.29	-	12,703.2
INDIRECT INCOME:				
interest earned (TDS NIL)	-	193.77		
OTHER INCOME	-	72.61	-	266.3
			42,917.13	41,582.2
ADD: UNDISPUTED PENALTY			1.00	1.0
ADD: UNSPENT GRANT-CASH BASIS C/F TO NEXT FINANCIAL YEAR			-	1,558.3
LESS EXCESS OF EXPENDITURE OVER INCOME CURRENT YEAR ADJUSTABLE IN CERC FUND (ACCURAL BASIS)				182.8
ADD: EXCESS OF INCOME OVER EXPENDITURE			9,880.77	
ADD: SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID			0.21	41.6
TOTAL			52,799.11	42,917.1

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(₹ in Lacs)

			(₹ in Lacs
Sch	nedule - 3 : CURRENT LIABILITIES & PROVISIONS	CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018
A.	CURRENT LIABILITIES		
ı.	SUNDRY CREDITORS	563.79	617.39
2.	SALARIES PAYABLE	106.67	88.23
3.	OTHER AMOUNT PAYABLE TO STAFF		
	3.1 Children Education Allowance Payable	8.91	2.13
	3.2 Medical Expense Payable	6.05	6.57
	3.3 Leave Travel Consession Payable	0.73	_
3.	ADVANCE RECEIVED (FILLING/ TARIFF FEES)		
	3.1 Fee Refundable/Adjustable	97.52	26.05
	3.2 Fee Received Without Requisite Details/Document	106.75	63.56
	3.3 Transmission Licence Fee - FY 18-19	-	2.00
	3.4 Misc. Petition Fee FY- 18-19	_	10.00
	3.5 Misc. Petition Fee FY- 19-20	7.00	_
	3.6 Transmission Tariff Tariff Fee - FY 18-19	7.00	92.25
	3.7 Transmission Tariff Tariff Fee - FY 19-20	0.40	0.40
	3.7 Application For Transmission Fee - FY 19-20	1.00	0.10
	3.7 Interlocutory Application Fee - FY 19-20	1.00	_
	3.8 Generating Tarriff Fee - FY- 18-19	1.00	26.47
4.	PROVIDENT FUND AND OTHER CONTRIBUTIONS:	-	20.47
٠.	4.1 CPF Matching Contribution		0.12
	4.2 GPF Matching Contribution	0.09	0.12
	4.3 EPF Matching Contribution	1.24	6.88
	9	33.13	14.13
	4.4 Pension Contribution for employees on deputation in CERC.4.5 Leave Salary Contribution for employees on deputation in CERC	33.72	25.09
	4.6 Gratuity Contribution payable for employees on deputation in CERC	6.28	4.36
	, , , , , , , , , , , , , , , , , , , ,	0.01	0.01
	4.7 Group Savings Linked Insurance/LIC	1.17	0.01
	4.8 EPF Employees Contribution	1.17	0.26
	4.9 NPS Matching Contribution 4.10 G.P.F Advance	-	0.25
		-	0.03
	4.11 HBA Advance	-	0.07
	4.12 EPF Voluntary Contribution	-	0.30
_	4.13 Other Recovery	-	0.02
э.	OTHER CURRENT LIABILITIES	534.02	499.69
	5.1 Penalty	28.53	78.53
	5.2 Security Deposits	26.53	/6.53
	5.3 Other Recoveries (Computer Advance)	-	-
	5.4 Central Govt. Employees Group Ins. Scheme	-	-
	5.5 Other Recoveries (Car Advance)	-	0.08
	5.6 Earnest Money Deposits	- - 4-	2.00
T/	5.7 Tax Deducted At Source	5.45	0.13
	OTAL (A)	1,543.46	1,567.28
	PROVISIONS	2127/	210.45
	6.1 Leave Encashment	313.76	318.45
	6.2 Gratuity	258.49	279.08
	T L Audia Face Brookla	10.01	/
	7.1 Audit Fees Payable	10.91	6.80
	7.2 Others	11.77	4.64
	PEC DEPOSIT LINDER SUPPEME COURT DIRECTIONS (C)	594.93	608.97
	REC DEPOSIT UNDER SUPREME COURT DIRECTIONS (C)	83,481.66	77,938.68
GK	AND TOTAL (A+B+C)	85,620.05	80,114.93

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Annual Report

SCHEDULE 4-FIXED ASSETS (GRANT IN AID)	N AID)										(₹ in Lacs)
		GROSS	GROSS BLOCK			Q	DEPRECIATION	NOIL		NET	NET BLOCK
DESCRIPTION	COST AS AT BEGIN- NING OF THE	ADDI- TIONS DUR- ING THE YEAR	DED- UCT- IONS DUR- ING THE	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE	ON OPE- NING	ON ADD- ITI- ONS DUR- ING THE	ON DED- UCT- IONS DUR- ING THE YEAR	TOT- AL UP TO THE YEAR	AS AT THE CUR- RENT YEAR	AS AT THE PREV- IOUS YEAR END
A. TANGIBLE ASSETS:											
WOODEN PARTITIONS & RENOVATIONS	297.94			297.94	229.58	18.04			247.62	50.32	68.36
FURNITURE & FITTINGS	393.69			393.69	339.33	15.98			355.31	38.38	54.36
MACHINERY & EQUIPMENT	334.03			334.03	271.40	15.21			286.61	47.42	62.63
ELECTRIC INSTALLATION & EQUIPMENT	78.88			78.88	40.74	11.36			52.10	26.78	38.14
COMPUTER/PHERIPHERALS	263.69		4.24	259.45	230.04	14.50		4.03	240.51	18.94	33.65
LIBRARY BOOKS	5.68			5.68	5.68	1			5.68	•	1
B. INTANGIBLE ASSETS:											
SOFTWARE	161.32		147.31	14.01	150.53	2.80		147.31	6.02	7.99	10.79
ТОТАL	1,535.23	1	151.55	1,383.68	1,267.30	77.89		151.34	1,193.85	189.83	267.93
GRAND TOTAL	1,535.23		151.55	1,383.68	1,267.30	77.89	•	151.34	1,193.85	189.83	267.93
PREVIOUS YEAR	1,501.91	64.28	30.96	1,535.23	1,130.73	80.56	64.35	8.34	1,267.30	267.93	371.18

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(₹ in Lacs)

		GROSS	GROSS BLOCK			۵	DEPRECIATION	NOIL		NET	NET BLOCK
DESCRIPTION	COST AS AT BEGIN- NING OF THE	ADDI- TIONS DUR- ING THE YEAR	DED- UCT- IONS DUR- ING THE	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE	ON OPE- NING	ON ADD- ITI- ONS DUR- ING THE	ON DED- UCT- IONS DUR- ING THE YEAR	TOT- AL UP TO THE YEAR	AS AT THE CUR- RENT YEAR	AS AT THE PREV- IOUS YEAR END
A. TANGIBLE ASSETS:											
FURNITURE & FITTINGS	•	2.88	•	2.88	ı	1	0.56	ı	0.56	2.32	ī
MACHINERY & EQUIPMENT	'	2.63	•	2.63	'	ı	1.62		1.62	1.01	ı
ELECTRIC INSTALLATION & EQUIPMENT	'	1.63	•	1.63	'	1	0.42		0.42	1.21	ı
COMPUTER/PHERIPHERALS	'	17.22	•	17.22	'	1	8.34	ı	8.34	8.88	1
B. INTANGIBLE ASSETS:											
SOFTWARE	ı	2.26	i	2.26	1	ı	0.36	I	0.36	1.90	I
ТОТАL		26.62	-	26.62	-	-	11.30	•	11.30	15.32	1
GRAND TOTAL	'	26.62	•	26.62	•	•	11.30	1	11.30	15.32	1
PREVIOUS YEAR	•	•		,			•		1	•	1
Sd/. Integrated Financial Adviser											Sd/- Secretary

Sd/-Integrated Financial Adviser

SCHEDULE 4A-FIXED ASSETS (OTHERS)

(₹ in Lacs) PREV-IOUS YEAR END **NET BLOCK** 12.08 품 CUR-YEAR 107-P P TE TE YEAR END DED-UCT. IONS DUR-ING DEPRECIATION ADD-ITI-ONS DUR-THE OPE-NING AS AT
THE
BEGINNING
OF 12.08 THE YEAR END **GROSS BLOCK** DED-UCT-IONS DUR-ING YEAR 12.08 12.08 ING THE YEAR ADDI-TIONS DUR-SCHEDULE 5- CAPITAL WORK- IN- PROGRESS (OTHERS) COST AS AT BEGIN-NIN O SOFTWARE UNDER DEVELOPEMENT INTANGIBLE ASSETS: DESCRIPTION PREVIOUS YEAR GRAND TOTAL TOTAL

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Secretary

Sd/-Integrated Financial Adviser



(₹ in Lacs)

	(
SCI	HEDULE 6 - DEPOSITS- SECURITY DEPOSITS	CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018
I	SECURITY DEPOSIT - BROADBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - NDMC	500.88	500.88
4	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
5	SECURITY DEPOSIT - LEASE FOR STAFF	1.53	2.00
	TOTAL	503.73	504.20

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Sd/-

Secretary

(₹ in Lacs)

			(\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \			
SCI	HEDULE 7 - LOAND AND ADVANCES	CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018			
ı	STAFF	14.59	10.17			
2	OTHERS	7.79	7.95			
	TOTAL	22.38	18.12			

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(₹ in Lacs)

SCHEDULE-8 SUNDRY DEBTORS	CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018
FEE RECEIVABLE	8.00	22.12
LESS : PROVISION FOR DOUBTFUL DEBT	(8.00)	
TOTAL		22.12

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(₹ in Lacs)

SCHEDULE 9- CASH AND BANK BALANCES	CURRENT YEAR	PREVIOUS YEAR
	31.03.2019	31.03.2018
BANK BALANCE WITH SCHEDULED BANK		
IN CURRENT A/c		
CORPORATION BANK (INCLUDING AUTO SWEEP)	1,108.73	1,510.79
CENTRAL BANK (INCLUDING AUTO SWEEP)	-	47.59
IN SAVINGS A/C		
CORPORATION BANK (INCLUDING AUTO SWEEP)	0.15	0.15
IN SAVING A/C (REC DEPOSIT)		
CORPORATION BANK (INCLUDING AUTO SWEEP)	82,986.53	77,725.70
IN FIXED DEPOSIT (For Penalty Received Under Litigation)		
CORPORATION BANK	498.27	498.27
TOTAL	84,593.68	79,782.50

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Sd/-Secretary

(₹ in Lacs)

			(\ III Lacs)
SC	HEDULE 10 - OTHER CURRENT ASSETS	CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018
Т	CURRENT ASSETS	31.03.2017	31.03.2010
	CERC Fund Account (Public Account of India)	52,658.01	42,354.53
2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.2.1 PREPAID EXPENSES	67.02	50.65
	2.2.2 LEAVE SALARY AND GRATUITY RECEIVABLE	3.95	-
	2.2.3 FORUM OF REGULATORS	-	51.66
	2.2.4 FORUM OF INDIAN REGULATORS	-	6.11
	2.2.5 SOUTH ASIA FOURM FOR INFRASTRUCTURE REGULATION	-	14.76
	2.2.6 HONORARIUM RECEIVABLE	-	0.05
3	INCOME ACCRUED BUT NOT DUE		
	3.1 INTEREST ACCURED (ON AUTOSWEEP)	7.69	9.63
	3.2 INTEREST ACCURED (ON FDRs FOR PENALTY)	35.75	1.42
	3.3 INTEREST ACCURED (ON AUTOSWEEP FOR REC ACCOUNT)	495.14	212.98
	3.4 INTEREST ACCURED (ON STAFF ADVANCE)	1.34	
4	INVENTORY	3.07	3.33
	TOTAL	53,271.97	42,705.12

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(₹ in Lacs)

		,
SCHEDULE II - GRANTS FROM MINISTRY OF POWER	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
UNSPENT GRANT BROUGHT FORWARD FROM PREVIOUS YEAR	-	1,484.97
RELEASE FROM CERC FUND DURING CURRENT PERIOD	-	4,215.00
TOTAL AMOUNT OF GRANT SANCTIONED FOR THE YEAR	-	5,699.97
LESS: SAVINGS/UNSPENT ON CASH BASIS TRANSFERRED BACK TO CERC FUND		1,558.38
TOTAL	-	4,141.59

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Sd/-Secretary

(₹ in Lacs)

sc	HEDULE 12- INCOME FROM FEE		PREVIOUS YEAR
		2018-19	2017-18
ı	FILING FEE/ TARIFF FEE	8,804.45	-
2	LICENCE FEE	5,225.28	-
3	ANNUAL REGISTRATION FEE	58.00	
4	MISCELLANEOUS FEE	165.91	
	TOTAL	14,253.64	-

^{* (}Rs. 127.03 crores accounted for in Sch.2 - CERC FUND; Note 21 Refers)

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2018-19

वार्षिक रिपोर्ट Annual Report

(₹ in Lacs)

SCI	HEDULE 13 - INTEREST INCOME	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
1	INTEREST ON LOANS AND ADVANCES	1.50	-
2	INTEREST ON CASH AT BANK	597.51	_
	TOTAL	599.01	-

Integrated Financial Adviser

Sd/-Secretary

(₹ in Lacs)

SC	HEDULE 14 - OTHER INCOME	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
1	RECOVERY TOWARDS COMPUTER USE AT HOME	0.21	0.39
2	PROFIT ON SALE OF COMPENDIUM OF REGULATION	0.18	0.37
3	RTI FEE	-	-
4	MISC. RECEIPTS	0.13	-
5	SALE OF NEWSPAPER	0.05	-
6	LIABILITIES NO LONGER REQUIRED WRITTEN BACK	10.15	-
	TOTAL	10.72	0.76

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(₹ in Lacs)

SCHEDULE 15 - PRIOR PERIOD ITEMS	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
ADJUSTMENTS OF FEE RECEIVED/ RECEIVABLE IN RESPECT OF PREVIOUS YEARS	7.30	
TOTAL	7.30	-

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(₹ in Lacs)

sc	HEDU	JLE 16 - ESTABLISHMENT EXPENSES	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
ı		SALARIES & WAGES:	2010-17	2017-10
	1.1	PAY OF STAFF/OFFICER	720.57	682.23
	1.2	PAY OF CHAIRPERSON & MEMBERS	112.76	186.74
	1.3	ALLOWANCES AND BONUS	227.77	173.01
	1.4	CONTRIBUTION TO PROVIDENT FUND	81.03	84.61
2		CONTRIBUTION TO OTHER FUNDS:		
	2.1	GRATUITY CONTRIBUTION	6.79	4.10
	2.2	PENSION CONTRIBUTION	33.91	14.39
	2.3	LEAVE SALARY CONTRIBUTION	35.50	27.39
	2.4	PROVISION FOR GRATUITY	16.10	63.74
	2.5	PROVISION FOR LEAVE ENCASHMENT	24.94	33.51
3		STAFF WELFARE EXPENSES		
	3.1	MEDICAL AND HEALTH CARE FACILITIES	62.58	57.99
	3.2	OTHERS	33.43	34.65
4		OTHERS (SPECIFY):		
	4.1	TUITION FEE/ CHILDREN EDUCATION ALLOWANCE	9.56	8.37
	4.2	LEAVE TRAVEL CONCESSION	24.98	12.81
	4.3	LEAVE ENCASHMENT	13.41	12.65
		TOTAL	1,403.33	1,396.19

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(₹ in Lacs)

SCI	HEDULE 17 - TRAVEL EXPENSES	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
1	DOMESTIC TRAVELLING EXPENSES	39.08	40.85
2	FOREIGN TRAVELLING EXPENSES	29.51	1.97
	TOTAL	68.59	42.82

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SCHEDU	JLE 18 - OTHER ADMINISTRATIVE EXPENSES	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
1	LABOUR AND PROCESSING EXPENSES	552.42	508.46
2	ELECTRICITY AND POWER	60.02	53.75
3	WATER CHARGES	4.80	5.89
4	rent rates and taxes	2,115.10	1,625.79
5	POSTAGE AND TELEPHONE CHARGES	32.90	31.60
6	CONVEYANCE	0.74	1.44
7	SUBSCRIPTION EXPENSES	66.56	67.84
8	ADVERTISEMENT AND PUBLICATION CHARGES	41.86	36.10
9	OTHERS (SPECIFY):		
9.1	BOOKS & PERODICALS	16.69	14.62
9.2	MISCELLANEOUS EXPENSES	0.85	0.71
9.3	TAXI/ CAR LEASE HIRING CHARGES	75.12	57.71
9.4	INFORMATION SYSTEM-LICENCE FEE ETC	48.20	38.78
9.5	TRAINING EXPENSES	1.21	0.60
9.6	CONSUMABLES	4.14	0.73
9.7	BANDWIDTH CHARGES	4.01	1.10
9.8	COMPENDIUM OF REGULATION (IN HOUSE USE)	0.12	0.10
	TOTAL	3,024.74	2,445.22

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			()
sc	HEDULE 19 - REPAIR AND MAINTENANCE	CURRENT YEAR 2018-19	PREVIOUS YEAR 2017-18
I	COMPUTER	15.33	11.61
2	BUILDING	13.73	26.47
3	OTHERS	2.40	2.64
4	UPS	1.94	4.30
5	AIRCONDITIONERS	17.38	21.17
	TOTAL	50.78	66.19

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SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2019

SCHEDULE 20 SIGNIFICANT ACCOUNTING POLICIES

I. ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (I) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India. The accounts have been prepared in compliance with applicable Accounting Principles and Standards.

2. FIXED ASSETS

Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition. Fixed Assets created out of grants are shown separately than those created from own funds.

3. DEPRECIATION

- Depreciation on Fixed assets has been worked out on 'Written Down Value' method as per the life of the assets prescribed in Schedule II of the Companies Act, 2013.
- ii. In respect of additions to fixed assets during the year, full depreciation is charged on assets acquired up to 30th September and half rate of depreciation is charged on assets acquired after 30th September. Similarly, full year depreciation is charged on assets disposed off/discarded after 30th September and depreciation at half rate for that year is charged on assets disposed off/discarded before 30th September.
- iii. Fixed asset valuing ₹ 5000/- or less, are capitalized and are fully depreciated.

4. AMORTISATION OF INTANGIBLE ASSETS

Software is amortized over a period of 5 (five) years or life of the software, whichever is lower, unless otherwise stated.

5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. From 2018-19, all Fees, and other sums received by CERC are accounted for as Income on 'accrual basis'.

Undisputed amount of penalties received are transferred to the Ministry of Power and disputed amount of penalties received are accounted for as the Current Liabilities.

6. GOVERNMENT GRANTS/SUBSIDIES

- i. Government grants/subsidy is accounted for on accrual basis.
- ii. As per Accounting Standard- 12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-II.

8. LEASE

Lease rentals are expensed with reference to the lease terms.

9. RETIREMENT BENEFITS

Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-I5. In respect of employees on deputation, the leave salary and contribution towards pension/gratuity are accounted for in accordance with the terms & conditions of deputation.

10. INVENTORIES

Compendium of Regulations is printed for internal and Government use as well as sale at a prescribed price to the government companies and private parties. From 2016-17, the Inventory of compendium of Regulations as at the end of the year is accounted for at lower of cost or market value thereof.

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SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31 MARCH 2019

SCHEDULE 21-CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

I. CERC FUND

- i. As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- ii. A CERC Fund account has been opened under the Public Account of India, which is a non-lapsable and non-interest bearing account. MoP treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. From 2015-16 to 2017-18, entire expenditure of the CERC was met from the 'Grant-in aid' released from the CERC Fund on accrual basis. In line with decision/deliberation in the Ministry of Finance and Ministry of Power and Changed Accounting policy, from 2018-19, CERC has started depositing surplus money, in the CERC Fund, after meeting annual expenditure and working capital requirements.
 - iii. During 2018-19, a sum of ₹10303 lakh (Previous year ₹12927 lakh) have been deposited in the CERC Fund and during the same period MoP released an amount of ₹ nil (Previous year ₹4215 lakh) from the Fund, for meeting the establishment expenditure of CERC, leaving a balance of ₹52658 lakh (Previous Year ₹ 42355 lakh) in CERC Fund (Public Accounts of India) as on 31 March 2019.
 - iv. During the Current year, all the direct as well as indirect incomes has been accounted for as Income (Previous Year nil) and surplus after meeting the expenditure has been transferred to CERC Fund. Unspent balance of grant in aid of ₹1558 lakh at the end of 2017-18 has been transferred back to CERC Fund.

2. CAPITAL COMMITMENTS AND CONTINGENT LIABILITIES

Capital commitments of ₹ 44 lakh (Previous year ₹ nil) existed as on 31 March 2019 in respect of software under development and procurement of hardware. Contingent Liabilities as at the close of the financial year amounted to ₹12 lakh (Previous year ₹ 00 lakh) in respect of claims not acknowledged as debt.

3. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for vehicles amounts to ₹11 lakh (Previous year ₹14 lakh).

4. FIXED ASSETS

- Assets acquired out of the Grant-in-Aid received from Ministry of Power are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves.
- ii. Physical verification of assets was carried out in house in May 2019. The physical verification report is under finalisation. No material discrepancy was noticed in the physical verification. Adjustments, if any, shall be carried out upon finalisation of the physical verification report.

5. CURRENT LIABILITY

- i. Pending the resolution of a dispute regarding trading price of the Non-Solar Renewable Energy Certificates (REC) in the power exchanges, Hon'ble Supreme Court directed that an amount of ₹500 per Non-Solar REC may be deposited with the CERC. Upon disposal of the matter, the amount shall be paid as per the directions of the Hon'ble Supreme Court of India. Accordingly, the amount of ₹1081 lakh (Previous year ₹ 77187 lakh) received has been kept in a separate bank account. The total amount of ₹ 83481 lakh received including interest thereon for an amount of ₹ 4461 lakh (Previous year ₹ 752 lakh) has been accounted for as 'Current Asset' with corresponding amount as the 'Current Liability'.
- ii. Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2019 was ₹ 1782 lakh (Previous Year ₹ 1781 lakh), of which an amount of ₹ 1288 lakh (Previous Year ₹1288 lakh) is contested by the parties in various courts of Law and not deposited by them in CERC on account of stay granted. Remaining amount of ₹ 494 lakh (Previous Year ₹493 lakh), has been received in CERC. Out of the received amount, ₹ 357 lakh (Previous year ₹ 357 lakh) is under contest in various courts of law and has been disclosed as the Current Liability. The amount received but contested has been kept



under a short term fixed deposit in the bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. Remaining ₹137 lakh which is undisputed has been transferred to CERC Fund (Current year ₹1 lakh and up to Previous years ₹136 lakh). This also includes ₹1 lakh (Previous year ₹1 lakh) refundable based on the order of the CERC. This is in line with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities. There is no impact on the Income and Expenditure Account on this account.

- iii. Provision for Leave encashment and Gratuity in respect of permanent employees of CERC has been made based on the Actuarial valuation for an amount of ₹314 lakh and ₹258 lakh (Previous year ₹318 lakh and ₹279 lakh) respectively.
- iv. Draft lease agreement received from NDMC in March 2019 envisages nil security deposit. Pending signing of this lease agreement, adjustment of security deposit with NDMC has not been taken up.
- v. Based on the bill received from NDMC, a liability of ₹329 lakh for rent in respect of 942 square feet area on 3rd and 4th floor has been accounted for in the books of Accounts. The CERC has disputed this demand and has taken up matter with the NDMC for joint measurement of area to ascertain the actual liability, if any. Adjustment shall be carried out upon finalisation of the area allotted by NDMC.

6. CURRENT ASSETS, LOANS AND ADVANCES

- i. In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- ii. During the year 2010-11, Demand Drafts amounting to ₹16,91,875/- were lost from the Registry of Commission and encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is pending in the court of law. Last hearing was held on 6 June 2019 and next date of hearing is scheduled for 16 August 2019. Pending the outcome of the case, neither the amount was booked as income nor was provision for loss for stolen demand drafts made in the Books of Account.

7. TAXATION

As per section 10(23)(BBG) of the Income Tax Act, 1961, the Income of the Commission is exempted from the Income Tax.

8. INCOME & EXPENDITURE ACCOUNT

Upto 2017-18, the entire fee and receipts were transferred to CERC Fund and expenditure was met from the Grants in aid. Income was recognised to the extent of the amount Grants on accrual basis. The issue of allowing CERC to deposit only surplus funds in the Public Account of India was taken up with the Government of India. As per the decision/deliberations of the Ministry of Finance and Ministry of Power, CERC is required to deposit, in the CERC Fund, only the surplus money after meeting its annual expenditure and working capital requirements. Accordingly, the Accounting Policy has been changed from 2018-19. As per the revised Accounting Policy, entire fee and other income accrued to CERC have been accounted for as Income and surplus is transferred to the CERC Fund. Due to this change in the Accounting policy, the current years' Income has increased by ₹9881 lakh.

9. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

10. INVENTORIES

Stock of Compendium of Regulations has been accounted for as Inventory from 2016-17 on the advice of the Comptroller and Auditor General of India.

- 11. Schedules I to 21 form an integral part of the Balance Sheet as at 31 March 2019 and the Income and Expenditure Account for the year ended on that date.
- 12. Previous year figures have been regrouped wherever necessary.

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RECEIPIS		PREVIOUS PAYMENTS	AYMENTS		PREVIOUS
	YEAR 2018-19	YEAR 2017-18		YEAR 2018-19	YEAR 2017-18
I. To Opening Balances		_	I. By Expenses		
			(a) Establishment expenses		
(a) Bank Balance			(i) Salaries (Chairman & Members of		
			the Commission)	116.76	189.87
(i) In Current Accounts:			(ii) Salaries (Officers and establishment)	695.85	679.58
CORPORATION BANK (INCLUDING AUTO SWEEP)	1,510.79	1,484.97	(iii) Allowances and Bonus	229.41	162.64
CENTRAL BANK (INCLUDING AUTO SWEEP)	47.59	1	(iv) Payment for professional and		
			other services	297.42	346.54
			(v) Leave Encashment	45.92	12.65
(ii) Savings Account:			(b) Travel Expenses		
CORPORATION BANK (INCLUDING AUTO SWEEP)	0.15	3.19	(i) Foreign Travels	26.94	0.99
CORPORATION BANK -REC DEPOSIT (INCLUDING AUTO SWEEP)	77,725.70	1	(ii) Domestic Travels	40.90	33.8
			(c) Medical and Health care facilities	58.65	59.08
(iii) Fixed Deposit	498.27	463.37	(d) Other establishment charges		
			(i) Tuition fees/ Children Education Allowance	7.22	2.11
(b) Cash In Hand	•	0.20	(ii) LTC	23.59	12.04
			(e) Contribution to Provident Fund	83.85	79.81
2. To Grants Received			(f) Contribution to Other Funds		
From Ministry of Power	1	4,215.00	(i) CPF Matching Contribution	14.1	2.69
			(ii) NPS Matching Contribution	3.32	3.19
3. To Receipts of the Commission			(g) Staff welfare expenses	31.04	34.70
(i) Interest Received					
- To Interest on Auto Sweep Deposits	598.78	195.93	2. By Administratrative expenses		
- Interest from Savings Accounts	0.67	1.17			
- Interest Linked to Penalty FDRs	•	32.91	(a) Labour and Processing expenses	553.09	490.81
- Interest on car Loan	0.11	1	(b) Electricity & Power	61.21	52.81
- Interest on Computer Advance	0.05	ı	(c) Water charges	5.20	5.74
			(d) Repair and Maintenance	4 8	5.28

Contd					
0.39	1.51	(a) Security Deposit			
		3. Deposits Made	30.82	1.97	(i) Security deposit
					(c) Other Deposits
09.0	1.20	- Training Expenses			
0.72	69.0	- Miscellaneous Expenses	•	14.	(i) Advances to suppliers
20.30	80.57	- Information System -Maintenance of Software			(b) Recovery of advance
0.10	•	- Honorarium Expenses			
2.00	2.57	- Computer Repair & Maintenance	96.0	0.81	- Imprest
0.74	3.96	- Consumables	•		- Festival
22.19	7.72	- Bulding Repair and maintenance			(iii) Other advance (to be specified)
1.10	4.01	- Bandwidth Charges	0.07	0.07	(ii) Scooter/Motor cycle advance
13.85	17.46	- Books & Periodicals	1.04	0.92	(i) Motor Car/personal Computer advance
2.67	3.32	- Air conditioner Repair and maintenance			(a) Recovery of advances from staff
2.37	4.87	- AMC Electricity			
0.79	0.59	- AMC UPS			4. To Debt/Deposit Receipts
9.42	7.47	- AMC IT Infrastructure			
11.55	13.70	- AMC Airconditioner	43.51	62.54	(v) Miscellaneous receipts
6.53	5.08	- AMC Photocopier Machines			
0.82	0.76	- AMC EPABX	00.00	00:00	- RTI Fee
		(n) Others (to be specified)	7.36	79.66	- Excess Fee received
38.68	44.00	(m) Advertisement and Publicity	48.51	12.08 nent	- Fee Received Without Requisite Details/Document
1	0.71	(I) Auditors Remuneration/Legal Fee	1.00	I.00	- Penalty
66.32	79.42	(k) Subscription Expenses	58.00	58.00	- Annual Registration Fee
21.40	30.46	(j) Expenses on Seminar/Meetings	7,452.86	7,797.52	- Tariff fee
1.44	0.77	(i) Travelling and Conveyance	4,234.26	5,220.28	- Licence Fee
22.27	25.21	(h) Printing and Stationery	860.50	962.00	- Filling Fee
		Communication Charges			
33.27	33.67	(g) Postage, Telephone and			(iv) Fee Charges by the Commission
14.01	15.83	(ii) Running & Maintenance			
55.49	74.78	(i) Taxi Hiring expenses	0.25	0.05	(iii) Sale of Newspapers
		(f) Vehicles Running and Maintenance			
1,481.10	1,996.75	(e) Rent, Rates and Taxes	99.0	0.32	(ii) Sale of Compendium
(₹ in Lacs)					





Contd					
			0.64	ı	- Medical Advance Refund
1.49	0.49	(g) Other recoveries	0.27	•	- Advance Rent
8.77	8.51	(f) House building advances	0.05	0.05	- Honorarium Receivable
0.15	0.15		0.44	0.21	- Sale of assets
0.21	0.26	(d) Central Govt. Health Scheme (CGHS)	24.43	72.53	- FOIR/FOR/SAFIR
230.74	229.91	(c) Income tax (Salary/ Non Salary)			To Other Receipts
1.37	1.73	(b) Licence Fee			
2.70	3.28	- NPS Recovery remitted	538.81	4,179.34	- Interest on flexi deposit
19:1	1	- CPF Recovery remitted	77,186.89	1,081.49	- Receipt
1.85	99.0	- EPF(Voluntory) Recovery remitted			. REC Deposit Under Supreme Court Directions
81.99	85.30	voluntory)			
		- EPF Recovery remitted (CERC Employee			
31.43	29.58	- GPF Recovery remitted	1.08	1	- Leave Salary Contribution
		deputationists	69:11	2.23	- Gratuity Received
		(a) GPF/CPF/EPF etc. recovered from the	0.41	0.38	- Recovery of License Fees (Lease Accomodation)
		(IV) Adjustments/Remittances	0.44	4.91	- H.B.A. Recovery
			0.16	0.65	- LTC Recovery
23.22	52.08	(a) Security deposit refund	01.0	0.26	- FTE Recovery
		(III) By Other	0.05	0.15	- DTE Recovery
			116.62	110.55	- CPF Matching Contirbution/EPF/GSLI/GPF/NPS
7.95	19.04	(a) Advance to Suppliers	4.82	90.6	- EPF/GSLI recovery
		(II) By Contingent Advances			(f) Other Receipts
			0.15	0.14	Seheme (CGEIS)
					(e) Central Govt Employees Group Insurance
0.64	1	(d) Medical Advance	0.21	0.26	(d) Central Govt. Health Scheme (CGHS)
0.82	2.23	(c) LTC advance	230.74	229.91	(c) Income tax (Salary/ Non Salary)
0.10	0.81	(b) FTE Advance	1.37	1.73	(b) Licence Fee
0.79	0.98	(a) Other Advances (Expenses)	1.05	0.39	(a) Recovery from deputationists
		4. (I) By Advances to Staff			
					To Remittances Receipts
(₹ in Lacs)					

				(₹ in Lacs)
		5. By Contributions		
		(a) Pension	14.90	12.02
		(b) Leave Salary	26.87	40.93
		(c) Gratuity	44.87	23.79
		6. By Expenditure on Fixed Assets and		
		Capital Work-In-Progress		
		(a) Furniture & Fittings	2.77	0.95
		(b) Machinery & Equipment	170.75	48.15
		(c) Intangible Assets	2.26	12.63
		7. By Other		
		(a) Fee reverted	90.9	3.00
		8. FUNDS TRANSFERRED TO CERC		
		FUND (PUBLIC ACCOUNTS OF INDIA)	10,303.48	12,926.70
		9. Cash in hand	•	•
		10. By Closing Balances		
		(i) In Current Accounts:		
		CORPORATION BANK (INCLUDING		
		AUTO SWEEP)	1,108.73	1,510.79
		CENTRAL BANK (INCLUDING		
		AUTO SWEEP)	•	47.59
		(ii) Savings Account:		
		CORPORATION BANK (INCLUDING		
		AUTO SWEEP)	0.15	0.15
		CORPORATION BANK -REC DEPOSIT		
		(INCLUDING AUTO SWEEP)	82,986.53	77,725.70
		(iil) Fixed Deposits	498.27	498.27
100,343.63	97,256.96		100,343.63	97256.96

Sd/= Secretary

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